BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1235/2024

IN THE MATTER OF:

News Item titled "NHAI has made highway at protected pond site in Delhi Activists" appearing in the Times of India dated 30.09.2024

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NDOH- 12.01.2026

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RESPONDENT NO.3

THROUGH

Singhania & Partners LLP
Solicitors & Advocates
P-24, Green Park Extension
New Delhi-110016
Email: madhu@singhania.in
Mob.9871650888

Dated: 08.01.2026
Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1235/2024

IN THE MATTER OF:

News Item titled "NHAI has made highway at protected pond site in Delhi Activists" appearing in the Times of India dated 30.09.2024

AFFIDAVIT ON BEHALF OF RESPONDENT NO.3/NATIONAL HIGHWAYS AUTHORITY OF INDIA IN COMPLIANCE WITH THE ORDER DATED 18.11.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Akash Padhi, Son of Sh. Bisikesan Padhi, aged 33 years, working as Deputy General Manager (T) & Project Director, at Project Implementation Unit-Dwarka, National Highways Authority of India, having office at D-21 Corporate Park, Near Sector-8 Metro Station, New Delhi-110075 do hereby on solemn affirmation state and submit as under:

1. That the present affidavit is being filed by the Answering Respondent/Respondent No.3 in compliance with the Order dated 18.11.2025 passed by this Hon'ble Tribunal in the Original Application registered *Suo Moto* on the basis of the news item titled *"NHAI has made highway at protected pond site in Delhi Activists"* appearing in the Times of India.

2. On 30.11.2024, the Centre for Youth Culture Law and Enforcement (the Petitioner) filed a Writ Petition (Civil) bearing No. 16669/2024, seeking *inter alia:*

NOTARY
R.V. SINGH
Advocate
Regn.No.2282
Commission
Expire on
24-10-2027
Area-Delhi
GOVT. OF INDIA

National Highways Authority of India
PIU Dwarka

"(i)This Hon'ble Court may kindly issue a Writ of mandamus thereby mandating the respondent 1 not to raise any new permanent structure as part of construction for Urban Extension Road II/part of National Highway on the remaining pond land in question and all the other respondents should collectively take immediate action to provide complete Satellite Imagery from 31-10-2013 till date and superimposition of all village ponds as per 37 35 their respective Khasra numbers in village revenue maps on Google Earth of all digitized village maps in Delhi.

(ii) This Hon'ble Court may kindly issue a Writ of Certiorari thereby ordering Respondents to submit all the statutory permissions received by competent authority of approval in this Hon'ble Court that being arbitrary, illegal and contrary to the factual position in this regard and,

(iii) This Hon'ble may kindly Constitute a Hon'ble Delhi High Court Committee to investigate legality of Construction on Pond Land during March 2022-2024 that has happened due to the illegality practiced by the Respondents and for restoration of remaining natural landscape as the cultural and ecological space for the local area).

(iv) This Hon'ble Court may award the costs, damages, and litigation expenses to the Petitioners to further strengthen the cause of protecting environment."

True Copy of Writ Petition (Civil) bearing No. 16669/2024 is marked and annexed as **Annexure R-3/1.**

3. Subsequently, on 03.12.2024, the Hon'ble High Court of Delhi issued Notice upon the Respondents therein. True Copy of the order dated 03.12.2024 is marked and annexed as **Annexure R-3/2.**

4. Thereafter, the said matter was listed on 03.03.2025 and 14.05.2025. True copy of orders dated 03.03.3035 and 14.05.2025, are marked and annexed as **Annexure R-3/3.**

NOTARY R.V. SINGH Advocate Regn.No.2282 Commission Expire on 24-10-2027 Area-Delhi GOVT. OF INDIA

National Highways Authority of India NHAI PIU Dwarka

5. The said Petition was last listed on 13.08.2025, wherein the Hon'ble High Court directed the matter to be listed for hearing on 17.12.2025. True copy of the order dated 13.08.2025 is marked and annexed as **Annexure R-3/4.**

DEPONENT

National Highways Authority of India PIU Dwarka

16 JAN 2026

VERIFICATION:

Verified at _____ on this ___ day of December 2025 that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is wrong and nothing material has concealed there from.

DEPONENT

National Highways Authority of India PIU Dwarka

I identified the deponent/executant who has signed in my presence.

CERTIFIED THAT THE DEPONENT
Shri/Smt/Km. Akash Yadav
S/o,W/o,D/o Sh Bhikeshwar Yadav
Identified by Shri/Smt. Madhu. Sweta, Adv.
has personally affirmed before me at Delhi
on 16 JAN et at Nos 23
that the contents of the affidavit which have been read over & explained to him/her are true & correct to his/me knowledge

Notary Public, Delhi

NOTARY
R.V. SINGH
Advocate
Regn.No.2282
Commission
Expire on
24-10-2027
Area-Delhi
GOVT. OF INDIA

16 JAN 2026

Annexure R-3/1

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. 16669 OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT

...**PETITIONER**

VERSUS

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

…**RESPONDENTS**

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Petitioner-in-person



Date: 30-11-2024

New Delhi

Paras Tyagi
Petitioner-in-person
Address: WZ 112 Budhela,
NEW DELHI-110018
M: 9811499729
E-mail: reachcycle@gmail.com

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

CENTER FOR YOUTH CULTURE LAW AND ENVIRONMENT

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NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

…**RESPONDENTS**

(WRIT PETITION UNDER ARTICLE-226 OF THE CONSTITUTION PRAYING FOR ISSUANCE OF APPROPRIATE ORDER/S OR DIRECTIONS MORE THAN ONE IN NATURE INCLUDING WRIT OF MANDAMUS BY DIRECTING THE RESPONDENTS TO STOP ANY NEW CONSTRUCTION ON THE GOELA KHURD VILLAGE KHASRA NUMBER 9/29 (10-9) POND LAND AND WRIT OF CERTIORARI TO CONSTITUTE A DELHI HIGH COURT COMMITTEE TO INVESTIGATE LEGALITY OF CONSTRUCTION ON POND LAND DURING 2013-2024 THAT HAS HAPPENED DUE TO THE ILLEGALITY PRACTICED BY THE RESPONDENTS NO.1 TO 5 AND RESTORATION OF REMAINING NATURAL LANDSCAPE AS THE CULTURAL AND ECOLOGICAL SPACE FOR LOCAL AREA).

URGENT APPLICATION

The Registrar
Hon'ble High Court of Delhi
New Delhi

Sir/Madam

Kindly treat the accompanying Writ Petition (Civil) as an urgent one. The Respondents No. 1 to 5 in a vicious exercise of power have filled up a village Pond during 2022-24 that is a blatant disregard for the rule of law and the past orders of the Hon'ble Delhi High Court passed in different matters from 2002-2013, while the respondents had exchanged land possession for exploitation of the pond land. Hence, urgent reliefs are being prayed from this court in this regard as a way of judicial intervention to stop further construction with immediate effect and initiate restoration work of the remaining land after the scientific assessment of the site.

Thanking you,

Yours truly,



Paras Tyagi
Petitioner in person
Address: WZ 112 Budhela, NEW DELHI-110018
M: 9811499729
E-mail: reachcycle@gmail.com

NEW DELHI
DATED: 30-11-2024

:: Court Fee Receipt Details

Litigant Name	PARAS TYAGI
Location Name	NCT OF DELHI
Account Reference	PARAS TYAGI
Court Fee UIN	DLCT2919K2424L001
Court Fee Amount	65

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

1. Centre for Youth Culture Law & Environment (CYCLE), Through President, Having Its Office at WZ 112 Budhela Vikaspuri New Delhi-110018, Email: reachcycle@gmail.com

...PETITIONER

VERSUS

1. The Chairman, National Highways Authority of India (NHAI), Having its office at G 5&6, Sector-10, Dwarka, New Delhi-110075, Email chairman@nhai.org
2. The Chief Secretary, Government of NCT of Delhi cum Chairperson, Delhi Wetland Authority, Delhi Secretariat, I.P Estate, Delhi 110002, Email id: csdelhi@nic.in standingcounselgnctd@gmail.com
3. The Pr. Secretary (Env. & Forest Dept) cum President Delhi Wetland Authority, Delhi Secretariat, I.P Estate New Delhi-110002
   Email id: senv@nic.in
4. The Deputy Commissioner Southwest District Delhi, Old Terminal Tax Building, Kapashera, New Delhi, 110037, Email id: dcsw@nic.in
5. The Vice chairman, Delhi Development Authority and the Member, Ex-officio, INA Vikas Sadan, New Delhi 110023
   Email id: ddachamberhc@yahoo.com

...RESPONDENTS

(WRIT PETITION UNDER ARTICLE-226 OF THE CONSTITUTION PRAYING FOR ISSUANCE OF APPROPRIATE ORDER/S OR DIRECTIONS MORE THAN ONE IN NATURE INCLUDING WRIT OF MANDAMUS BY DIRECTING THE RESPONDENTS TO STOP ANY NEW CONSTRUCTION ON THE GOELA KHURD VILLAGE KHASRA NUMBER 9/29 (10-9) POND LAND AND WRIT OF CERTIORARI TO CONSTITUTE A DELHI HIGH COURT COMMITTEE TO INVESTIGATE LEGALITY OF CONSTRUCTION ON POND LAND DURING 2013-2024 THAT HAS HAPPENED DUE TO THE ILLEGALITY PRACTICED BY THE RESPONDENTS NO.1 TO 5 AND RESTORATION OF REMAINING NATURAL LANDSCAPE AS THE CULTURAL AND ECOLOGICAL SPACE FOR LOCAL AREA).

NOTICE OF MOTION

To

The Deputy Registrar
Delhi High Court
NEW DELHI–110 003

Sir/Madam,

Kindly take note that the above-mentioned Writ Petition (Civil) is being filed by the petitioner, today, before Hon'ble High Court of Delhi along with an application for urgent hearing of the case. The case may be listed at the earliest possible to stop any new construction and final works on pond land. This is for information and necessary action in accordance with the High Court Rules and Orders as the Petitioners are praying for urgent orders and interim relief.

Thanking You,

Yours truly,



Dated 30-11-2024

Paras Tyagi
Petitioner in Person
Address: WZ 112 Budhela Vikaspuri,
NEW DELHI-110018
M: 9811499729
E-mail: reachcycle@gmail.com

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

CENTER FOR YOUTH CULTURE LAW AND ENVIRONMENT

...**PETITIONER**

VERSUS

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

…**RESPONDENTS**

MEMO OF PARTIES

1. **Centre for Youth Culture Law & Environment (CYCLE), Through President, Having office at WZ 112 Budhela Vikaspuri New Delhi-110018**

…**PETITIONER**

VERSUS

1. **The Chairman, National Highways Authority of India (NHAI), Having its office at G 5&6, Sector-10, Dwarka, New Delhi-110075, Email chairman@nhai.org**

2. **The Government of NCT of Delhi, Delhi Wetland Authority**

Through its Chief Secretary, Delhi Secretariat, I.P Estate, Delhi 110002

Email Id: csdelhi@nic.in standingcounselgnctd@gmail.com

3. **The Environment & Forest Department, Government of NCT of Delhi, Delhi Secretariat, I.P Estate, Delhi 110002, Through its Principal Secretary, Email Id: senv@nic.in**
4. **The Deputy Commissioner Southwest District Delhi, Old Terminal Tax Building, Kapashera, New Delhi, 110037, Email Id: dcsw@nic.in**
5. **Delhi Development Authority, Through its Vice Chairman, INA Vikas Sadan, New Delhi 110023, E-mail: vcdda@dda.org.in ddachamberhc@yahoo.com**

... **RESPONDENTS**

==========

PETITIONER

FILED BY:



New Delhi

PARAS TYAGI

Date 30-11-2024

Petitioner-in-person

Address: WZ 112 Budhela,
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BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

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…**RESPONDENTS**

SYNOPSIS

This Public Interest Litigation (PIL) concerns the unlawful construction of Urban Extension Road II right through the village pond land in the Delhi village named Goyla Khurd in Southwest District during 2018-2024 evidently seen in the Google Satellite images at a time when it has become more than necessary to acknowledge that these natural resources are essential for environmental sustainability and ecological balance in the city that is suffering due to Pollution, Heatwaves, rainwater wastage, groundwater depletion, Climate Change and overall loss of environmental goods. Most importantly, this happened nine years after 2013, when the Hon'ble Court had passed orders giving directions that all allotments must be cancelled of pond/waterbodies and alternative lands must be provided in such matters that was easily possible in this matter of road construction through lands of a large number of different villages in Delhi.

Despite this legal precedent of the Hon'ble Delhi High Court and judicial directives of Hon'ble Supreme Court of India in the MC Mehta vs Union of India (1996), Hinch Lal Tiwari v. Kamala Devi (2001) and many more related judgments. This matter exposes the illegalities of the respondents and the persistent failure by the Revenue Department of the Delhi Government & the Delhi Development Authority (DDA) to protect these vital environmental assets of the national capital. They have constructed one big portion of the Urban Extension Road II right through the village pond of this village in 2022. Satellite imagery shows that it was done in a planned manner ignoring the Delhi High Court orders of 2002 and the last directions in 2013. The Respondents chose not to comply by the Court directives and have shown deliberate nature of disregard towards the Court orders and Environment that points out their willful contempt.

The Supreme Court of India, in multiple judgments, including the landmark 1996 ruling in MC Mehta vs Union of India, has unequivocally stated that waterbodies/ponds/wetlands/lakes cannot be categorized as agricultural lands for the purpose of land use change to facilitate construction/development. The Court emphasized that it is the paramount duty of the State to protect, preserve, and restore these environmental assets. In particular, the Court highlighted the constitutional duty of the State to ensure the protection of natural resources as part of the citizens' right to a healthy environment under Article 21 of the Constitution. Yet the executives & the legislators have ignored the rule of law.

Similarly, the Delhi High Court, since 2002, has passed multiple orders reinforcing this stance in cases of encroachment and illegal construction on waterbodies, ponds, and lakes in Delhi. Despite these directives, the respondents have continued to allow or plan unlawful construction on this ecological space by changing the land use of village pond/wetland for construction. This blatant disregard for legal mandates and judicial orders has led to significant

environmental degradation and destruction of local and natural water resources critical to the local area's ecosystem.

The Petition seeks judicial intervention to enforce strict compliance with existing laws and judicial orders, hold accountable those responsible for violations, and ensure the protection and restoration of Delhi's waterbodies in line with the Supreme Court and High Court's orders. The litigation underscores the urgent need for the Executives in Delhi to fulfill their constitutional and legal duties to protect these vital environmental resources for the benefit of present & future generations and compliance of Hon'ble Court orders.

The objective of this petition is to present the research of the 1009 waterbodies based on evidence accessed from the Delhi Park & Garden Society under the aegis of Government of National Capital Territory of Delhi (GNCTD) in the Hon'ble Delhi High Court to point out the contempt of the Hon'ble Court that is being conducted by the respondents as a consciously planned Executive decision.

The Petitioner is aggrieved of the fact that the Respondents have done this construction work in the last few years that points out how respondents did everything after knowing about the illegal nature of their actions. If ignored further, the Respondents will continue to destroy such natural resources for their ulterior motives and the national capital will continue to suffer due to loss of natural environment for ground water recharge/percolation of rainwater and the irreparable damage to the local environment. The respondents who are responsible for protection of waterbodies are destroying them.

The Petitioner is concerned that GNCTD and DDA who are legally bound to protect waterbodies in Delhi as per the rules for Wetland protection are not taking such matter seriously as merely the satellite images can disclose how they are

misleading the Hon'ble Delhi High Court again and again for more than two decades in different matters pertaining to waterbodies/ponds encroachment and how these cases are delayed or made infructuous by their delaying tactics and false affidavits. Hence, this Petition to seek Judicial intervention for protection of all the waterbodies in Delhi wherever it is scientifically possible to rejuvenate ponds under judicial monitoring and their identification in the Master Plan of Delhi in consonance with the Zonal Plans and the Local Area Plans across city.

History of Village Pond Related Details

Date	**Events**
	Delhi city has been expanding on the land of different villages since 1911 during the colonial regime and after Independence was achieved in the year 1947, the national capital has been utilizing the village lands like farmland & Village Commons for the development of Delhi, namely Planned Development of Delhi for serving the needs of the Delhi city.
22-12-1988	Notification of Delhi Administration mentioning that the term of office of the pradhans/members of Gaon Panchayats constituted under the Delhi Land Reforms Act, 1954 in Delhi dated 22ndDecember, 1988, has expired.
25-01-1990	The Administrator of the Union Territory of Delhi was satisfied that it was expedient and necessary so to do and all other powers enabling him on the behalf of the Hon'ble President, the Administrator was pleased to declare and direct that the duties, powers and functions of the Gaon Panchayats as aforesaid under the said Act shall be discharged, exercised and performed by the Deputy Commissioner, Delhi until further orders. The Administrator was further pleased to direct

	that subject to his control, the said duties, powers and functions of Gaon Panchayats may be discharged, exercised and performed by the Deputy Commissioner. Delhi with the assistance of the officials working under his administrative control and also with the assistance of the Block Development Officers in Delhi, as he may deem proper.
25-06-1997	Lt. Governor of Delhi modified earlier rules and gave directions that the duties, powers and functions of the Gaon Panchayats shall be discharged, exercised and performed by Dy. Commissioners with the assistance of the officials under their administrative control and the assistance of the Block Development Officer as they deem proper
2007-08	Land Acquisition in Village Goela Khurd for UER II
31-10-2013	In the WPC 10260/2013 Judgement, the Hon'ble Court passed orders that allotments of waterbodies/ponds must be cancelled and alternative lands must be provided in such matters.
2018	Urban/Development Area Declaration of village Goela as per Notification of the Ministry of Housing and Urban Affairs
13-01-2021	Details of 1009 waterbodies sent by the petitioner to GNCTD
14-09-2022	Follow-up of petitioner w.r.t 1009 waterbodies detail research
2019-2022	Satellite imagery show construction right through and on pond
27th August-18thSeptember 2024	Legal representation sent to GNCTD in this matter and Grievance filed with NHAI and all other stakeholders regarding construction on waterbody i.e., contempt of court
23-09-2024	Response of NHAI that they had all the requisite statutory permissions for this construction
19-11-2024	Legal Notice sent to all the Respondents

In the Goyla/Goela Khurd village in 2008-2009, the agriculture land and the Gram Sabha land of the village is acquired for construction of UER II and in 2018 the village is declared urban that is partly acquired and left exposed to the loot by the state departments and the anti-social elements of the society without any planning for the village welfare and mechanisms for the villagers to secure their rights and the villagers are left to fend for themselves due to lack of knowledge, education, and skills for taking advantage of the city planning.

“Lack of defined land use of ponds/waterbodies in the Master Plan of Delhi about the use of these community lands like ponds and other commons of the village has resulted in this specific case of rapacious loot by Respondents for serving the needs of the city and the state departments that didn’t benefit village as envisaged by the Hon’ble Supreme Court of India that gave directions that Gram Sabha Land of villages must be used for the welfare of the villages and the Hon’ble Delhi High Court in 2013 in reference to this Judgement highlighted directions and ordered cancellation of any allotments of Pond land in Delhi and passed the order for rejuvenation of waterbodies and their proper maintenance.

Due to plethora of societal issues, the idea of preservation and cultural heritage isn’t a concept that is found to be socially relevant in villages that although resemble a village but have no local leadership/any incentives for the villagers to protect common land like the village ponds, as these works aren’t rewarding. And the statutory bodies responsible for village ponds has ignored the changing ground realities and have no fear of rule of law/contempt of the Hon’ble court.

CONTEMPT OF THE HON’BLE COURT BY THE RESPONDENTS

W.P (C) 3502/2000 Dated 04-05-2002	Hon'ble Court constituted committee to protect waterbodies in Delhi
WPC 10260/2013 Dated 31-10-2024	Hon'ble Court passed order and directed the Deputy Commissioners to cancel allotments of ponds
W.P (C) 7594/2018 Dated 16-07-2018	Hon'ble Court took cognizance of water woes in Delhi and directed the GNCTD & other respondents to explain the steps taken regarding rainwater conservation.
W.P (C) 9617/2022 Dated 20-06-2022	Hon'ble Court took cognizance of media story regarding lack of rain water harvesting efforts in Delhi and gave directions to the GNCTD & other respondents to file affidavits

While the Hon'ble court since 2000 has been saving ponds from encroachments & illegal constructions to restore them and strengthen the cause of environment protection. Such promising benefit was breached in this matter. This dichotomy of 'rejuvenation of ponds in Delhi as waterbodies' resemble a unique case of development, 'this village Goyla pond should have got benefits of the past benign litigations & but was destroyed due to ulterior motives of the respondents and institutionalized corruption in Delhi model of Governance. In this case, the pond land was utilized for construction of Urban Extension Road II that could have been avoided had the respondents planned the road design differently excluding this pond land from construction purposes. If neglected now, the remaining pond lands will be exposed to such public policy frauds in Delhi where such ponds are basically Gram Sabha Lands that are under the possession of Respondents as the villages don't have any Panchayats or Local Governance. Hence, it is in the interest of concerned people to ensure that a cogently formulated policy for the waterbodies/common lands gets implemented to save, protect & revive this pond land left unutilized and other ponds in Delhi, in a time bound manner for their future preservation and cultural heritage of villages.

After more than three years of request letters backed up with evidence and the Hon'ble court orders sent to the respondents that are failing to discharge their statutory duties to protect and revive waterbodies in Delhi, the petitioners are left with no option but to seek judicial intervention to honour this pond land that is majorly crucified by the Respondents to lay the edifice of the second urban extension road in Delhi, the remaining pond land is on the threshold of extermination now that will deny the native villagers their cultural rights.

Violation of the Constitutional Rights by the Respondents

"To save, protect and revive few ponds by practicing a pick and choose policy while denying the request of the petitioners to save all the ponds in Delhi villages per se is violative of Article 14 of the Constitution that guarantees equality before law. The state shall not deny to any person equality before the law or the equal protection of the laws within the territory of India. Like all other ponds in Delhi saved and revived, this pond in Goyla Khurd also deserves rejuvenation in a scientific manner, as it has been unjustly filled up by the respondents for construction. The matter is a violation of the Article 21 of the Constitution, that has incorporated the right to a clean and healthy environment as a fundamental right, as well as the rights enshrined in the Article 48 A & Article 51 A (g) that states the mutual responsibility of the state and the citizens to protect and improve the environment and to safeguard the forests and wildlife of the country and, the duty of every citizen to preserve and protect the environment".

Fulfillment of the Constitutional Duties by the Petitioners

1. That the Petitioner is fulfilling the constitutional duty as the citizen of India to abide by the constitution and respect its ideals and institutions

2. Petitioner in their personal capacity and professional knowledge are following the noble ideals which had inspired our national struggle for freedom to live peacefully and without any fear of subjugation.
3. Petitioners in their endeavor to value and preserve the rich heritage of our composite culture are trying to protect the village identity and rural dignity of the villagers by raising voice about the injustice with the villagers, violation of the constitution & rule of law and a complete disregard towards previous Hon'ble Court orders by showcasing their scientific temper, humanism, and true spirit of inquiry and reform for social welfare.
4. Petitioners through their efforts are trying to safeguard public property and abjure violence, as the two governments in Delhi are at loggerheads with each other with no regard for the civility in public life and responsibility to adhere by the principles of the Constitution & Hon'ble court orders.

The aim of this petition is to protect the remaining pond from permanent construction and rejuvenate the whole site as a cultural space to connect the rhetoric to reality of Delhi villages and to access justice for them because they are left behind in the rapidly transforming & modernizing city and ensure that the "purpose of education is not defeated by the respondents who have shown no regard for court, cultural rights of villagers, environment & the waterbody per se"

FACTS OF THE MATTER

1908 & 1951-52	Official & Academic records reveal that the land Settlement and consolidation proceedings took place in Delhi villages as per the Punjab Land and Revenue Act, 1887 including the village Goela for adjustment of agriculture land and community rights of villages

1954	After Independence, in the nascent stages of nation making, the Union Government of India enacted several laws for redistribution of land and social welfare of the villages facing several social & economic issues. The Delhi Land Reforms Act (DLRA), 1954 was enacted and all the lands of common purposes in the villages like Gram Johars were vested in the Gaon Sabha as per the provisions of Section 7 and Section 154 of DLRA and Gaon Sabhas were constituted as per Section 150 of DLR Act
1954-1990	The Gaon Sabha land of the village Goela was managed by the Gaon Sabha through Panchayat of the village that ceased to exist after the abolishment of Panchayats in 1990
1997	Notification by Lt Governor of Delhi ordering Deputy Commissioners of all districts in Delhi to manage the Gram Sabha lands with the help of subordinate staff.
2008	Land Acquired in the Goela Khurd village for Construction of UER as per notification dated U/S 4 07-04-2006 and U/S 6 04-04-2007
16-05-2017	On May 16th, 2017, as per the Notification of the Delhi Urban Development Department, in exercise of the powers conferred by clause (a) of section 507 of the Delhi Municipal Corporation Act, 1957 (66 of 1957), the Lt. Governor of the National Capital Territory of Delhi is pleased to declare that the areas of villages including Goela/Goyla mentioned in column 3 of the Schedule below and falling in the revenue estate / zone mentioned in column 1, hitherto part of the rural areas, shall, cease to be the rural areas and shall be deemed as Urban areas
25-09-2020	Through gazette notification of the Ministry of Housing and Urban Affairs, the Gram Sabha land of all the Delhi villages including Goela that are declared urban in 2018 was transferred by the Central

	Government to the Delhi Development Authority for the purpose of development and maintenance of the said lands, and for taking such steps as may be required to serve the said purpose which shall be done as per the provisions of the Master Plan of Delhi notified from time to time
04-05-2002	Hon'ble High Court of Delhi vide order dated 04.05.2005 in WP(C) No. 3502 of 2000 constituted a committee for revival of ponds After issuing notice to the state authorities in this matter, the following happened from 2000-2007 a. State authorities asked for time to give compiled list b. Some of the waterbodies were getting filled up, at that time c. Departments asked for time to explain the position of with reference to order passed by the Hon'ble High Court d. Committee visited ponds to report "up to what extent they are filled up by the departments" e. After which the Hon'ble court gave orders to the land-owning agencies to maintain the water bodies irrespective of their size and stated that it appears to us that the development and maintenance of water bodies will attract tourists and give boost to tourism in the Union Territory of Delhi. Waterbodies should be identified and could be advertised as tourist spots. f. After which the Hon'ble Court wanted to consider the question of directing the Ministry of Tourism, Government of NCT of Delhi and Ministry of Tourism, Government of India with regard to these water bodies so that ultimately, they should supervise and develop the water bodies. g. And then, in one matter it was brought to the notice of the Hon'ble Court that in three months

	one Pond had been adversely affected by neglect and apathy of the authorities developing and preserving it, instead of keeping it in a good shape, it was allowed to deteriorate. "This adverse drastic change could have been prevented by the authorities. But it seems they are not interested in saving them" were the words of the Hon'ble Court. h. On 15-11-2002, The Secretary Tourism, Government of India and the Secretary, Tourism Government of NCT of Delhi were present. The Secretary, Tourism, Government of India stated that the Government of India is willing to co-ordinate with the land owning agencies to preserve, develop and maintain the six water bodies for promoting tourism. Keeping in view the importance of the water bodies, the court directed that the land owning agencies to work in close co-ordination with the Ministry of Tourism, GoI for their preservation, i. The Government of India, Ministry of Tourism shall set up a coordinating Committee comprising of representatives of the Ministry of Tourism, Government of India, representatives of Ministry of Tourism, Govt. of NCT of Delhi and representatives of the land-owning agencies to undertake, supervise and monitor the work of development and preservation. j. On 01-03-2006, the then Divisional Commissioner submitted an affidavit in the Hon'ble court for time to investigate the problem of ponds which have disappeared or encroached.

	k. On 25-11-2009, in the Hon'ble Court, the counsel appearing for the Chief Secretary submitted the Minutes of Meeting to review the monthly progress in regard to the ponds & RWH. l. In a similar matter in W.P (C) 4437/2013, the court stated that water bodies/johads are not only community assets, but also help in preserving and improving the environment.
2019	Petitioners sent their research work of all the 1009 waterbodies to respondents with a request to take the cognizance of the same so that they are not encroached and damaged further
23-04-2019	Delhi Wetland Authority Notified by the Government of NCT of Delhi with the following as members 1. Chief Secretary of Delhi (Respondent no 2), Member 2. Vice Chairman, DDA (Respondent no 5), Member Ex-officio 3. Secretary, Env. Dept (Respondent no 3) Vice-Chairman
21-06-2022	Directions (for all water body owning agencies) on protection and restoration of water bodies in Delhi issued by DWA
21-06-2022	Directions for all District Magistrates on protection and restoration of water bodies in Delhi issued by the DWA and to submit action taken reports on a monthly basis in this matter
	"Petitioners are left with no alternative but to seek judicial intervention to protect the remaining village pond land that is getting destroyed because all the respondents have failed to discharge their own statutory duties as public servants". Villagers are alienated from their own roots, culture & environment. The efforts of few concerned people to protect the pond and revive it are demeaned by the respondents. The research and recommendation of the Petitioners to help the government resolve

	the challenges faced by all the waterbodies in Delhi is ignored by the respondents since 2021 and "contempt of the Hon'ble Court is continued with no actions/intent shown to resolve the grievance". "Petitioner is a organization that is already fighting a similar case in Court to protect another village pond on which many of the respondents wants to construct a building and is looking for an opportunity seek judicial intervention to revive village ponds that are identified on record by the Delhi Wetland Authority, but no proper action is taken to rejuvenate it & instead of righting the wrong of the past, setting a good example of rejuvenating the history, the culture & heritage & sense of Indian Identity that is embedded in the idea of villages that constitute the Country, transforming at such a rapid pace that the importance of the waterbodies, their social, cultural and environmental returns are overlooked & they are misused with no regard for the rule of law and the Hon'ble Court orders. If ignored further, all wrongs that have happened before in the in the past will be repeated again in the future and common lands like ponds will face similar exploitation of natural sources of ground water, community space with cultural significance and the environmentally gratifying landscapes at a local level to cater to the needs of the village, nearby residents and as envisaged by the Hon'ble Court in the W.P (C) 3502/2000. It may be kindly noted that they can serve as hotspots of tourism and become part of education curriculum of environmental studies of the school children and chosen as field visit sites for the local schools to visit nature in the cities, towns and so on…

	It may be kindly noted that the waterbodies are vanishing & ignored in Delhi, the respondents are showing no regard for the Hon'ble court. Petitioners have utilized the help of technology and the analysis of the past documents to explore all potentials that can illustrate how be it Ponds or other Gram Sabha lands, all these common purpose land of the village that were never compensated and are one after the other exploited by the state due to their unchecked power that is superseding the Hon'ble Court. ANNEXURES illustrates all these wrongdoingshave taken place in a systematic manner. The legal precedents are ignored by the respondents and the Petitioner is left with no other alternative remedy as their representations, requests, complaints are ignored by the respondents. **HENCE, THIS PETITION**



NEW DELHI

PARAS TYAGI

DATE: 30-11-2024

Petitioner-in-person

Address: WZ 112 Budhela, NEW DELHI-110018

M: 9811499729 E-mail: reachcycle@gmail.com

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

CENTER FOR YOUTH CULTURE LAW AND ENVIRONMENT

...**PETITIONER**

VERSUS

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

…**RESPONDENTS**

(WRIT PETITION UNDER ARTICLE-226 OF THE CONSTITUTION PRAYING FOR ISSUANCE OF APPROPRIATE ORDER/S OR DIRECTIONS MORE THAN ONE IN NATURE INCLUDING WRIT OF MANDAMUS BY DIRECTING THE RESPONDENTS TO STOP ANY NEW CONSTRUCTION ON THE GOELA KHURD VILLAGE KHASRA NUMBER 9/29 (10-9) POND LAND AND WRIT OF CERTIORARI TO CONSTITUTE A DELHI HIGH COURT COMMITTEE TO INVESTIGATE LEGALITY OF CONSTRUCTION ON POND LAND DURING 2013-2024 THAT HAS HAPPENED DUE TO

THE ILLEGALITY PRACTICED BY THE RESPONDENTS NO.1 TO 5 AND RESTORATION OF REMAINING NATURAL LANDSCAPE AS THE CULTURAL AND ECOLOGICAL SPACE FOR LOCAL AREA).

To:

The Hon'ble Acting Chief Justice and the Companion Justices of the Delhi High Court at New Delhi.

The humble petition of the
Petitioners above named

THAT THE PETITIONER MOST RESPECTFULLY SUBMITS AS UNDER

1. That the petitioner is filing this instant writ petition in public interest. The petitioner has no personal interest in the litigation and the petition is not guided by self-gain or for gain of any other person/institution/body and that there is no motive other than of public interest in filing this petition.
2. That the petitioners have based the instant writ petition from authentic information made available through publicly available documents, either obtained through grievance filed on government websites and the analysis of facts and records through use of technology like Satellite images.
3. That the writ petition is filed to protect the remaining pond land of a declared urban village in Delhi from permanent construction by the respondents, that will benefit the native villagers and the local surroundings that is already facing severe issues due to pollution and concretization, as the matter pertains to Gram Sabha Land of village and

the villagers are not aware about their community rights made available for them by Hon'ble Supreme Court of India and the Hon'ble Delhi High Court through legal precedents since 1996 and the major part of the pond is irreparably damaged by the respondents in 2022-2024 that itself is blatantly a matter of Contempt of Court. Additionally, the state institutions who had statutory duty to protect and rejuvenate it have allowed construction of a road right through the pond land and now when their mistakes & the contempt of the Hon'ble court is pointed out by the Petitioner, they are overlooking the matter, while the construction related work is getting completed, ignoring the grievance of the petitioners.

4. That as per the information collected by the petitioner, the National Highway Authority of India and the Delhi Development Authority under the aegis of the Union of India & Govt of NCT of Delhi and its various departments are likely to be affected by the orders sought in the writ petition and all the concerned state institutions are impleaded as the respondents no 1-5, and as per the knowledge of the petitioner no other person/institution will be affected by the orders sought in the writ petition.

5. That the petitioner is a Registered society of young professionals that was co-founded by them in 2016 in Delhi and is located at WZ 112 Budhela Village New Delhi 110018, they have studied Public Policy, Physics, Engineering and other subjects from different institutions of National Importance in different parts of the country, that the Petitioners have the means to pay " cost, if any imposed by this Hon'ble Court and on an undertaking to this Hon'ble Court in that respect, that they passed out from the National Law School of India University in 2016 with a zeal to strengthen the cause of villagers and farmers who are exposed to the urban transformation at such a rapid pace that the native community is left with no choice but to either compromise and get alienated from their roots or live a life full of choking, frustration, violence, breach of trust and with a

terrified mindset of fear of Legislative and Executive with power & mechanisms to destroy their lives, as reported by the report of the Union of India, Ministry of the Urban Development in 2007 (**ANNEXURE- P 1**)

6. That the Petitioner had sent a legal representation to the Respondents in August and complaint was filed in September 2024 and finally after seeing the matter is being overlooked a legal notice was sent on November 19-11-2024 mentioning the next course of action pursued in the Hon'ble Court.

7. That the Petitioner has a well-known track record of taking up public cause to help villagers, farmers and the underprivileged sections of the society and in 2022 one year after the damaged caused to the crop of farmers in Delhi villages due to unseasonal rains, when they were promised compensation by the Delhi Government for crop failure, many farmers were not provided the same, few mustered the courage to go to court for seeking justice, the Petitioner helped and hand-holded them as a co-petitioner after their representations were ignored. The Delhi High Court issued notice and the matter is pending. Similarly, another PIL was filed by the petitioner to protect a waterbody in Delhi from permanent construction, the matter is pending in this Hon'ble Court.

W.P (C) 17743/2022	Notice issued to GNCTD	Pending before Court
W.P (C) 2819/2024	Notices issued to GNCTD & DDA	Pending before Court

8. That the Petitioner is working in the national capital as a Non-Government Organization doing research and advocacy work for the villages in Delhi and had released the "first-of-its-kind GIS based study of all the waterbodies of Delhi by developing a health card of waterbodies in 2021,

with a total of 1009 water bodies being mapped through geo-coordinates)" to help all stakeholders, two years after that the Delhi government considered to develop their own health score card for waterbodies "but majority of waterbodies remain in indignity due to lack of implementation of Hon'ble court orders & policies". **(ANNEXURE- P 2)**

9. That the source of knowledge of facts mentioned in the petition is the information collected by the petitioner with the help of the applications filed with the Respondent no. 1 to 5 and research of waterbodies in Delhi.

10. Facts leading to the filing of the present petition are that under the public purpose of the Union government for planned development of Delhi, in the year 2008, Land was acquired of the village Goela Khurd. In pursuance of the mandate of the planned development of Delhi, Respondent no 4 acquired land of the village was used to build the URBAN EXTENSION ROAD II by the Respondent no 1 and Respondent 5. Afterwards respondent 1 began construction of road, while other respondents continued to promote their efforts to protect waterbodies in Delhi as per the Hon'ble Court directions from 2009-2013. Copy of different notifications pertaining to the matter are collectively annexed herein as **Annexure- P 3**, **Annexure- P 4** and **Annexure- P 5** respectively.

11. After Land allotment in 2008, during the last twenty-two years, the Hon'ble Court has given directions to save and protect ponds from filling up, encroachments and other anti-social activities that are destroying our environment, as mentioned in W.P (C) 3502/2000 and W.P (C) 4437/2013 and Chief Secretary Delhi Order. Copy of the orders are Annexed as (**Annexure- P 6, P 7 and P 8)**

12. It may be kindly noted that the Delhi Wetland Authority was constituted on 23-04-2019 and directions were issued to the likes of Respondent No 4 and 5 to protect and revive waterbodies in Delhi. Copy of the Notification and directions are annexed herein as (**Annexures - P 9)**

13. Once the reality of true facts about the land was investigated by the Petitioner, they approached the respondents with all the evidence they could gather to seek clarification and revive the remaining pond. However, respondents for unnecessary and strange reasons refused to listen to the petitioner. Respondent no 1 in response to complaint of Petitioner responded that it has constructed the road after receiving all the required statutory permissions. Respondent 2,3,4 & 5 practiced paper pushing. Copy of the documents and photographs of satellite images have been annexed herein as **Annexure- P 10,11, and 12.**

14. It may kindly be noted that the Respondent no 1 constructed the road right through the pond land that can be seen in the satellite images as construction work took place in 2022-2024, and this Hon'ble Court is hearing different matters that are focused on waterbodies/ponds/rainwater and the efforts of the respondents to conserve rainwater in Delhi.

15. It may be kindly noted that the villagers did not behave violently with anyone, as often portrayed in the mainstream media and the cinema for entertainment and melodrama. A True copy of the photographs of the site over time shows that the construction right through pond land happened in a planned manner and years after the Court Commissioners visited the site as mentioned in the **Annexure P 13**

16. Non-consideration of the legitimate grievance of the petitioner by all the respondents and further the evidence of construction on pond land by the respondent no 1 has put the petitioner under the constant fear of loss of remaining pond land area that can be rejuvenated as a waterbody and a cultural heritage space as envisaged in the earlier Hon'ble Court orders to set a good precedent for other Delhi villages where encroachments and lack of maintenance are still an issue and, seeing the utter disregard shown by all the respondents, no option is left for the petitioners but to approach this Hon'ble court to protect the pond of the village from permanent

construction, to ensure that education and knowledge of the facts can be argued to seek justice as all the respondents are in contempt of court and are practicing an illegality for years now. **Annexure P 14 and P 15**

17. No other Petition/application except as mentioned above has been filed or pending in any other court of India or the Supreme Court.

18. The Petitioner therefore approached this Hon'ble court under its Writ jurisdiction under article 226 of the India constitution as all Respondents are Govt. authority and hence amenable to the Writ jurisdiction of this Hon'ble. Petitioner seeks the reliefs as prayed for, on the following grounds, amongst others:

GROUNDS

A. Because all the Public Authorities in this matter are guilty of non-performance of their public and statutory duties to act upon the grievance of the public submitted with evidence and resolve them in a time bound manner, and this Hon'ble Court exercises supervisory jurisdiction over authorities/persons who are charged with the lack of performance of public acts and duties to serve the public purpose and maintain rule of law.

B. Because the Executives in this matter are responsible for the failure in protecting a waterbody and are accountable for not upholding the Constitutional mandate or otherwise this Hon'ble Court has jurisdiction not only to grant relief for enforcement of fundamental rights but also for any other purposes which would include the execution of public duties by public bodies that are all respondents in this matter, that are not alleged, but are guilty of destroying environment as per the evidence that shows how even when all facts establishes the reality of construction right through the pond the respondents have stayed indifferent to the public grievance and requests to revive and rejuvenate whatever is left of it, as is the case.

C. Because equality and arbitrariness are sworn enemies to each other, and Article-14 of the Constitution mandates equal treatment among the citizens and equal protection before the law who are showing their willingness to protect waterbodies that are in danger of permanent destruction.

D. Because depriving the Petitioner of the statutory right to protect environment without following the due process of law and that too by statutory authorities like all the respondents in this matter is not only violative of their constitutional rights of protecting their environment and quality of life but also creates a fear of terror in the society of an urban declared village with no local self-government existing anymore, whereby the decision of the government has not changed and construction on the pond land of the village was carried out with complete disregard towards the Hon'ble court orders from 2009-2013.

E. Because the petition is maintainable as in the matter of W.P. (C) 3502/2000 titled VINOD KUMAR JAIN versus GOVT. OF NCT OF DELHI and W.P.(C) 4437/2013 & CM No.10260/2013 titled RESIDENCE WELFARE ASSOCIATION EKTA ENCLAVE versus STATE (NCT) OF DELHI & ORS the Hon'ble court on 04-05-2007 and 31-10-2013 had constituted a committee of three Lawyers that appeared in the matter to visit the waterbodies so that waterbodies in Delhi can be revived and then in 2013 given directions to all Deputy Commissioners that were directed to ensure that none of the water bodies/johads/water tanks/lakes/water ponds are encroached or allotted in future. If any water bodies/water tanks/johads/lakes have been allotted and no permanent structure has been constructed thereon, the Deputy Commissioners are directed to ensure that possession of the said bodies is taken back after giving them alternative land. Deputy Commissioners are also directed to ensure that water bodies/johads/water tanks/lakes/water ponds are maintained, developed as well as kept clean and if necessary, the same be revived. But the respondents

have shown no disregard of the Hon'ble court, as the court directions are not adhered like in this matter.

F. Because it is settled proposition of law and the Environment Protection under Constitutional Framework that the preamble to our constitution ensures socialist pattern of the society and dignity of the individual. Decent standard of living and pollution free environment is inherent in this. The Environment (Protection) Act, 1986 defines environment as "environment includes water, air and land and the interrelationship which exists among and between air, water and land and human beings, other living creatures, plants, micro-organism and property". The Directive principles under the Indian constitution directed towards ideals of building welfare state. Healthy environment is also one of the elements of welfare state. Article 47 provides that the State shall regard the raising of the level of nutrition and the standard of living of its people and the improvement of public health as among its primary duties. The improvement of public health also includes the protection and improvement of environment without which public health cannot be assured. In particular, the Article 48 -A of the constitution says that "the state shall endeavor to protect and improve the environment. The chapter on fundamental duties of the Indian Constitution clearly imposes duty on every citizen to protect environment. Article 51-A (g), says that "It shall be duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures." However, the manner in which all the respondents and their officials are conducting themselves with respect to the pond land in question raises a grave threat on the future of the ponds in Delhi. Therefore, also the petitioner grievance is in the larger public interest and protection of environment is in grave threat from the respondent's illegality & disregard shown towards the Hon'ble court

directions in many similar matters to protect the waterbodies from further concretization and their restoration in WPC 7594/2018 & 9617/2022.

G. Because the impugned acquisition dated 04-04-2007 and the construction proceedings during 25-03-2022-till date are inherently contradictory and full of falseness and fabrications and a matter of contempt of the Hon'ble court. In the first stage of allotment held on 04-04-2008, the nature of land that is a Gram Johar (Pond) as per the revenue records of respondent no 4 and as per the order dated 14-11-2000 should not have been filled up was filled up due to negligence of the respondents. And the same land of Pond was allotted for the construction of a Road that is itself illegal as per the utilization of the Gaon Sabha land of village. Therefore, on this ground alone, appropriate directions in the nature of *mandamus* be issued against all the respondents and their collective impugned proceedings dated 04-04-2007 and 25-03-2022 till date are liable to be found as a grave nature of administrative error, being illegal & contempt of the Hon'ble court and contrary to the official records and the ground realities of their own respective departments. **Annexure P 16**

H. Because the respondent 2 has taken two contradictory stands where in on one hand, it has first issued directions not to fill up any pond in Delhi in 2000, then twenty-two years after they filled up this pond and on the other hand constituted Delhi Wetland Authority, after court directions have prepared a list of all the ponds in Delhi with complete details of Khasra, land ownership, status, Geographic Latitude and Longitude location and so on. The said contradictions invalidate the entire allotment proceedings & construction conducted and therefore also the impugned proceedings are liable to be found guilty of violation of rule of law and Contempt of Court.

I. Because the petitioner through hard work and toil have investigated the matter as a truly concerned citizens and young professional who has high regard for the Hon'ble court to provide complete facts of the matter of

vacant pond land as they have completed the GIS based mapping of all the waterbodies in Delhi that was sent to the respondents to take cognizance of the findings for resolving the long pending issues pertaining to the waterbodies in Delhi, but their work was ignored again and again by the respondents that has ensured that the precious time of the Hon'ble court is wasted due to lack of action by respondents to perform their own statutory duties and the public resources are wasted at all ends, and therefore also Writ of Mandamus is the most appropriate remedy for the petitioners to prevent the respondents from committing any further illegalities against the petitioners who have highlighted this particular matter pertaining to this pond land where permanent construction took place due to ignorance of Hon'ble Court orders from 2002-2013.

J. Because the Respondent no.1 constructed the pond right through the pond land reveals that it has no regard for the rule of law and is not bothered about the contempt of the Hon'ble court proceedings. The said conduct of the all the respondents collectively reeks of indifferent and self-interested exercise of statutory powers entrusted upon all the respondents.

K. The entire allotment proceedings & construction on pond land from the very inception was indifferent towards rule of law and was manufactured by the respondents in a manner with sole intent to indifferently confiscate the long-settled rights of the village, villagers and the waterbody, that is a living being in itself and to thwart the due process of law & ignoring contempt of the Hon'ble court, destroying waterbodies at a time when the Hon'ble court and the scientific community has been advocating for protection and revival of waterbodies all across the world. **Annexure P 17**

L. That filling the water body was a thoughtfully planned decision of Respondents. It maybe kindly noted that evidence on record illustrates the only goal was to use pond land for construction. Ponds are extremely susceptible to changing environmental conditions and increasing land-use

pressures (such as urbanization and intensified agriculture), which can result in pond ecosystem degradation and loss. Because they provide a variety of ecosystem services, such as groundwater recharge, extremely important for Delhi (already facing critical water scarcity), healthy pond ecosystems are essential for accomplishing several sustainable development goals (SDG), cultural identity of the village and the appropriate quality of life of the village residents. **Annexure P 18**

M. That the Petitioners craves leave of this Hon'ble Court to rely on other grounds at the time of hearing/argument of the present petition with the kind permission of this Hon'ble High Court.

N. That the petitioners have not filed any petitioner other proceedings relating to the matter at this petition in any other court.

O. That the Petitioners have no other alternative and efficacious remedy available besides filing of this petition for the pond that has been majorly crucified, but still caringly can be partially revived as a cultural site of the village to set a new precedent in Delhi that can serve as the beacon of hope for the rest of the villages, the youth who are concerned about their culture, the rule of law and the environment. **Annexure P 19**

P R A Y E R

It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to grant the Petitioners suitable order or orders or directions more than one in nature against all the Respondents and that: -

(i) This Hon'ble Court may kindly issue a Writ of mandamus thereby mandating the respondent 1 not to raise any new permanent structure as part of construction for Urban Extension Road II/part of National Highway on the remaining pond land in question and all the other respondents should collectively take immediate action to provide complete Satellite Imagery from 31-10-2013 till date and superimposition of all village ponds as per

their respective Khasra numbers in village revenue maps on Google Earth of all digitized village maps in Delhi.

(ii) This Hon'ble Court may kindly issue a Writ of Certiorari thereby ordering Respondents to submit all the statutory permissions received by competent authority of approval in this Hon'ble Court that being arbitrary, illegal and contrary to the factual position in this regard and,

(iii) This Hon'ble may kindly Constitute a Hon'ble Delhi High Court Committee to investigate legality of Construction on Pond Land during March 2022-2024 that has happened due to the illegality practiced by the Respondents and for restoration of remaining natural landscape as the cultural and ecological space for the local area).

(iv) This Hon'ble Court may award the costs, damages, and litigation expenses to the Petitioners to further strengthen the cause of protecting environment.

(v) And pass such other or further order or orders as this Hon'ble Court may deem fit in the interests of Justice / Equity and proper in the facts and circumstances of the case.



DATED: 30-11-2024

Petitioner in Person

PARAS TYAGI
Address: WZ 112 Budhela NEW DELHI, 110018
M: 9811499729
E-mail: reachcycle@gmail.com

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT

...PETITIONER

VERSUS

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

...RESPONDENTS

The Seal of the Oath Commissioner Sl. No. 03/2024 VAIBHAV VASHISTH App. by Delhi High Court Period 01-04-2024 to 31-3-2026 Dwarka Courts New Delhi

AFFIDAVIT

I, Paras Tyagi S/o Shri Rakesh Tyagi, aged about 35 years, with AADHAAR Number 735805454087, permanent resident of WZ 112, Budhela, Vikaspuri New Delhi 110018, do hereby solemnly affirm and state as under: -

1. That I am the President of the Petitioner in person in the above-mentioned petition, as such I am well acquainted with the facts and circumstances of the case and as such competent to swear this affidavit by the virtue of the Resolution dated 26-11-2024.
2. That I have filed this present application as a Public Interest Litigation.

(3) That the Petitioner has no personal interest in the litigation and neither myself nor anybody in our organization is interested would in any manner benefit from the relief sought in the present litigation save as a member of the General Public. This petition is not guided by self-gain or gain of any person, institution, body and there is no motive other than of public interest in filing this petition.

(4) That I have understood the contents of the accompanying petition under Article 226 of The Constitution of India, 1950 and I say that the averments made therein have been drafted by myself and the same are true to my knowledge and belief. The same are not repeated here for the sake of brevity and should be read as part and parcel of this affidavit.

Annexures filed are true copies of their respective originals.

(5) That the contents of the Petition and the Affidavit are drafted by the deponent after due consideration of rules of the Hon'ble Delhi High Court (public Interest Litigation) Rules, 2010 and do hereby affirm that the present petition is in conformity thereof.

DEPONENT

Aadhar 735805454067 who identified the deponent has signed in my presence.

VERIFICATION

I, the deponent above named do hereby verify that averments made in this affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this 27 NOV 2024 day of November 2024.

DEPONENT

Oath Commissioner Regd. No. 03/2024 VAIBHAV VASHISTH App. by Delhi High Court Period 01-04-2024 to 31-3-2026 Dwarka Courts, New Delhi 93

CERTIFIED THAT THE DEPONENT Shri/Sh. Pavan Tyagi S/o, W/o, D/o Sh. Lalloch Tyagi R/o Dhulsira village Pur Identified by Self has solemnly affirmed on 27/11/2024 that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge.

Oath Commissioner
New Delhi

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

CM APPLICATION No. _____ OF 2024

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT

...**PETITIONER**

VERSUS

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

…**RESPONDENTS**

APPLICATION U/S 151 OF C.P.C. ON BEHALF OF PETITIONER/APPLICANT FOR GRANT OF EXEMPTION FROM FILING CERTIFIED COPIES/DIM/TYPED COPY OF DOCUMENTS ANNEXURES.

MOST RESPECTFULLY SHOWETH:

1. That the petitioner has filed the accompanying petition for issuance of proper Writs including writ of mandamus, certiorari and other directions against the Respondents.
2. That the petitioner has already submitted the copies of the documents/annexures received through complaint and correspondences filed with the respondents. In case, any document is

perceived as incomplete or not true, the petitioner will provide the same information as early as possible.

3. That the petitioner undertakes to file the certified copies of the documents as and when the same are supplied by the copying agency. Hence, this application.

It is, therefore, most respectfully prayed that the application may kindly be allowed, and the petitioner may kindly be exempted from filing the certified copies/Dim/typed copy of documents annexures, mentioned in the application, in the interest of justice. It is prayed accordingly.

Petitioner-in-person



PARAS TYAGI
Petitioner in person
OFF: WZ 112 Budhela Vikaspuri,
NEW DELHI-110018
M: 9811499729
E-mail: reachcycle@gmail.com

NEW DELHI
DATED: 30-11-2024

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF:

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT

...PETITIONER

VERSUS

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

...RESPONDENTS

The Seal of the Oath Commissioner
SL. No. 85/2024
SACHIN BHARGAVA
App. By Delhi High Court
Period: 01/04/2024
to 31/03/2026
18
Patiala Courts, New Delhi

AFFIDAVIT

I, Paras Tyagi S/o Mr Rakesh Tyagi, aged about 35 years, permanent resident of WZ 112 Budhela, Vikaspuri, New Delhi 110018 do hereby solemnly affirm and state as under: -

1. That I am the President of the Petitioner in person in the above-mentioned petition, as such I am well acquainted with the facts and circumstances of the case and as such competent to swear this affidavit.

2. That I have understood the contents of the accompanying application under section 151 of CPC and I say that the averments made therein have been drafted by myself and the same are true to my knowledge and belief.

DEPONENT

VERIFICATION

I, the deponent above named do hereby verify that averments made in this affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this 29 NOV 2024 day of November 2024.

DEPONENT

Self/7358054087 another
I identify the deponent who has signed in my presence.

VERIFIED THAT THE DEPONENT Parvez Tyagi Rakesh Tyagi identified by Shri W2 112 Bradkadi Vikaspuri Delhi Self has solemnly affirmed before me on 29 NOV 2024 at 15 New Delhi on the contents of the above which he has read & explained to him are true and correct to his knowledge.

Oath Commissioner New Delhi

The Seal of the Oath Commissioner
SL. No. 65/2024
SACHIN BHARGAVA
App. By Delhi High Court
Period: 01/04/2024 to 31/03/2026
Dwarka Courts, New Delhi

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

CM APPLICATION No. OF 2024

WRIT PETITION (CIVIL) No. OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

Center For Youth Culture Law and Environment (CYCLE) Through its President, Having office at WZ 112 Budhela Vikaspuri New Delhi 110018

...**APPLICANT**

VERSUS

National Highways Authority of India (NHAI) AND ORS.

...RESPONDENTS

(APPLICATION UNDER SECTION 151 OF THE CODE OF CIVIL PROCEDURE FOR DIRECTION AND SEEKING INTERIM RELIEF)

To:

The Hon'ble Chief Justice and the Companion Justices of the Delhi High Court at New Delhi.

The humble petition of the Petitioners above named

THAT THE PETITIONER MOST RESPECTFULLY SUBMITS AS UNDER

1. That the urgent application has been filed after the writ petition under Article 226 of the Constitution seeking issuance of writ of Mandamus or any other writ by submitting evidence in the matter to seek directions from the Hon'ble court to the respondents so that no new construction can come up on vacant pond land of village Goela Khurd as per revenue record of village right through which the respondent no 1 has already constructed the Urban Extension Road II in Southwest District of Delhi. The contents of the application should be read as part and parcel of the petition, and the same are not being repeated here for the sake of brevity.
2. That the petitioner respectfully submits that they have a strong prima-facie case due to the facts of the matter, evidence put on record and precedents set by the Hon'ble court in various matters where court directions were passed to order restoration of ponds and removal of encroachments with specific directions highlighting the Hon'ble Supreme Court Judgement in 1996 that pond lands can't be classified as other acquired agriculture lands and then in reference to this order again in 2013 orders were passed to cancel allotments wherever ponds lands are vacant and have been allotted in Delhi. On the contrary in this matter construction on pond land happened during 2022-2024 as shown in the Satellite images. Above all the contempt of the Hon'ble Court is already explained in detail in the petition.
3. That the petitioners would like to state that the respondent if the construction related works/planning are not stopped, by the time of the next hearing of the case matter new permanent construction will be constructed on the pond land & therefore the balance of convenience clearly lies in the favour of the petitioner.
4. The grounds as mentioned in the Petition may be read as part of this Application as the same are not repeated here for the sake of brevity.
5. That the interest of justice demands that the Respondents are restrained from planning/doing any more construction on the pond land of village

Goela Khurd. In case the Respondents are not restrained the Petitioner will suffer from irreparable cultural loss by witnessing permanent harm to the local environment which cannot be compensated in terms of the money, and the Petitioner will be demoralized seeing, how even after submitting the evidence based study of more than 1000 waterbodies of Delhi to the respondents and this Hon'ble Court, the petitioner failed to save the remaining waterbody that is a pond (G.M Johar) in revenue records of the village that is majorly destroyed by the Respondents due to their greed & loot and blatant disregard for the rule of law and this Hon'ble Court as the Respondent no 1 has mentioned that it has constructed the road after receiving all the statutory permissions.

6. This Application is made bona fide and in the interest of justice.

7. The Petitioner therefore approached this Hon'ble court under its Writ jurisdiction under article 226 of the India constitution as all Respondents are Govt. authority and hence amenable to the Writ jurisdiction of this Hon'ble. Petitioner seeks the reliefs as prayed for, on the following grounds, amongst others:

P R A Y E R

It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to grant the Petitioners suitable order or orders or directions more than one in nature against all the Respondents and that: -

a. Restrain the Respondent No 1 from doing/planning any future construction on the vacant pond land of village Goela Khurd in the interest of justice and direct the Respondent No 1 to submit the statutory permissions received for doing construction on pond land before in this Hon'ble Court.

b. Direct the Respondent No 2,3,4 and 5 to submit the satellite imagery from 31-10-2013 till date and the superimposed khasra details of pond as per revenue map on the google earth and the sectoral, zonal and Master Plan of Delhi 2021 and 2041 in this Hon'ble Court
c. Ex-Parte ad-Interim stay be granted during the pendency of this Petition.
d. Pass any further Orders, as the Hon'ble Court may deem fit and proper in the light of the facts and circumstances of the present case.

Petitioner in Person



PARAS TYAGI
Address: WZ 112 Budhela
NEW DELHI-110018
M: 9811499729
E-mail: reachcycle@gmail.com

NEW DELHI
DATED 30-11-2024

BEFORE HIGH COURT OF DELHI AT NEW DELHI

EXTRA-ORDINARY CIVIL JURISDICTION

WRIT PETITION (CIVIL) No. _____ OF 2024

IN THE MATTER OF A PUBLIC INTEREST LITIHATION

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT

...PETITIONER

VERSUS

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS.

...RESPONDENTS

Seal of the Oath Commissioner Sl. No. 03/2024 VAIBHAV VASHISTH App. by Delhi High Court Period 01-04-2024 to 31-3-2026 Dwarka Courts, New Delhi

32

AFFIDAVIT

I, Paras Tyagi S/o Mr Rakesh Tyagi, aged about 35 years, permanent resident of WZ 112 Budhela, Vikaspuri, New Delhi 110018 do hereby solemnly affirm and state as under: -

1. That I am the President of the Petitioner in person in the above-mentioned petition, as such I am well acquainted with the facts and circumstances of the case and as such competent to swear this affidavit.

(2) That I have understood the contents of the accompanying application under section 151 of CPC and I say that the averments made therein have been drafted by myself and the same are true to my knowledge and belief.

That the facts stated in the said application are true to my knowledge and information derived, which I believe to be are correct.

Aadhaar 735805454087 Self identity the deponent who has signed in my presence.

DEPONENT

VERIFICATION

I, the deponent above named do hereby verify that averments made in this affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this 27 NOV 2024 day of November 2024.

DEPONENT

The Seal of the Oath Commissioner Sl. No. 03/2024 VAIBHAV VASHISTH App. by Delhi High Court Period 01-04-2024 to 31-3-2026 Dwarka Courts, New Delhi

32

CERTIFIED THAT THE DEPONENT Paras Tyagi Brothers Shri Rajesh Kumar Tyagi Self identified by himself/herself and that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge.

27 NOV 2024 32

Oath Commissioner New Delhi

BEFORE HIGH COURT OF DELHI AT NEW DELHI

(EXTRA-ORDINARY WRIT JURISDICTION)

W. P. (C) No. of 2024

IN THE MATTER OF A PUBLIC INTEREST LITIGATION

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT

…PETITIONER

Versus

NATIONAL HIGHWAY AUTHORITY OF INDIA AND ORS

…RESPONDENTS

CERTIFICATE U/S 65B OF THE INDIAN EVIDENCE ACT ON BEHALF OF PETITIONER

1. I, Paras Tyagi son of Shri Rakesh Tyagi, aged about 34 years, resident of WZ 112, Budhela, Vikaspuri, N. Delhi-110018, hereby state that I am the President of Centre for Youth, Culture, Law & Environment (CYCLE), i.e. Petitioner and the Petitioner in person the present matter.
2. That all the electronic documents annexed along with this Petition were created/accessed/downloaded on my Computer (Make: Lenovo, Model: V330-15IKB 81AX), and my Mobile Phone (Make: Xiaomi, Model: Note 5 Pro) and/or saved on Google Drive linked to the email.
3. The email communication annexed with the petition were sent or received via email address: reachcycle@gmail.com.
4. Soft copies of physical documents, if any, were created using my computer, and other soft-copies existing in other formats were

converted to the PDF format using online conversion tools on my Computer/Mobile.

5. I state that the Computer/Mobile output containing the information was produced by the Computer/Mobile during the period over which the Computer/Mobile was used regularly to store or process information for the purposes of the acts referred to in the evidence regularly carried on over that period by me having lawful control over the use of the computer/Mobile.
6. That throughout the material part of the said period, the computer, mobile, email and Google Drive account linked to the email were operating properly and nothing happened to them so as to affect the electronic record or the accuracy of its content.
7. I state that during the said period, information of the kind contained in the electronic record or of the kind from which the information so contained is derived was regularly fed into the Computer/Mobile/Drive in the ordinary course.
8. I state that the information contained in the electronic record is derived from such information fed into the Computer/Mobile in the ordinary course.

Petitioner



Date: 30-11-2024

New Delhi

PARAS TYAGI
Petitioner-in-person
OFF: WZ 112 Budhela Vikaspuri,
NEW DELHI-110018
M: 9811499729
E-mail: reachcycle@gmail.com

ANNEXURE P 1

SRIVASTAVA

COMMITTEE

REPORT

JANUARY - 2007

P. P. Shrivastav
Member NEC
Tel.: 0364-2522642

NEC Secretariat
Shillong - 793 003
Fax: 0364-2522666

Chairman, Expert Committee on Lal Dora, Delhi

FOREWORD

Decision of the Government of India in the Ministry of Urban Development to address the long-standing problems of the villages of Delhi that had been swept into the backwaters of progress by the torrent of urbanisation was not only timely but also imperative. Besides, it gave us, the Members of the Expert Committee on Lal Dora (ECLD), the opportunity to get associated once again in the noble task of improving the living conditions and environment in the villages and bringing before the village-people unprecedented opportunities of enhancing their prosperity. All of us, Members of this Committee, have had long and pleasant experience of serving the people of Delhi in one capacity or the other and have intimate knowledge of their problems. Discussions and interactions on this issue over the past few months were a stimulating and rewarding experience. Drawing up of this Report has been for us a labour of love.

The village-abadis of Delhi - 227 rural and 135 urbanised till date - have been circumscribed by Lal Dora. Confined as it were by the Red Line, both in the literal and figurative sense, they have got reduced to cramped, unhealthy pockets, lacking largely even in the basic civic services. Surrounding agricultural lands, fields and farms, the traditional and principal base for their livelihood over the ages, were taken away for a pittance and resold at huge profit. Yet very little, not even a reasonable proportion, was invested in introducing the basic-most civic services (water-supply, sewerage, solid waste management systems etc) to them.

Little attention was paid to facilitate and smoothen their transition to alternate means of livelihood. The choice before them for sheer survival was either to earn as best as they could from their land/property or to let their younger generation take to dubious get-rich-quick ways of life. The innate maturity and high value system of our rural folk, based as it is on our noble cultural and spiritual tradition and the teachings of our epics, they chose the former. Deprived of land for agriculture and facilities for keeping cattle, they were driven to opening shops, starting small industries wherever they could; renting out their premises for godowns, offices and the like. Some were tempted to sell off their lands at prices, seemingly high but just a fraction of their real intrinsic potential value.

The latest trend of strict segregation of the non-residential uses in residential areas in urban colonies, is thus neither relevant nor even fair and just to the villages that still retain their predominantly rural character.

The Committee feels, strongly and unanimously, that the solution lies not in making futile attempts at resisting the wave of urbanisation in Delhi, but in taking the maximum advantage of the opportunities that urbanisation has to offer. Our national capital has to be the pride of our great country. Its urbanisation with as intensive use of land as is possible to accommodate its present population and the addition in future, is inevitable. At the same time it must be ensured that sub-standard pockets (villages, unauthorised colonies, slums, JJ-c1usters etc), as well as our heritage areas including the Old City be developed or redeveloped with wide street pattern and clean and decent living spaces, limited 24-point mixed land-use (as recently approved by the Hon'ble Supreme Court) and ample commercial spaces adequate for the present and up to 2021, are planned for and provided. All this must be done while retaining the green character of Delhi, improving the aesthetics and conserving, improving and beautifying our heritage sites and places of healthy recreation.

With increase in population and limited space, one has to shed the reluctance in going vertical. If other world-class cities have sky-scrapers, why must we limit our constructions to 4 or 8 storeys? If DDA can have a 23-storey tower and MCD plans to have 28-storey Civic Centre, why should a private enterprising citizen be denied the opportunity to go still higher - a tower that provides for most of the requirements of its residents *in situ* and is a self-financing (and profitable) endeavour? Liberty and opportunity to private sector has to be provided if our dream of making Delhi a world class metropolis is to come true.

The Committee has recommended a strategy of development/ redevelopment that aims at:

- Providing modern, decent living accommodation to all the present residents of villages and for natural increase in the future;
- Enabling painless and desirable, limited segregation of residential and non-residential activities;
- Renewal of decaying structures, markets and areas, including private properties;
- Building up of proper urban infrastructure for better health & hygiene;
- Integration of sub-standard decayed pockets (Lal Dora/urban villages etc) with the surroundings of planned proper residential colonies and commercial areas;
- Putting vacant and encroached public land to proper use;
- Promotion of trade and commerce for creation of job opportunities and economic prosperity;
- Conservation and promotion of traditional arts & crafts and recognition to artistes and artisans;
- Development/Beautification of Delhi befitting of our National Capital;
- Making development/redevelopment process largely self-financing and self sustaining and in consultation with the people;
- Quick enrichment of the villagers through optimally intensive utilisation of their land - vacant and built up - that will enhance its value several-fold through:
    - self-effort if they are prepared to invest in development OR
    - adopting PPP-route where land-owners are the main beneficiaries without making any investment.
- Large-scale public satisfaction and enrichment and transformation of sub-standard areas into good modern localities with urban facilities and rural ambience.

  This strategy can easily be adopted/adapted to transform other sub-standard areas of Delhi, viz., unauthorised and regularised colonies, JJ-clusters, slum areas etc on one hand and heritage areas like Old City and some villages, localities on the Ridge, in Reserved Forest Areas and such others.

On behalf of the Members of the Committee and on my own behalf I express my heartful thanks to all those who contributed their wisdom and time in the making of this Report.

Sd/-

New Delhi **[P. P. Shrivastav]**

12 Jan 07 CHAIRMAN, EXPERT COMMITTEE ON LAL DORA

ACKNOWLEDGEMENTS

The Committee expresses its thanks and gratitude to the wide cross-section of the village-society who gave it the benefit of their views, suggestions and opportunity for intensive interaction. Special thanks are due to the Hon'ble Union Ministers, MOS, Chief Minister (and former CM) of Delhi, Speaker of Delhi Assembly, Members of Parliament, Members of Delhi Assembly, Municipal Councilors, political leadership at various levels, professional experts in the urban planning and administration, Officers, academicians, Civil Society representatives, journalists and others. Special thanks are due to the Secretary (present and former) and Addl. Secretary in the Ministry of UD for their support to the Committee.

I have no words to adequately express gratitude to my colleagues in the Committee without whose willing help and cooperation, it would have been difficult to complete this task. The Committee was enriched by the erudition and breadth of outlook of Prof Jamal Ansari, the deep knowledge, wide experience of Shri R G Gupta and the exhaustive data-base that he made available to us; the scholarly cOl1tribution of Shri D.D. Mathur as former Chief of Town Planning Dept of MCD for a quarter of century, the imaginative and inspiring plans of redevelopment of several sub-standard and potentially valuable pockets prepared by Shri Vijay Singh. All these have gone into the making of this Report. The pressure of work on Divisional Commissioner (Revenue) in Delhi is tremendous. Yet Shri Narendra Kumar and his Successor Ms Naini Jayaseelan gave us whatever time they could spare. ADMs, Shri A K Kaushal mainly and Shri Sanjay Kumar Jha on a few occasions, represented them in the Committee's meetings. As the Chief Town Planner of MCD, Shri V K Bugga was a repository of knowledge and wisdom. He was involved in so many Committees and was needed in so many meetings at so many places. Yet as Member-cum-Convener of ECLD, his contribution was comprehensive and admirable. He was ably assisted by Shri Ajay Das Biswas, Dy. Town Planner, MCD who worked for this Committee day and night. I am extremely grateful to him.

New Delhi (P.P. Shrivastav)
12 Jan 07 CHAIRMAN, EXPERT COMMITTEE ON LAL DORA

EXPERT COMMITTEE ON LAL DORA

Constituted by the Union Ministry of Urban Development
vide its order No. K-120161512006-DDIB dated 26.7.06

We, the Members of the Committee have the honour of presenting the Report of this Committee to you for consideration and acceptance of its recommendations.

(Prof. Jamal Ansari)
Member

(R.G. Gupta)
Member

(Naini Jayaseelan)
Member

(V.K. Bugga)
Member

(D.D. Mathur)
Co-opted Member

(Vijay Singh)
Co-opted Member

(P.P. Shrivastav)
Chairman

CONTENTS

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Chapter 4	:	Problems of the villages and efforts of DDA and MCD at addressing them.	20
Chapter 5	:	Aspirations of the village people and their assessment.	30
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Annexures

REPORT OF THE EXPERT COMMITTEE ON LAL DORA

CHAPTER - 1

INTRODUCTION

The Union Ministry of Urban Development vide its order No. K12016/5/2006-DDIB dated 26.7.06 (copy at Annexure-1a) set up a Committee of experts to look into the issues of application of building regulations and development control norms in Lal Dora and Extended Lal Dora areas and their integration in the overall process of the planned development of Delhi. The Committee consists of the following experts:

Chairman		Shri P.P. Shrivastav	Member, North-Eastern Council (the statutory Planning Body for the eight States of the North Eastern Region)
Members	i	Prof Jamal Ansari	Formerly, Actg. Director, School of Planning & Architecture, New Delhi
	ii	Shri R G Gupta	Policy Planner, Delhi
	iii	Div. Commissioner Govt. of NCT of Delhi	Shri Narendra Kumar (upto Oct 06) Ms Naini Jayaseelan thereafter
Member-Convener	iv	Chief Town Planner Mpl. Corpn. of Delhi	Shri V K Bugga

1.2 Subsequently, the Committee found it desirable to co-opt two other eminent experts. One of them, Shri D.D. Mathur, has the unique experience of heading the Town Planning Department of the Municipal Corporation of Delhi for quarter of a century (from 1965 to 1990) during which he remained associated with formulation and implementation of the Master Plan of Delhi. Besides, he has teaching experience in the University of Roorkee and the School of Planning & Architecture, New Delhi. The second co-opted expert, Shri Vijay Singh, presently posted as Dy. Commissioner (City Zone and IT) in the Municipal Corporation of Delhi has a doctorate degree from JNU in land development in Delhi. He also has long experience of planning and administration of rural areas while heading the Panchayat Department of the Govt. of NCT Delhi. Besides, he is presently engaged in holistic redevelopment of Jama Masjid area and some other congested areas of Delhi including the walled city.

1.3 Terms of Reference of this Expert Committee on Lal Dora (ECLD) are as follows:

(i) To examine the desirability and/or feasibility of integration of Lal Dora and extended Lal Dora areas of Delhi in the overall process of Planned development of the city;

(ii) If so, to recommend broad principles and terms and conditions for achieving the integration, as mentioned at (i) above;

(iii) To suggest planning and development control norms that should govern development activity in Lal Dora and extended Lal Dora areas of Delhi;

(iv) To consider the recommendations contained in the Tejendra Khanna Committee report in respect of Lal Dora and extended Lal Dora areas and to suggest modalities for implementation of the feasible recommendations; and

(v) Any other matter related or incidental to any of the terms of references mentioned above.

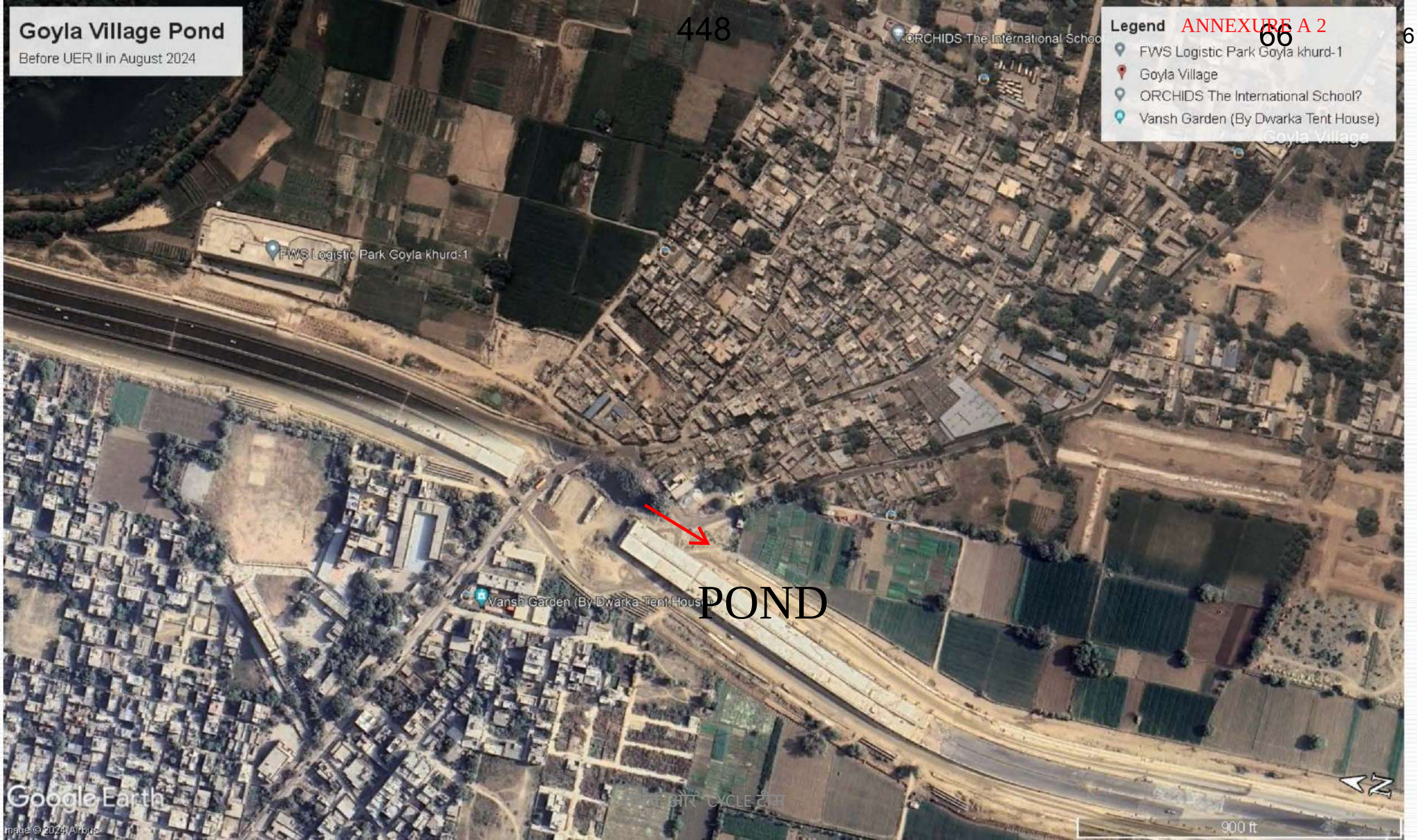
1.4 The Committee was to submit its recommendation in 3 months time but the magnitude of the task was so large, involving as it did, intensive interaction with interested members of the village community, leaders of public opinion and elected representatives of the people, that it was not possible for ECLD to complete its work within this deadline. Accordingly, ECLD requested extension of time till 31 Dec 06 and this was given by the Ministry of Urban Development. **(ANNEXURE -1b)**

1.5 In order to obtain views and suggestions on the various issues involved from the various sections of the Society including representative bodies, interest groups, NGOs, Civil Society representations, experts, member of public and representative of the affected villagers etc, a Public Notice was issued which appeared in the National Press on the 27th & 28th August, 2006. (English version of the Public Notice is at **ANNEXURE 2**).

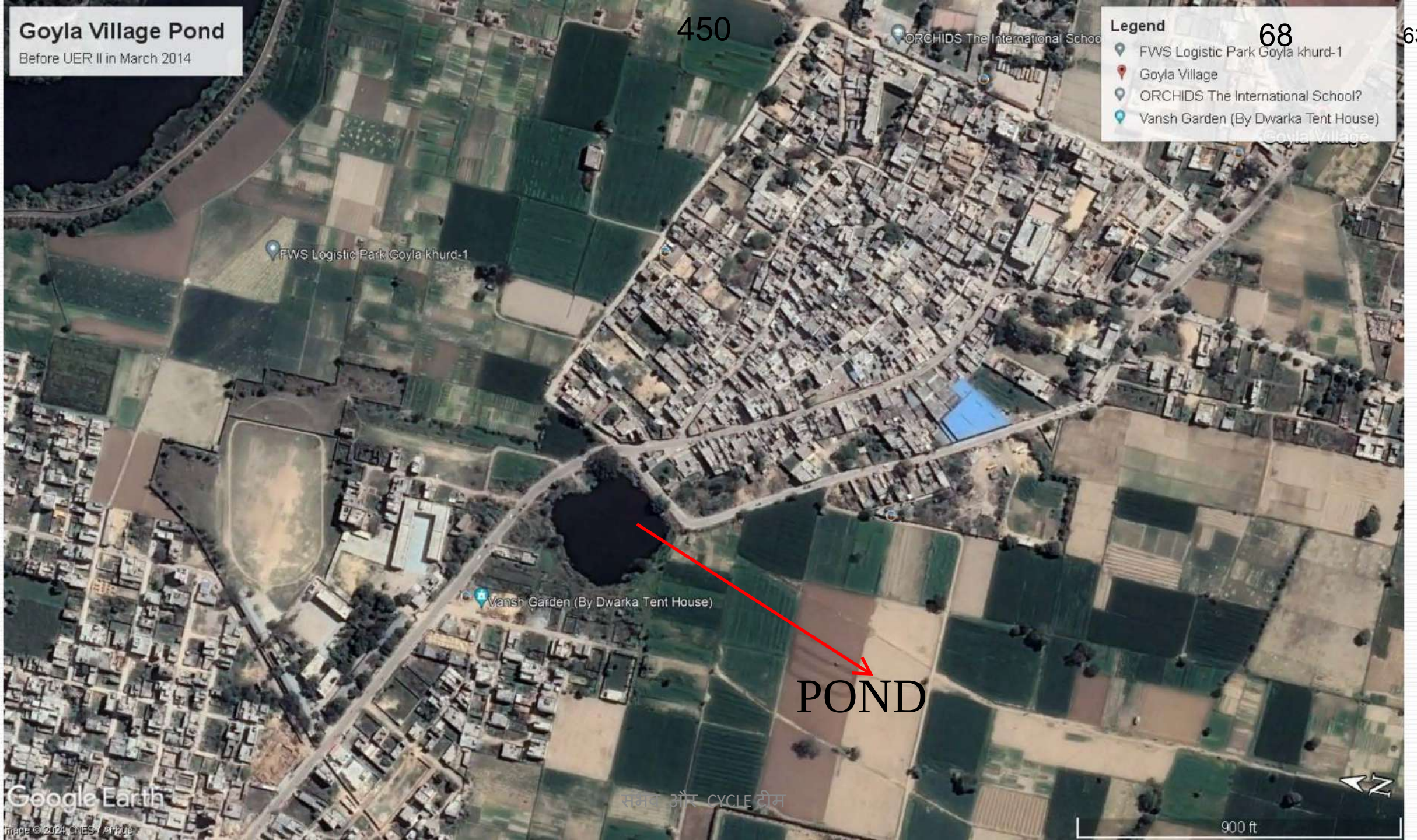
1.6 Around 90 representations were received in response to the Public Notice and all these were closely studied. All the persons/groups concerned were invited for detailed face-to-face interaction to fully understand and realistically appreciate their points of view and suggestions. Detailed discussions were held with all those who came and these proved invaluable. The Committee is grateful to them for the trouble taken by them and for their valuable ideas and suggestions. The points made in all these representations and interactions have been summarised in ANNEXURE 3.

1.7 It was also felt that in addition to the public hearings mentioned above, closer interaction with the elected representatives of the people, especially those representing the rural areas and are fully conversant with the area and feelings of the public, would provide valuable input to the Committee. All the Hon'ble Members of Parliament from Delhi were addressed accordingly for seeking their convenience for meetings. Widespread discussions were held formally and informally and these included discussions with Hon'ble Union Minister of State in Ministry of UD, Hon'ble Lt Governor of Delhi, Hon'ble Chief Minister of Delhi, former Chief Minister, Hon'ble Speaker of Delhi Assembly, Hon'ble MPs. from Delhi, Hon'ble MLAs of Delhi Assembly, Chairman of the Standing Committee and Leader of the Opposition of MCD. VC DDA was also addressed and his reply was also received. The Committee also met concerned officers of Govt. of NCT of Delhi and Commissioner of MCD to elicit their views. A meeting organized by the Hon'ble Speaker of Delhi Assembly

ANNEXURE A 2

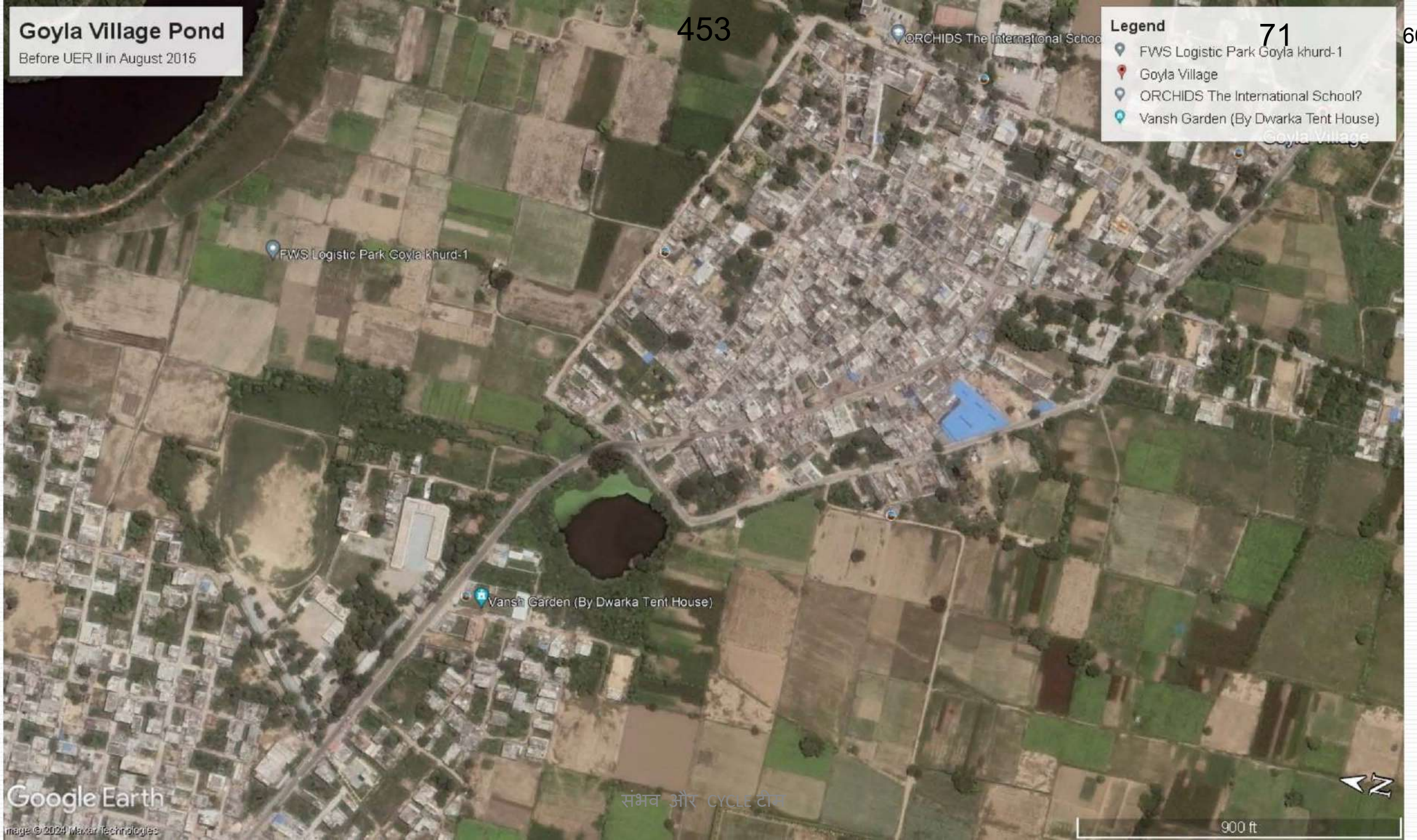

Goyla Village Pond
Before UER II in August 2024
Legend
FWS Logistic Park Goyla khurd-1
Goyla Village
ORCHIDS The International School?
Vansh Garden (By Dwarka Tent House)
FWS Logistic Park Goyla khurd-1
ORCHIDS The International Schoo
Goyla Village
Vansh Garden (By Dwarka Tent House)
POND
Google Earth
900 ft


Goyla Village Pond
Before UER II in December 2022
449
67
62
Legend
FWS Logistic Park Goyla khurd-1
Goyla Village
ORCHIDS The International School?
Vansh Garden (By Dwarka Tent House)
FWS Logistic Park Goyla khurd-1
Vansh Garden (By Dwarka Tent House)
POND
Google Earth
900 ft


Goyla Village Pond
Before UER II in March 2014
450
68
63
Legend
FWS Logistic Park Goyla khurd-1
Goyla Village
ORCHIDS The International School?
Vansh Garden (By Dwarka Tent House)
FWS Logistic Park Goyla khurd-1
Vansh Garden (By Dwarka Tent House)
POND
Google Earth
900 ft


Goyla Village Pond
Before UER II in March 2022
451
69
64
Legend
FWS Logistic Park Goyla khurd-1
Goyla Village
ORCHIDS The International School?
Vansh Garden (By Dwarka Tent House)
FWS Logistic Park Goyla khurd-1
UNDER CONSTRUCTION
Vansh Garden (By Dwarka Tent House)
Google Earth
900 ft


Goyla Village Pond
Before UER II in October 2017
Legend
FWS Logistic Park Goyla khurd-1
Goyla Village
ORCHIDS The International School?
Vansh Garden (By Dwarka Tent House)
FWS Logistic Park Goyla khurd-1
Vansh Garden (By Dwarka Tent House)
Google Earth
900 ft


Goyla Village Pond
Before UER II in August 2015
Legend
FWS Logistic Park Goyla khurd-1
Goyla Village
ORCHIDS The International School
Vansh Garden (By Dwarka Tent House)
FWS Logistic Park Goyla khurd-1
ORCHIDS The International Schoo
Goyla Village
Vansh Garden (By Dwarka Tent House)
Google Earth
Image © 2024 Maxar Technologies
900 ft
N


Goyla Village Pond
Before UER II in March 2014
Legend
FWS Logistic Park Goyla khurd-1
Goyla Village
ORCHIDS The International School?
Vansh Garden (By Dwarka Tent House)
FWS Logistic Park Goyla khurd-1
Vansh Garden (By Dwarka Tent House)
Google Earth
900 ft



संभव और CYCLE टीम

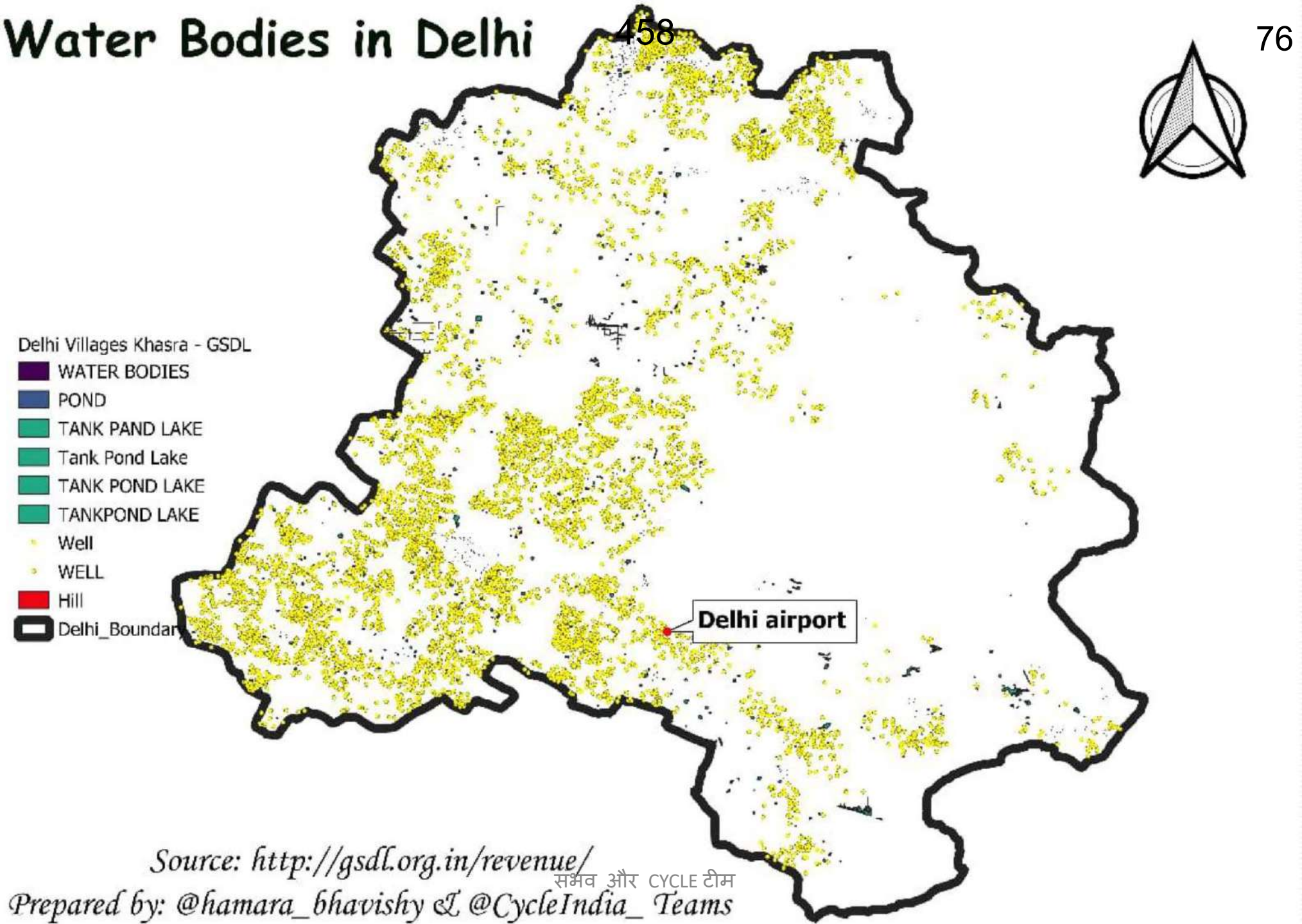


संभव और CYCLE टीम



457 75 70
संभव ओला CYCLE टीम

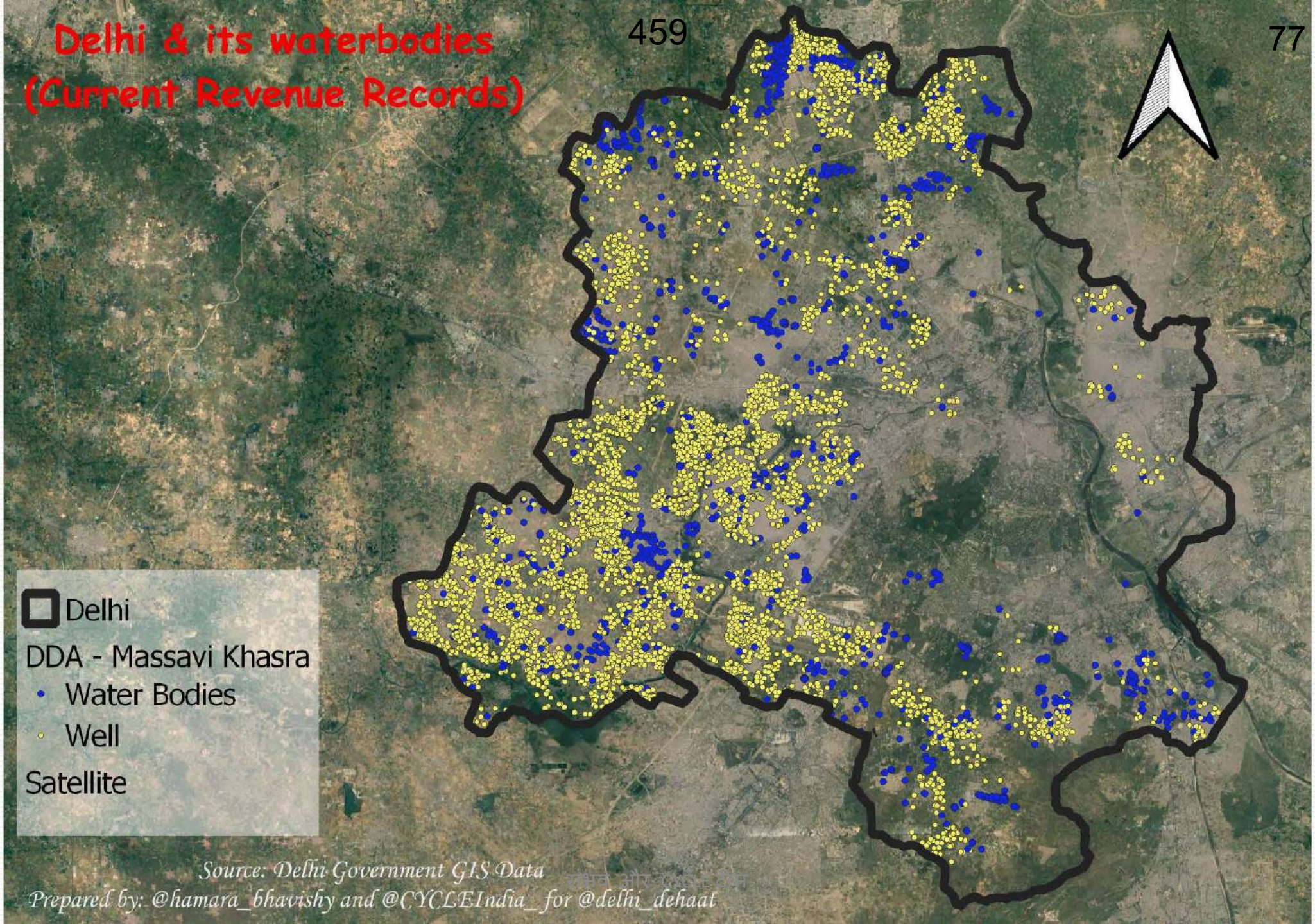
Water Bodies in Delhi



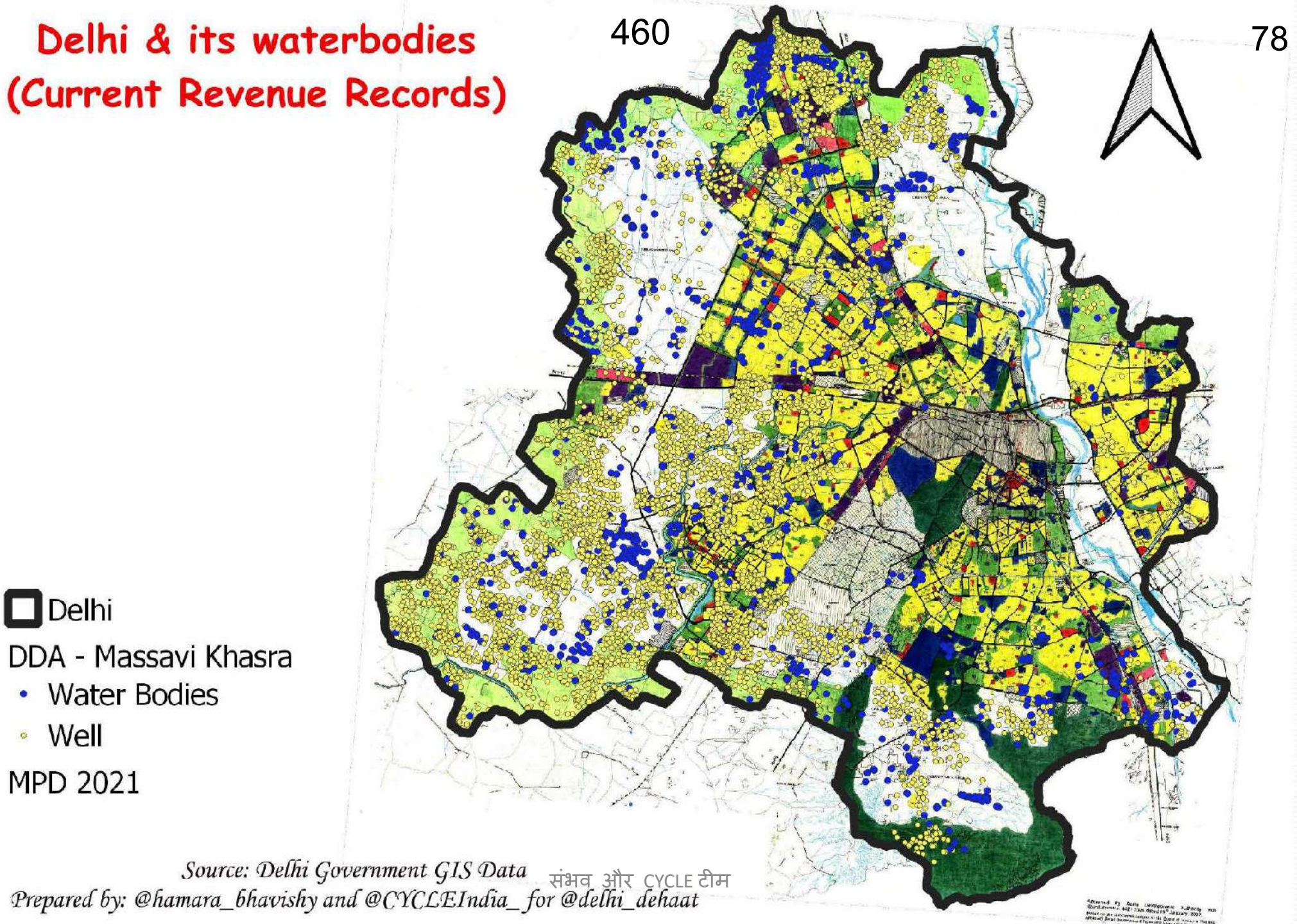
Source: http://gsdl.org.in/revenue/

Prepared by: @hamara_bhavishy & @CycleIndia_ Teams

सभव और CYCLE टीम


Delhi & its waterbodies
(Current Revenue Records)
Delhi
DDA - Massavi Khasra
Water Bodies
Well
Satellite
Source: Delhi Government GIS Data
Prepared by: @hamara_bhavishy and @CYCLEIndia_ for @delhi_dehaat

Delhi & its waterbodies (Current Revenue Records)

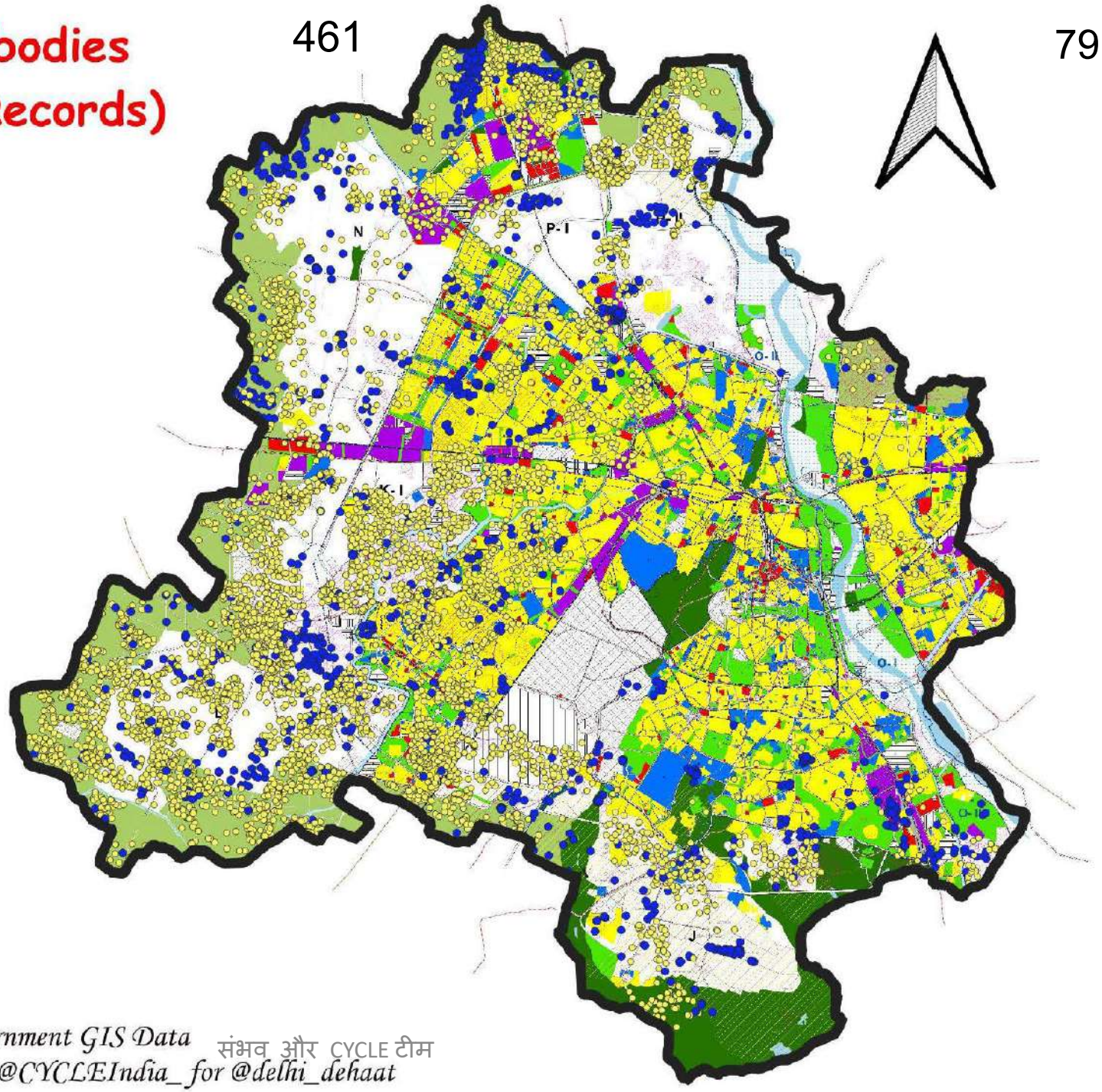


Source: Delhi Government GIS Data

Prepared by: @hamara_bhavishy and @CYCLEIndia_ for @delhi_dehaat

संभव और CYCLE टीम

Delhi & its waterbodies (Current Revenue Records)



Delhi

DDA - Massavi Khasra

- Water Bodies
- Well

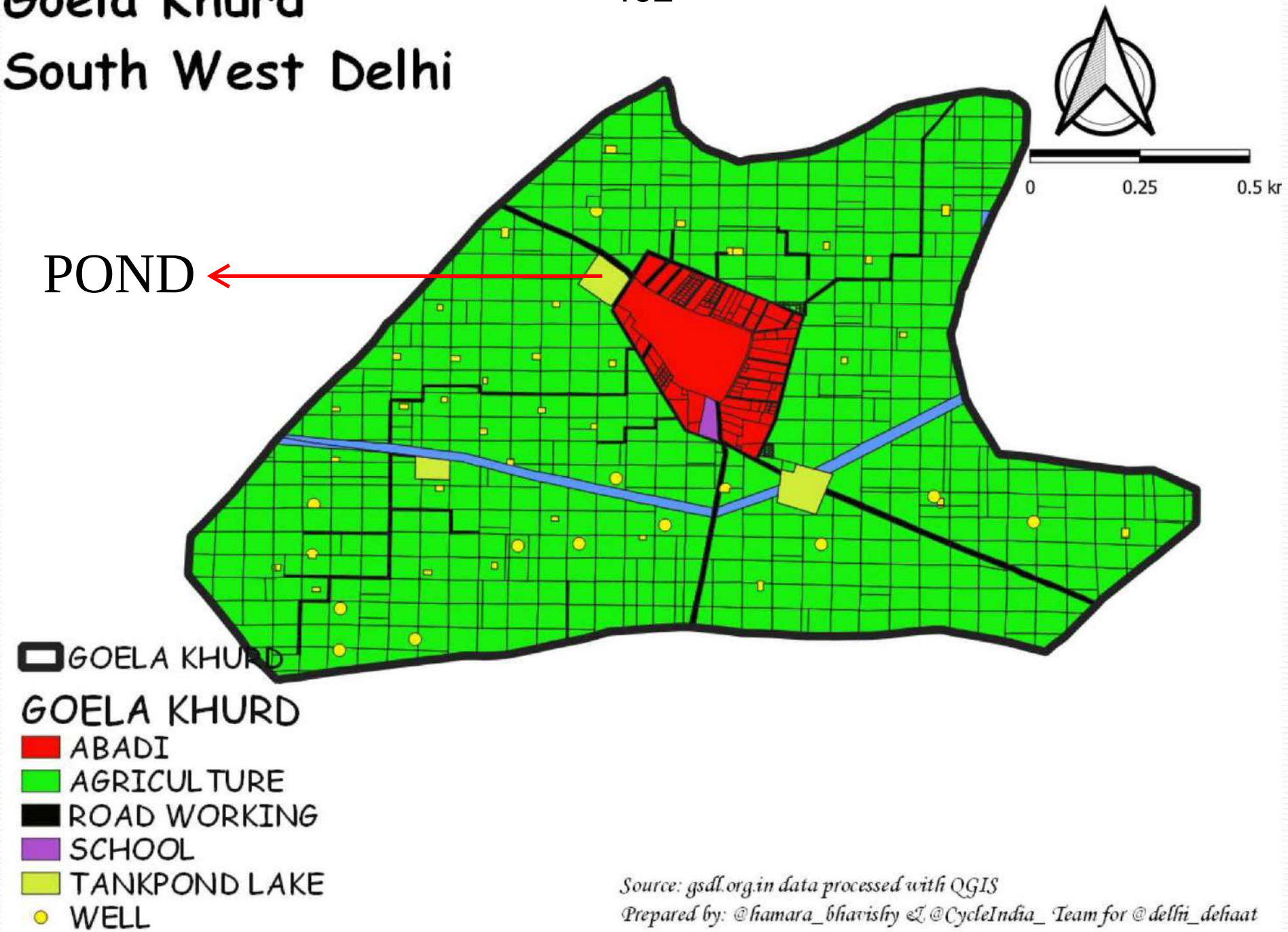
Draft MPD 2041

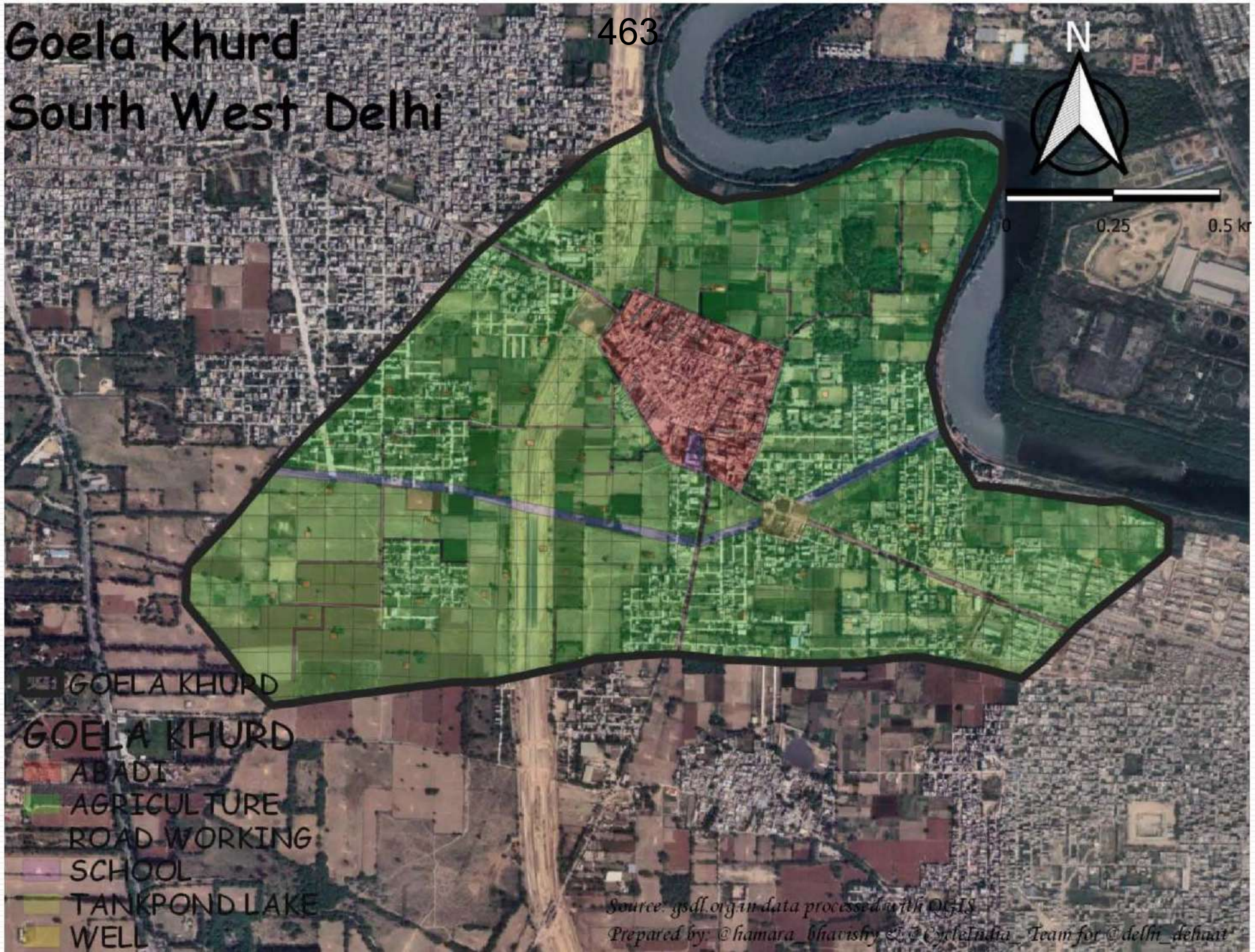
Source: Delhi Government GIS Data

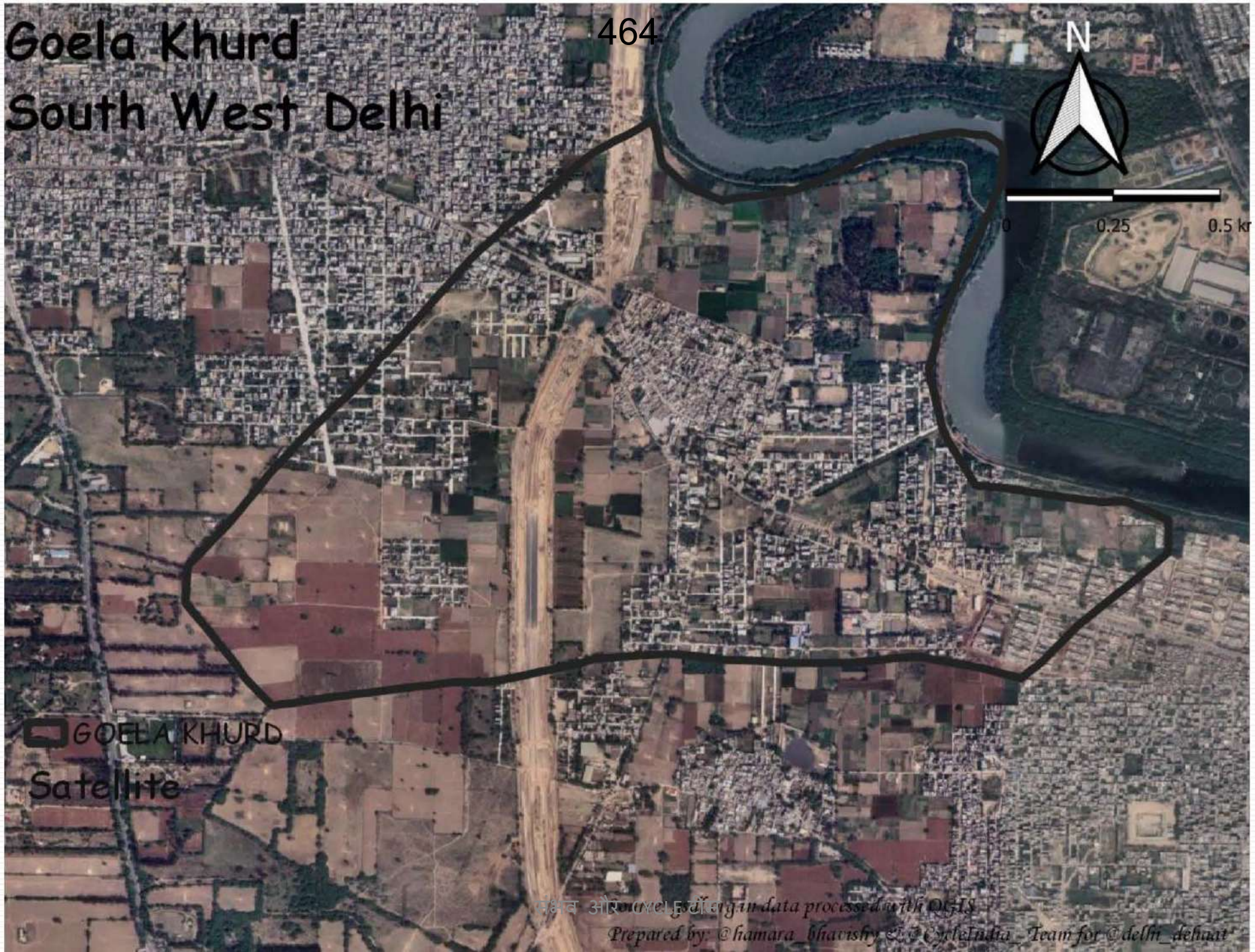
Prepared by: @hamara_bhavishy and @CYCLEIndia_ for @delhi_dehaat

संभव और CYCLE टीम

Goela Khurd
South West Delhi



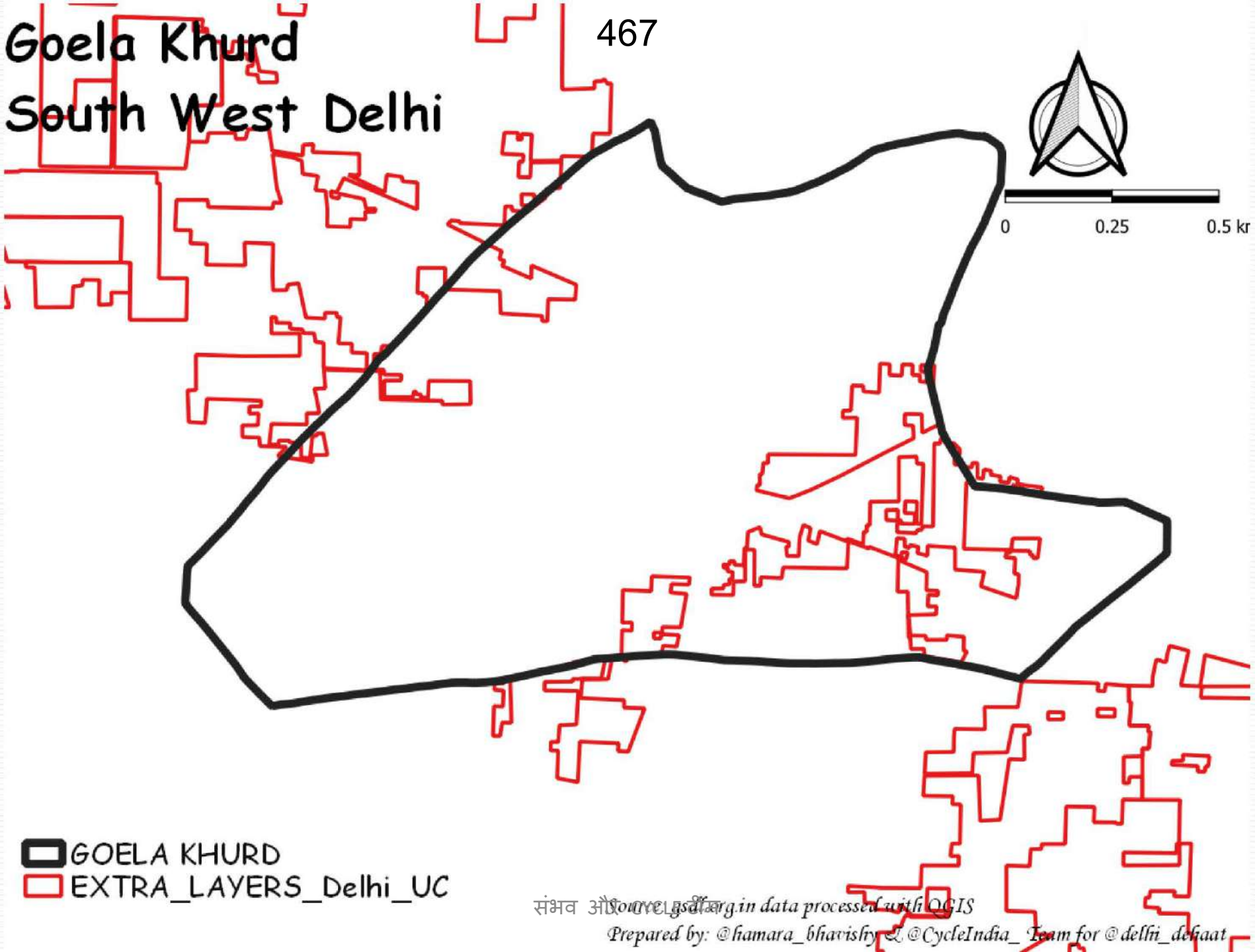

Goela Khurd
South West Delhi
N
0
0.25
0.5 km
GOELA KHURD
GOELA KHURD
ABADI
AGRICULTURE
ROAD WORKING
SCHOOL
TANKPOND LAKE
WELL
Source: gsdl.org.in data processed with QGIS
Prepared by: @hamara_bhavishy & @CycleIndia_Team for @delhi_dehaat

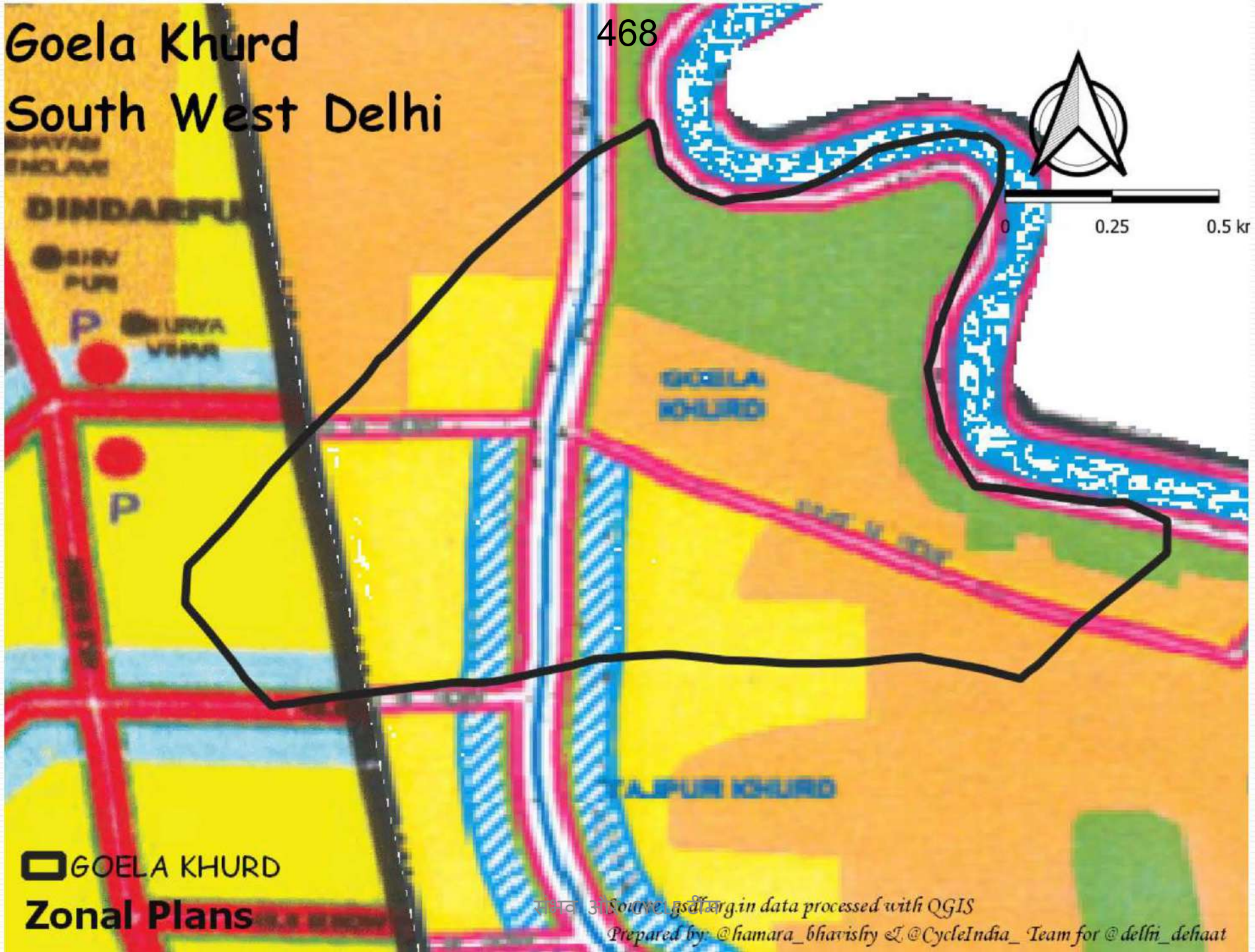

Goela Khurd
South West Delhi
N
0
0.25
0.5 km
GOELA KHURD
Satellite
Prepared by: @hamara_bhavishy & @CycleIndia_Team for @delhi_dehaat

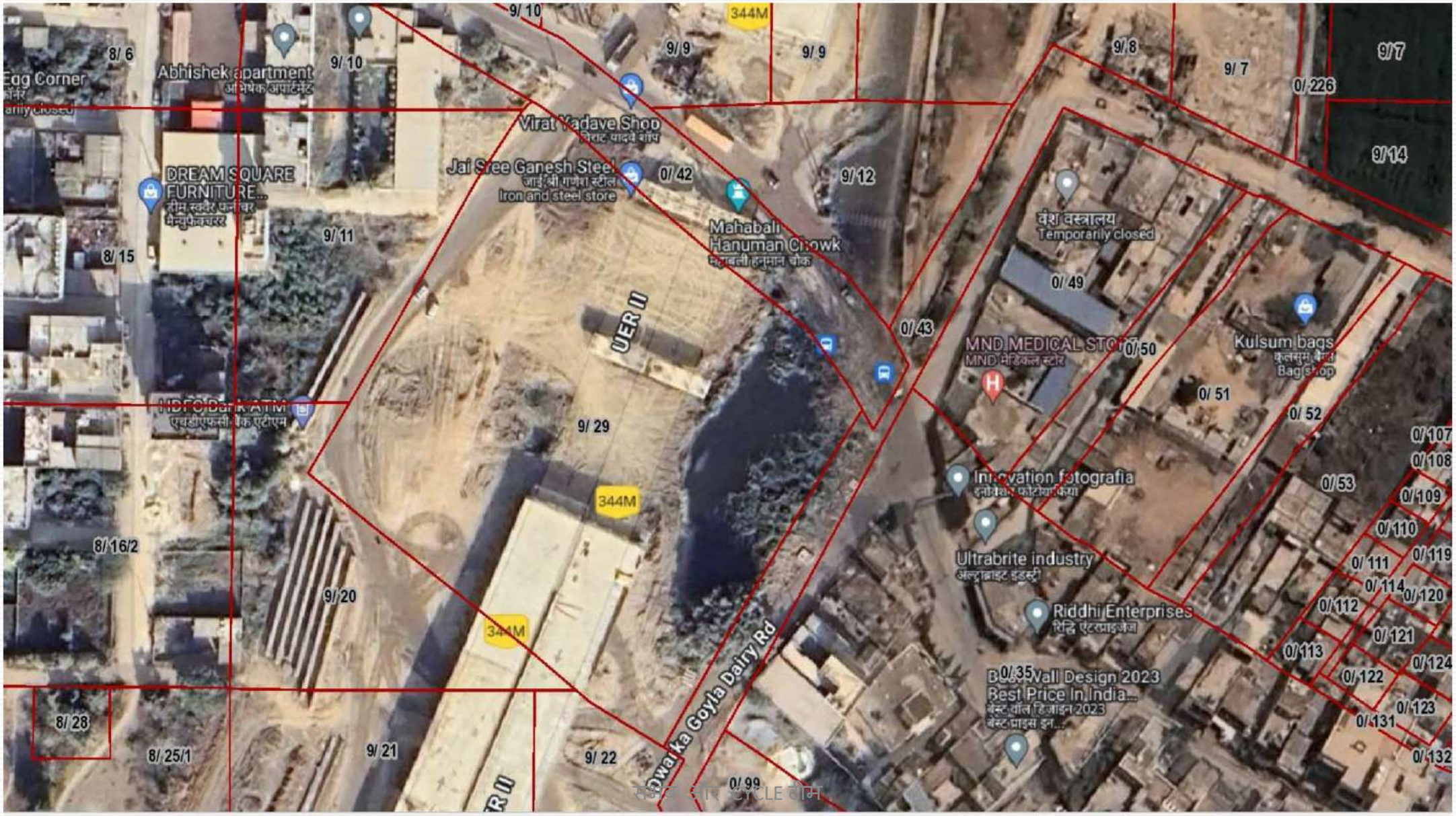

Goela Khurd
South West Delhi
N
0.25
0.5 km
GOELA KHURD
MPD 2021
Prepared by: @hamara_bhavishy & @CycleI Team for @delhi_dehaat

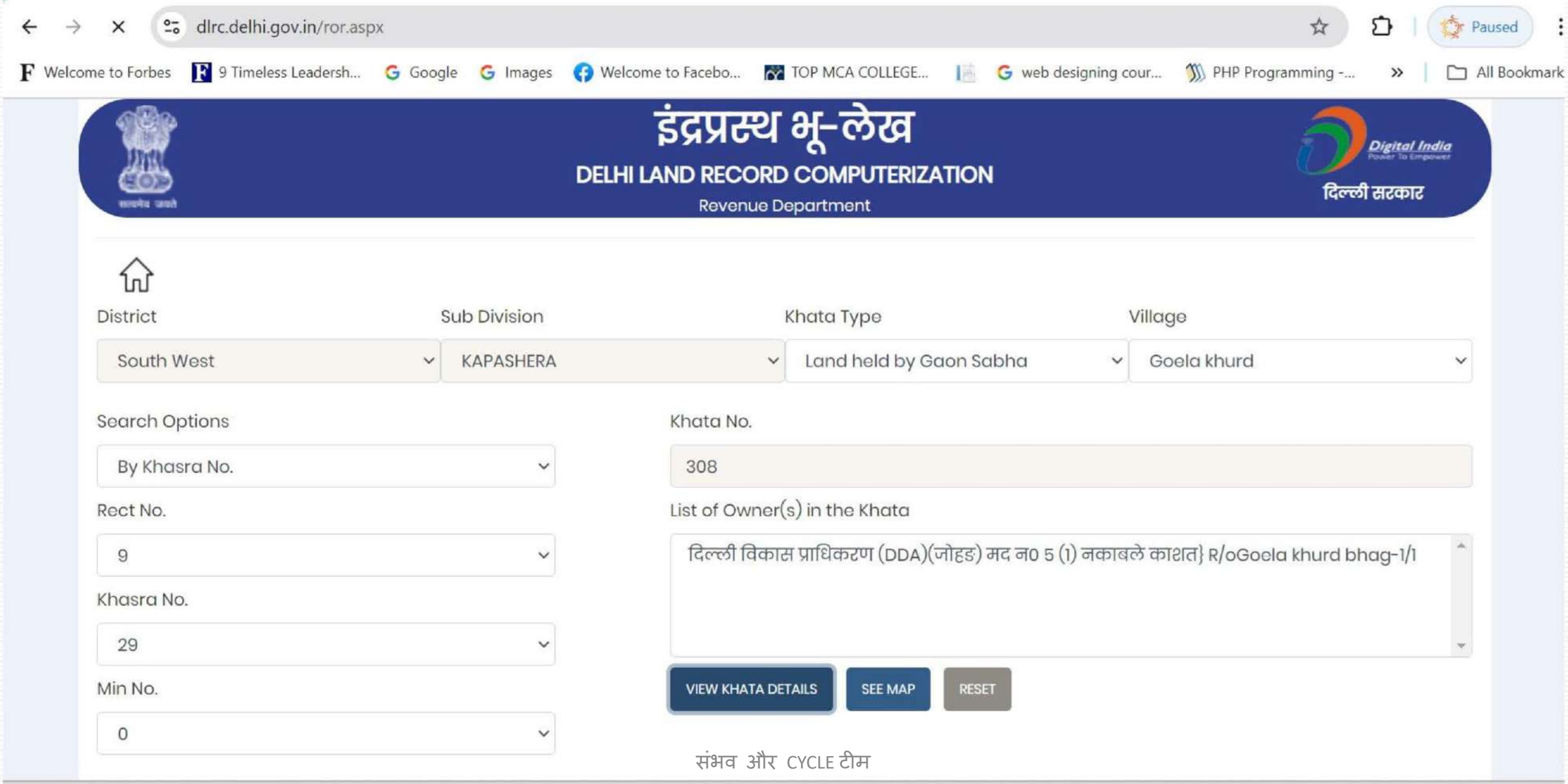
संभव और सुरक्षित


Goela Khurd
South West Delhi
N
E
S
0
0.25
0.5 km
GOELA KHURD
MPD 2041 Proposed
Source: gsdl.org.in data processed with QGIS
Prepared by: @hamara_bhavishy &@CycleIndia_Team for @delhi_dehaat


Goela Khurd
South West Delhi
0
0.25
0.5 kr
GOELA KHURD
EXTRA_LAYERS_Delhi_UC
संभव और वांछनीय
Prepared by: @hamara_bhavishy & @CycleIndia_ Team for @delhi_dehaat


Goela Khurd
South West Delhi
DINDARPUR
P
P
GOELA KHURD
0
0.25
0.5 kr
GOELA KHURD
Zonal Plans
Source: gsdiarg.in data processed with QGIS
Prepared by: @hamara_bhavishy & @CycleIndia_ Team for @delhi_dehaat


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8/ 6
Egg Corner
Abhishek apartment
अभिषेक अपार्टमेंट
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Virat Yadave Shop
विराट यादव शॉप
Jai Shree Ganesh Steel
जय श्री गणेश स्टील
Iron and steel store
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9/ 12
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Mahabali Hanuman Chowk
महाबली हनुमान चौक
वंश वस्त्रालय
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MND मेडिकल स्टोर
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कुलसुम बैग
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एचडीएफसी बैंक एटीएम
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इनोवेशन फोटोग्राफिया
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संभव और CYCLE टीम

Land Management

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» Lands under LM Department
» Encroachment Removal/Demolition
» Major achievements
» IT/E-Governance Initiatives
» Land Management information System (LMIS)
» Damage
» Policies/Circulars/Guidelines
» Acts
» Land acquisition awards
» Committee
» Gallery

Land Acquisition Awards

1	Award No-21-2005-2006-DC-N.W	HOLAMBI KHURD	Size :2.09 KB
2	Award No-1392	MANGOL PUR KHURD	Size :1.34 KB
3	Award No-02-2012-13-DC(NW)	POOTH KHURD	Size :3.04 KB
4	Award No-10-2008-09-DC(N-W)	TIKRI KHURD	Size :20.63 KB
5	Award No-04-2008-09-ADM-LAC-SW	TAJPUR KHURD	Size :4.52 KB
6	Award No-06-2008-09-SW	GOELA KHURD	Size :5.26 KB
7	Award No-12-2005-06 DC(NW)	BARWALA,HOLAMBI KHURD	Size :82.98 KB
8	Award No-09-2005-06 (SW)	NANGAL RAI,KHERA KHURD,GOELA KHURD	Size :1.67 KB
9	Award No-07-2005-06-DC-(N-W)	POOTH KHURD	Size :1.62 KB
10	Award No-7-2005-06-DC(N-W)	POOTH KHURD	Size :15.26 KB

1 2 3 4 5 6 ›› Last »

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MAKE IN INDIA
Skill India

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Visitors: *384788*

VILLAGE NAME	KHASRA NO	AREA (B-B-B) (ACRE)	NOTIFIED AREA (B-B-B) (ACRE)
GOELA KHURD	1//23	0-17-00(.177)	0-17-00(.177)
GOELA KHURD	5//2	1-09-00(.302)	0-18-00(.188)
GOELA KHURD	5//3	4-10-00(.938)	4-10-00(.938)
GOELA KHURD	5//4	2-03-00(.448)	1-05-00(.26)
GOELA KHURD	5//7/2	1-05-00(.26)	0-05-00(.052)
GOELA KHURD	5//8	4-16-00(1)	4-16-00(1)
GOELA KHURD	5//9	4-15-00(.99)	1-18-00(.396)
GOELA KHURD	5//12/1	2-09-00(.51)	1-03-00(.24)
GOELA KHURD	5//12/2	2-00-00(.417)	0-17-00(.177)
GOELA KHURD	5//13	4-16-00(1)	4-16-00(1)
GOELA KHURD	5//14	4-16-00(1)	0-16-00(.167)
GOELA KHURD	5//17/1	2-12-00(.542)	0-07-00(.073)
GOELA KHURD	5//17/2	2-04-00(.458)	0-04-00(.042)
GOELA KHURD	5//18	4-16-00(1)	4-16-00(1)
GOELA KHURD	5//19	4-16-00(1)	2-05-00(.469)
GOELA KHURD	5//22/1	1-04-00(.25)	0-12-00(.125)
GOELA KHURD	5//22/2	3-12-00(.75)	1-16-00(.375)
GOELA KHURD	5//23/1	2-12-00(.542)	2-12-00(.542)
GOELA KHURD	5//23/2	2-04-00(.458)	2-04-00(.458)
GOELA KHURD	5//24	4-16-00(1)	0-04-00(.042)
GOELA KHURD	8//25	4-10-00(.938)	2-05-00(.469)
GOELA KHURD	8//16	4-16-00(1)	0-18-00(.188)
GOELA KHURD	9//2	4-16-00(1)	3-05-00(.677)
GOELA KHURD	9//9/1	1-05-00(.26)	1-05-00(.26)
GOELA KHURD	9//9/2	3-06-00(.688)	3-04-00(.667)
GOELA KHURD	9//10/1	1-10-00(.313)	0-02-00(.021)
GOELA KHURD	9//10/2	1-05-00(.26)	0-02-00(.021)
GOELA KHURD	9//11	2-09-00(.51)	1-01-00(.219)
GOELA KHURD	9//12	2-06-00(.479)	2-06-00(.479)
GOELA KHURD	9//20	2-13-00(.552)	2-13-00(.552)
GOELA KHURD	9//21	4-16-00(1)	4-16-00(1)
GOELA KHURD	14//1	4-16-00(1)	4-10-00(.938)
GOELA KHURD	14//2	4-17-00(1.01)	0-03-00(.031)
GOELA KHURD	14//20	4-10-00(.938)	0-12-00(.125)
GOELA KHURD	15//5	4-16-00(1)	3-07-00(.698)
GOELA KHURD	15//6	4-16-00(1)	4-08-00(.917)

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GOELA KHURD	15//7	4-09-00(.927)	0-02-00(.021)
GOELA KHURD	15//14	4-16-00(1)	1-03-00(.24)
GOELA KHURD	15//15	4-16-00(1)	4-16-00(1)
GOELA KHURD	15//16	4-07-00(.906)	4-06-00(.896)
GOELA KHURD	15//17	4-11-00(.948)	2-00-00(.417)
GOELA KHURD	15//24	4-16-00(1)	2-14-00(.563)
GOELA KHURD	15//25	4-16-00(1)	4-16-00(1)
GOELA KHURD	15//29	0-04-00(.042)	0-04-00(.042)
GOELA KHURD	20//4	4-14-00(.979)	2-14-00(.563)
GOELA KHURD	20//5/1	2-00-00(.417)	2-00-00(.417)
GOELA KHURD	20//5/2	2-16-00(.583)	2-16-00(.583)
GOELA KHURD	20//6/1	1-11-00(.323)	1-11-00(.323)
GOELA KHURD	20//6/2	0-17-00(.177)	0-17-00(.177)
GOELA KHURD	20//7/1	1-12-00(.333)	0-15-00(.156)
GOELA KHURD	20//7/2	1-18-00(.396)	0-18-00(.188)
GOELA KHURD	20//14	4-16-00(1)	2-14-00(.563)
GOELA KHURD	20//15	5-08-00(1.125)	5-08-00(1.125)
GOELA KHURD	20//16	4-12-00(.958)	4-12-00(.958)
GOELA KHURD	20//17	4-16-00(1)	2-14-00(.563)
GOELA KHURD	20//24/1	2-16-00(.583)	0-18-00(.188)
GOELA KHURD	20//24/2	1-16-00(.375)	1-16-00(.375)
GOELA KHURD	20//25	4-16-00(1)	4-16-00(1)
GOELA KHURD	20//29	0-04-00(.042)	0-04-00(.042)
GOELA KHURD	30//4/1	3-00-00(.625)	0-18-00(.188)
GOELA KHURD	30//4/2	1-16-00(.375)	1-16-00(.375)
GOELA KHURD	30//5	4-16-00(1)	4-16-00(1)
GOELA KHURD	30//6	4-16-00(1)	4-16-00(1)
GOELA KHURD	30//7	4-16-00(1)	2-14-00(.563)
GOELA KHURD	30//14	4-16-00(1)	2-14-00(.563)
GOELA KHURD	30//15	4-16-00(1)	4-16-00(1)
GOELA KHURD	30//16	3-06-00(.688)	3-06-00(.688)
GOELA KHURD	30//17	4-12-00(.958)	2-18-00(.604)
GOELA KHURD	0//42	5-05-00(1.094)	1-11-00(.323)
GOELA KHURD	0//217	5-13-00(1.177)	0-10-00(.104)
GOELA KHURD	9//3	4-16-00(1)	4-08-00(.917)
GOELA KHURD	9//8	4-11-00(.948)	3-05-00(.677)
GOELA KHURD	9//29	10-09-00(2.177)	10-09-00(2.177)
GOELA KHURD	9//22/1	2-06-00(.479)	1-09-00(.302)
GOELA KHURD	14//10	4-16-00(1)	3-12-00(.75)
GOELA KHURD	14//11	4-16-00(1)	2-03-00(.448)

POND



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GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

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PUBLISHED BY AUTHORITY

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भाग—IV
PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

शहरी विकास विभाग

अधिसूचना

दिल्ली, 16 मई, 2017

सं.फा. 7/79/एडीएलबी/2016/सीडी–000383132/3827-3841.–दिल्ली नगर निगम अधिनियम, 1957 (1957 का 66) की धारा 507 के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल घोषणा करते हैं कि निम्न अनुसूची के कॉलम 3 में उल्लिखित गॉव के क्षेत्रों तथा कॉलम 1 में उल्लिखित राजस्व सम्पदा/जोन जो अब तक ग्रामीण क्षेत्रों के भाग हैं उन्हें ग्रामीण क्षेत्रों से हटाया जाएगा और अब उन्हें शहरी क्षेत्र के रूप में माना जाएगा, अर्थात् :–

अनुसूची

योजना क्षेत्र	क्र0 सं0	गॉव का नाम उत्तरी दिल्ली नगर निगम – 50 गॉव	शहरीकरण के क्षेत्रफल का विवरण
01	02	03	04
जोन के–1, 5 न0	01	कमरूद्दीन नगर	गॉवों की पुरानी आबादी के साथ–साथ पूरी राजस्व सम्पदा को शहरी घोषित किया जाता है ।
	02	किरारी सुलेमान नगर (भाग)	–वही–
	03	मुंडका (जोन एल में भाग और रोहिणी उप–शहर)	–वही–
	04	नांगलोई जाट (भाग)	–वही–
	05	निलोठी (भाग)	–वही–
जोन एल–1,	06	नीलवाल	–वही–
जोन 'एन' 21 न0	07	बाजिदपुर ठकरान	–वही–
	08	नांगल ठकरान	–वही–
	09	बवाना (जोन पी–। में भाग)	–वही–
	10	पुठखुर्द (जोन एम में भाग)	–वही–
	11	सुल्तानपुर डबास	–वही–

	12	सलाहपुर मांजरा	–वही–
	13	बुधानपुर	–वही–
	14	कटेवड़ा	–वही–
	15	जट खोर	–वही–
	16	चाँदपुर	–वही–
	17	लाडपुर	–वही–
	18	कंझावला	–वही–
	19	कराला(जोन एम में भाग)	–वही–
	20	मदनपुर डबास(जोन एम में भाग)	–वही–
	21	मोहम्मदपुर माजरी (जोन एम में भाग)	–वही–
	22	रानी खेड़ा (जोन एम में भाग)	–वही–
	23	रसूलपुर	–वही–
	24	घेवरा (जोन एल में भाग)	–वही–
	25	सावदा	–वही–
	26	दरियापुर कलां (जोन पी–1 में भाग)	–वही–
	27	खेड़ा खुर्द (जोन एम और जोन पी–1 में भाग)	–वही–
जोन 'पी –।।' 23 नं0	28	अकबरपुर माजरा	–वही–
	29	भलस्वा डेयरी /जहांगीर पुरी (जोन सी में भाग)	–वही–
	30	बुराड़ी (जोन ओ में भाग)	–वही–
	31	इब्राहीमपुर(जोन ओ में भाग)	–वही–
	32	झड़ोदा माजरा (जोन ओ में भाग)	–वही–
	33	जींदपुर (जोन पी 1 में भाग)	–वही–
	34	कादीपुर	–वही–
	35	कमालपुर माजरा	–वही–
	36	खामपुर (जोन पी 1 में भाग)	–वही–
	37	मोहम्मदपुर रमजानपुर (जोन ओ में भाग)	–वही–
	38	मुकंदपुर (जोन सी में भाग)	–वही–
	39	मुखमेलपुर	–वही–
	40	नगलीपूना (जोन पी 1 में भाग)	–वही–
	41	सलीमपुर माजरा, बुराड़ी (जोन ओ में भाग)	–वही–
	42	तीगीपुर (जोन ओ में भाग)	–वही–
	43	फतेहपुर जाट (जोन ओ में भाग)	–वही–
	44	समयपुर (जोन सी में भाग)	–वही–
	45	लिवासपुर (जोन सी में भाग)	–वही–
	46	सिरसपुर (जोन पी–1 और जोन–सी में भाग)	–वही–
	47	बीजापुर (पी–1 में भाग)	–वही–
	48	अलीपुर (जोन पी–1 में भाग)	–वही–
	49	टिकड़ी खुर्द (मुख्यतः जोन पी–1 में, लगभग 3–5 हे0 पी–2 में भाग)	–वही–
	50	गढ़ी खुसरो	–वही–
		दक्षिणी दिल्ली नगर निगम–39 गाँव	
जोन 'जे'–1 न0	51	नेवसराय	–वही–
जोन 'के'–1, 11 न0	52	बक्करवाला	–वही–
	53	वापरौला	–वही–
	54	गोयला खुर्द	–वही–
	55	हस्तसाल (भाग)	–वही–
	56	कुतबपुर	–वही–
	57	नगली सकरावती (जोन एल में भाग)	–वही–
	58	नवादा माजरा (भाग)	–वही–
	59	सफीपुर रनहोला	–वही–
	60	राजापुर खुर्द	–वही–
	61	ताजपुर खुर्द (जोन एल में भाग)	–वही–

	62	तिलंगपुर कोटला	–वही–
जोन 'एल' 27 न0	63	असालतपुर खावद	–वही–
	64	छावला (जोन के –1 में भाग)	–वही–
	65	दरयापुर खुर्द	–वही–
	65	दौलतपुर	–वही–
	66	दिचाऊं कलां	–वही–
	67	दिनदारपुर (जोन 'के'–1 मे भाग)	–वही–
	68	ळसनपुर	–वही–
	70	जाफरपुर कलां	–वही–
	71	जाफरपुर (हिरनकूदना)	–वही–
	72	झुलझुली	–वही–
	73	खड़खड़ी जाटमल	–वही–
	74	खड़खड़ी नाहर	–वही–
	75	खड़खड़ी पौंड	–वही–
	76	खेड़ा	–वही–
	77	खेड़ा डाबर	–वही–
	78	मलिकपुरजर नजफगढ़	–वही–
	79	पिंडवाला कलॉ	–वही–
	80	पपरावत	–वही–
	81	पिंडवाला खुर्द	–वही–
	82	काजीपुर	–वही–
	83	रावला खानपुर	–वही–
	84	रौशनपुरा (जोन 'के'–1 में भाग)	–वही–
	85	सारंगपुर	–वही–
	86	समसपुर खालसा	–वही–
	87	सुरहेड़ा	–वही–
	88	शेरपुर डेयरी	–वही–
	89	उजवा	–वही–

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

कुलदीप पाकड़, विशेष सचिव (शहरी विकास)

DEPARTMENT OF URBAN DEVELOPMENT

NOTIFICATION

Delhi, the 16th May, 2017

No. F. 7/79/ADLB/2016/CD-000383132/3827-3841.–In exercise of the powers conferred by clause (a) of section 507 of the Delhi Municipal Corporation Act, 1957 (66 of 1957), the Lt. Governor of the National Capital Territory of Delhi is pleased to declare that the areas of villages mentioned in column 3 of the Schedule below and falling in the revenue estate / zone mentioned in column 1, hitherto part of the rural areas, shall, cease to be the rural areas and shall be deemed as Urban areas, namely:-

SCHEDULE

Planning Zone	**S/No.**	**Name of village North DMC – 50 Villages**	**Particulars of the Area Urbanised**
1	**2**	**3**	**4**
Zone 'K-I' 5 No.	1	Kamruddin Nagar	The old abadis as well as the entire Revenue Estate of the said village declared as Urban

	2	Kirari Suleman Nagar (Part)	---- do ----
	3	Mundka (Part in Zone L & Rohini Sub-City)	---- do ----
	4	Nangloi Jat (Part)	---- do ----
	5	Nilothi (Part)	---- do ----
Zone 'L' 1 No.	6	Neelwal	---- do ----
Zone 'N' 21 No.	7	Bazidpur Thakran	---- do ----
	8	Nangal Thakran	---- do ----
	9	Bawana (Part in Zone P-I)	---- do ----
	10	Puath-Khurd (Part in Zone M)	---- do ----
	11	Sultanpur Dabas	---- do ----
	12	Salahpur Majra	---- do ----
	13	Budhanpur	---- do ----
	14	Katawada	---- do ----
	15	Jat Khor	---- do ----
	16	Chandpur	---- do ----
	17	Ladpur	---- do ----
	18	Kanjhawala	---- do ----
	19	Karala (Part in Zone M)	---- do ----
	20	Madanpur Dabas (Part in Zone M)	---- do ----
	21	Mohammadpur Majri (Part in Zone M)	---- do ----
	22	Rani Khera (Part in Zone M)	---- do ----
	23	Rasulpur	---- do ----
	24	Ghewra (Part in Zone L)	---- do ----
	25	Sawda	---- do ----
	26	Daryapur Kalan (Part in Zone P-I)	---- do ----
	27	Khera Khurd (Part in Zone M & Part in Zone P-I)	---- do ----
Zone 'P-II' 23 No.	28	Akbarpur Majra	---- do ----
	29	Bhalsawa Dairy/Jahangirpuri (Part in Zone C)	---- do ----
	30	Burari (Part in Zone O)	---- do ----
	31	Ibrahimpur (Part in Zone O)	---- do ----
	32	Jharoda Majra (Part in Zone O)	---- do ----
	33	Jindpur (Part in Zone P-I)	---- do ----
	34	Kadipur	---- do ----
	35	Kamalpur Majra	---- do ----
	36	Khampur (Part in Zone P-I)	---- do ----
	37	Mohammadpur Ramzanpur (Part in Zone O)	---- do ----
	38	Mukandpur (Part in Zone C)	---- do ----
	39	Mukhmalpur	---- do ----
	40	Nanglipuna (Part in Zone P-I)	---- do ----
	41	Saleempur Majara, Burari (Part in Zone O)	---- do ----
	42	Tiggipur (Part in Zone O)	---- do ----
	43	Fatehpur Jat (Part in Zone O)	---- do ----
	44	Samapur (Part in Zone C)	---- do ----
	45	Libaspur (Part in Zone C)	---- do ----
	46	Seeraspur (Part in Zone P-I & Part in Zone C)	---- do ----
	47	Bijapur (Part in P-I)	---- do ----
	48	Alipur (Part in Zone P-I)	---- do ----
	49	Tikri Khurd (Majorty in Zone P-I, about only 3-5 Ha in P-II)	---- do ----
	50	Gadi Khasro	---- do ----
		South DMC – 39 Villages	

Zone 'J' 1 No.	51	Neb Sarai	---- do ----
Zone 'K-I' 11 No.	52	Bakkarwala	---- do ----
	53	Baprola	---- do ----
	54	Goela Khurd	---- do ----
	55	Hastsal (Part)	---- do ----
	56	Qutabpur	---- do ----
	57	Nangli Sakrawati (Part in Zone-L)	---- do ----
	58	Nawada Majra (Part)	---- do ----
	59	Safipur Ranhola	---- do ----
	60	Rajapur Khurd	---- do ----
	61	Tajpur Khurd (Part in Zone-L)	---- do ----
	62	Tilangpur Kotla	---- do ----
Zone 'L' 27 No.	63	Asalatpur Khawad	---- do ----
	64	Chhawla (Part in Zone-K-I)	---- do ----
	65	Daryapur Khurd	---- do ----
	66	Daulatpur	---- do ----
	67	Ditchaon Kalan	---- do ----
	68	Dindarpur (Part in Zone-K-I)	---- do ----
	69	Hasanpur	---- do ----
	70	Jafarpur Kalan	---- do ----
	71	Jafarpur (Hirankunda)	---- do ----
	72	Jhuljhuli	---- do ----
	73	Kharkhari Jatmal	---- do ----
	74	Kharkhari Nahar	---- do ----
	75	Kharkhari Pond	---- do ----
	76	Khaira	---- do ----
	77	Khera Dabur	---- do ----
	78	Malikpurzer Najafgarh	---- do ----
	79	Pindwala Kalan	---- do ----
	80	Paprawat	---- do ----
	81	Pindwala Khurd	---- do ----
	82	Qazipur	---- do ----
	83	Rawla Khanpur	---- do ----
	84	Roshanpura (Part in Zone-K-I)	---- do ----
	85	Sarangpur	---- do ----
	86	Shamspur Khalsa	---- do ----
	87	Surehara	---- do ----
	88	Sherpur Dairy	---- do ----
	89	Ujwa	---- do ----

By Order and in the Name of Lt. Governor
of the National Capital Territory of Delhi,

KULDEEP PAKAD, Spl. Secy. (Urban Development)

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ANNEXURE A 5

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

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आवासन और शहरी कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 28 जनवरी, 2019

का. आ.457(अ).—राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, शहरी विकास विभाग की तारीख 16 मई, 2017 की अधिसूचना सं. एफ.7/79/एडीएलबी/2016/सीडी-000383132/3827-3841 के द्वारा नीचे उपाबद्ध अनुसूची के स्तंभ 3 में यथोल्लिखित 89 गांवों को शहरी क्षेत्र के रूप में घोषित किया है।

और, दिल्ली भूमि सुधार अधिनियम, 1954 (1954 का 8) की धारा 150 की उपधारा (3) के खंड (क) के अधीन उक्त गांवों के ग्राम सभा क्षेत्र केन्द्रीय सरकार में निहित किए गए हैं।

अब, केन्द्रीय सरकार दिल्ली विकास अधिनियम, 1957 (1957 का 61) की धारा 22 की उप धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तत्काल प्रभाव से, गांवों के क्षेत्रों, जो अनुसूची में विनिर्दिष्ट गांवों के शहरीकरण के संबंध में केन्द्रीय सरकार में निहित हो चुके हैं, उक्त क्षेत्रों के विकास और अनुरक्षण के प्रयोजनार्थ और इन क्षेत्रों के उद्देश्य को पूरा करने, जहां कहीं अपेक्षित हो, के लिए ऐसे उपाय और कार्य करने के लिए दिल्ली विकास प्राधिकरण को निपटाये जाने के लिए सौंपती है और इन क्षेत्रों का विकास समय-समय पर अधिसूचित मौजूदा दिल्ली मुख्य योजना के अनुसार किया जाएगा।

अनुसूची

क्रम सं.	जोन का नाम	राजस्व एस्टेट अथवा गांव का नाम	
(1)	(2)	(3)	
1	उत्तर (दिल्ली नगर निगम) जोन के-1	1 2 3 4 5	कमरूद्दीन नगर किरई सुलेमान नगर(भाग) मुंडका (जोन -एल का भाग और रोहिणी उप-नगर) नांगलोई जट (भाग) निलोठी (भाग)
2.	उत्तर (दिल्ली नगर निगम) जोन एल-1	6	नीलवाल

3	उत्तर (दिल्ली नगर निगम) जोन एन-21	7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24 25 26 27	बाजीदपुर ठाकरान नांगल ठाकरान बवाना (जोन - पी-1 का भाग) पूठ खुर्द (जोन - एम का भाग) सुलतानपुर डबास सालहपुर माजरा बुधन पुर कटवाडा जट खोर चांद पुर लाडपुर कंझावला करावला (जोन - एम का भाग) मदनपुर डबास मोहम्मद पुर माजरी (जोन - एम का भाग) रानी खेडा (जोन - एम का भाग) रसूलपुर घेवरा (जोन - एल का भाग) सावडा दरयापुर कलां (जोन - पी-1 का भाग) खेडा खुर्द (जोन - एम का भाग और अंचल पी-1 का भाग)
4	उत्तर (दिल्ली नगर निगम) जोन पी-2	28 29 30 31 32 33 34 35 36 37 38 39 40 41 42 43 44 45 46 47 48 49 50	अकबरपुर माजरा भलस्वा डेयरी जहांगीरपुरी (जोन सी का भाग) बुराडी (जोन ओ का भाग) इब्राहिम पुर(जोन ओ का भाग) झडौंदा माजरा (जोन ओ का भाग) जींदपुर (जोन पी-1 का भाग) कादीपुर कमालपुर माजरा खामपुर (जोन पी-1 का भाग) मोहम्मदपुर रमजान पुर (जोन ओ का भाग) मुकुंदपुर (जोन सी का भाग) मुखमलपुर नंगलीपुना (जोन पी-1 का भाग) सलीमपुर माजरा बुराडी (जोन ओ का भाग) तिगीपुर (जोन ओ का भाग) फतेहपुर जट (जोन ओ का भाग) समापुर (जोन सी का भाग) लिबासपुर (जोन सी का भाग) सीरसपुर (जोन पी-1 का भाग और जोन सी का भाग) बीजापुर (जोन पी-1 का भाग) अलीपुर (जोन पी-1 का भाग) टीकरी खुर्द (जोन पी-1 में मुख्यत:, पी-2 में लग़भग केवल 3-5एच ए) गदी खसरो

5	दक्षिण (दिल्ली नगर निगम) जोन –जे)	51	नेब सराय
6	दक्षिण (दिल्ली नगर निगम) जोन के-1	52 53 54 55 56 57 58 59 60 61 62	बक्करवाला बापरोला गोयला खुर्द हस्तसाल (भाग) कुतुबपुर नंगली सकरावत (जोन एल का भाग) नवादा माजरा (भाग) साफीपुर रनहोला राजापुर खुर्द ताजपुर खुर्द (जोन एल का भाग) तिलंगापुर कोटला
7	दक्षिण (दिल्ली नगर निगम) जोन –एल	63 64 65 66 67 68 69 70 71 72 73 74 75 76 77 78 79 80 81 82 83 84 85 86 87 88 89	असलतपुर खवाड छावला (जोन के-1 का भाग) दरियापुर खुर्द दौलतपुर दिचांऊ कलां दिंदारपुर (जोन के-1 का भाग) हसनपुर जाफरपुर कलां जफ्फरपुर (हिरण कूदना) झुलझुली खडखडी जटमाल खडखडी नाहर खडखडी पोंड खेडा खेडा डाबर मलिकपुरजेर नजफगढ पिंडवाला कलां पपरावत पिंडवाला खुर्द काजीपुर रेवला खानपुर रोशनपुरा (जोन के-1 का भाग) सारंगपुर समसपुर खालसा सुरेहेडा शेरपुर डेयरी उजवा

[फा. सं. जे-13036/05/2018-डीडी-V (ई-9045975)]

के. संजय मूर्ति, अपर सचिव

MINISTRY OF HOUSING AND URBAN AFFAIRS

NOTIFICATION

New Delhi, the 28th January, 2019

S.O.457(E).—Whereas the Urban Development Department, Government of the National Capital Territory of Delhi vide notification number F.7/79/ADLB/2016/CD-000383132/3827-3841, dated the 16th May, 2017 declared eighty-nine villages as Urban areas as mentioned in column (3) of the Schedule annexed below.

And whereas, under clause (a) of sub-section (3) of section 150 of Delhi Land Reforms Act, 1954 (8 of 1954) the Gaon Sabha areas of said villages have been vested in the Central Government.

Now, in exercise of the powers conferred by sub-section (1) of section 22 of the Delhi Development Act, 1957 (61 of 1957), the Central Government hereby places, with immediate effect, the areas of the villages, which have vested in the Central Government on the urbanization of the villages specified in the Schedule, at the disposal of the Delhi Development Authority for the purpose of development and maintenance of the said areas and for taking such steps as may be required to serve the purpose and development of these areas shall be done as per the extant Master Plan of Delhi notified from time to time.

SCHEDULE

S.No.	Name of Zone	Name of the Revenue Estate or Village	
(1)	(2)	(3)	
1.	NORTH(DMC) Zone K-1	1	Kamruddin Nagar
		2	Kirari Suleman Nagar (Part)
		3	Mundka (Part in Zone L & Rohini Sub-City)
		4	Nangloi Jat (Part)
		5	Nilothi (Part)
2.	NORTH(DMC) Zone L-1	6	Neelwal
3.	NORTH(DMC) Zone N-21	7	Bazidpur Thakran
		8	Nangal Thakran
		9	Bawana (Part in Zone P-1)
		10	Puath Khurd (Part in Zone M)
		11	Sultanpur Dabas
		12	Salahpur Majra
		13	Bhudhanpur
		14	Katawada
		15	Jat Khor
		16	Chandpur
		17	Ladpur
		18	Kanjhawla
		19	Karala (Part in Zone M)
		20	Madanpur Dabas (Part in Zone M)
		21	Mohammadpur Majri (Part in Zone M)
		22	Rani Khera (Part in Zone M)
		23	Rasulpur
		24	Ghewra (Part in Zone L)
		25	Sawda
		26	Daryapur Kalan (Part in Zone P-1)
		27	Khera Khurd (Part in Zone M & Part in Zone P-1)
4.	NORTH(DMC) Zone P-2	28	Akbarpur Mazra
		29	Bhalswa Dairy/Jahangirpur (Part in Zone C)
		30	Burari (Part in Zone O)
		31	Ibrahimpur (Part in Zone O)
		32	Jharoda Majra (Part in Zone O)
		33	Jindpur (Part in Zone P-1)
		34	Kadipur
		35	Kamalpur Majra
		36	Khampur (Part in Zone P-1)
		37	Mohammadpur Ramzanpur (Part in Zone O)
		38	Mukundpur (Part in Zone C)
		39	Mukhmalpur
		40	Nanglipuna (Part in Zone P-1)
		41	Saleempur Majra, Burari (Part in Zone O)
		42	Tiggipur (Part in Zone O)
		43	Fatehpur Jat (Part in Zone O)
		44	Samapur (Part in Zone C)
		45	Libaspur (Part in Zone C)

		46	Seeraspur (Part in Zone P-1 & Part in Zone C)
		47	Bijapur (Part in Zone P-1)
		48	Alipur (Part in Zone P-1)
		49	Tikri Khurd (Majority in Zone P-1, about only 3-5 Ha in P-II).
		50	Gadi Khasro
5.	SOUTH (DMC) Zone J	51	Neb Sarai
6.	SOUTH (DMC) Zone K-1	52	Bakkarwala
		53	Baprola
		54	Goela Khurd
		55	Hastsal (Part)
		56	Qutabpur
		57	Nangli Sakrawat (Part in Zone L)
		58	Nawada Majara (Part)
		59	Safipur Ranhola
		60	Rajapur Khurd
		61	Tajpur Khurd (Part in Zone L)
		62	Tilangpur Kotla
7.	SOUTH (DMC) Zone L	63	Asalatpur Khawad
		64	Chhawla (Part in Zone K-1)
		65	Daryapur Khurd
		66	Daulatpur
		67	Dichaon Kalan
		68	Dindarpur (Part in Zone K-1)
		69	Hasanpur
		70	Jafarpur Kalan
		71	Jaffarpur (Hirankudna)
		72	Jhuljhuli
		73	Kharkhari Jatmal
		74	Kharkhari Nahar
		75	Kharkhari Pond
		76	Khaira
		77	Khera Dabar
		78	Malikpurzer Najafgarh
		79	Pindwala Kalan
		80	Paprawat
		81	Pindwala Khurd
		82	Qazipur
		83	Rewla Khanpur
		84	Roshanpura (Part in Zone K-1)
		85	Sarangpur
		86	Samaspur Khalsa
		87	Surehera
		88	Sherpur Dairy
		89	Ujwa

[F. No. J-13036/05/2018-DD-V(E-9045975)]
K. SANJAY MURTHY, Addl. Secy.

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MANOJ KUMAR VERMA
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Date: 2019.01.28 15:27:44 +05'30'

IN THE HIGH COURT OF DELHI AT NEW DELHI

ANNEXURE A 6

.

04.05.2005

.

Present: Mr.Arvind Sah and Ms.Reema Kalra
for the petitioner.
Mr.Arvind Sharma for U.O.I.
Mr.Sanjiv Khanna for Govt. of N.C.T. of Delhi.
Mr.V.K.Tandon for S.D.M.Mr.Sarfaraz Khan
for Mr.Rakesh Tiku on behalf of Railways.
Ms.Jhum Jhum Sarkar for P.W.D.
Mr.Pawan Mathur for DDA and NDMC
Ms.Prema Priyadarshni for MCD
Mr.Pramod Ahuja for Intervenors.

.

+WP(C) No.3502/2000 with 4385/2001, 3514 and 8227 of 2002, 4750, 6755 and 7262 of 2003 and Cont.Case (C) No.731/2004

.

In our earlier order dated 2.3.2005 direction was given to the respondents to preserve the water bodies and at least in the wet water bodies exercise/work must be completed so as to see that in the coming monsoon water can be stored there. Work is requir
ed to be completed by 30.6.2005. It is also required to be noted that the work in dry and wet water bodies are required to be completed so as to see that water can be stored there.

WP(C) 3502/00 and connected matters Page 1 of 3

Today with an affidavit list is given. However, in detail nothing is indicated. There should be proper material to assess the situation. According to Annexure-I, there are 319 water bodies, which are wet and 261 are dry. Annexure-II is silent about the
nature of water bodies whether it is dry or wet. In view of this, it does not give the clear picture. Again we find in Annexure-III, the figures of water bodies are not tallying with the earlier annexures. In Annexures- III and IV necessary details are
required to be given as discussed.

Status report to be filed by 15.7.2005.

We appoint Committee of three advocates appearing in these matters. Mr.Sanjiv Khanna, Mr.V.K.Tandon and Mr.Arvind Sah shall be the members of the Committee. They will visit the water bodies and shall file a report in this behalf.

List on 3.8.2005.

WP(C) 3502/00and connected matters Page 2 of 3

CM No.5655/2005

All respondents to file the reply. If no action is taken, the authority shall render an explanation as to why action is not taken as per the building bye-laws in so far as water harvesting as well as re-cycling scheme is concerned.

List on 3.8.2005.

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CHIEF JUSTICE

.

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May 04, 2005 SANJAY KISHAN KAUL, J.

as

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ANNEXURE A 7

$~4

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 4437/2013 & CM No.10260/2013

RESIDENCE WELFARE ASSOCIATION
EKTA ENCLAVE ..... Petitioner

Through: Mr. B.S. Chowdhary, Adv.

versus

STATE (NCT) OF DELHI & ORS. ..... Respondents

Through: Ms. Zubdea Begum along with Ms. Jayendra, Advs. for R-1 to 5.

% Date of Decision: 31st October, 2013

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANMOHAN

J U D G M E N T

MANMOHAN, J: (Oral)

1. The present writ petition has been filed in public interest seeking a direction to the respondents to take strong action against encroachers of *johads*, ponds, lakes and water bodies in villages.

2. In the counter affidavit, the stand taken by the respondent-State is that water bodies/*johad*s, belonging to the Gaon Sabha had been allotted to persons in accordance with the orders of the Financial Commissioner under Section 42 of the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948 to make good the deficiencies in allotment of land during consolidation proceedings.

3. Today, a Status Report has been handed over by the learned counsel for the respondents. The said Status Report reads as under:

> *"It is respectfully submitted that Sh. Deepak Tyagi, Sh. Rahul Tryagi and Sh. Rajeev Tyagi all sons of Sh. Rajvans was allotted 02 Bigha 08 Biswa land and Ram Kishan S/o Sh. Nathu was allotted 01 Bigha 04 Biswa land out of 28 Bigha 02 Biswa land bearing Khasra No.149/2/2 Village Burari which was earmarked for Johad (Pond/Water Body) as per the order of Financial Commissioner, Delhi to make good deficiencies to them.*
>
> *Hon'ble Supreme Court vide order dated 28.1.2011 has passed order in civil appeal in the matter of Jaspal Singh & Ors. v/s State of Punjab and others that "State Govt. in the country should prepare schemes for eviction of illegal/unauthorized occupants of Gram Sabha/Gram Panchayat/Poramboke/Shamlat land and these must be restored to the Gram Sabha/Gram Panchayat for the common use of villagers of the village. ...The said scheme should provide for the speedy eviction of such illegal occupant, after giving him a show cause notice and brief hearing".*
>
> *In view of the above case it is submitted that we will take action to evict the said allottee/occupants of Johad/Pond, Gram Sabha Land in pursuance of the Hon'ble Supreme Court orders."*

4. The aforesaid Status Report is taken on record and the respondent is held bound by the same. In any event, we have perused the order dated 19th August, 1997 passed by the Financial Commissioner and are of the opinion that the said order does not stipulate that water bodies/*johads*/lakes are to be allotted to villagers who have been allotted land less than their entitlement during consolidation proceedings.

5. In our opinion, water bodies/*johads*/lakes/water tanks are not only community assets, but also help in preserving and improving the environment. Article 48-A of the Constitution stipulates that the State shall endeavour to protect and improve the environment. Further, the Supreme Court in ***Jagpal Singh and Ors. Vs. State of Punjab and Ors., (2011) 11 SCC 396*** has held as under:

> *"13. We find no merit in this appeal. The Appellants herein were trespassers who illegally encroached on to the Gram Panchayat land by using muscle power/money power and in collusion with the officials and even with the Gram Panchayat. We are of the opinion that such kind of blatant illegalities must not be condoned. Even if the Appellants have built houses on the land in question they must be ordered to remove their constructions, and possession of the land in question must be handed back to the Gram Panchayat. Regularizing such illegalities must not be permitted because it is Gram Sabha land which must be kept for the common use of villagers of the village.*
>
> *14.The letter dated 26.9.2007 of the Government of Punjab permitting regularization of possession of these unauthorized occupants is not valid. We are of the opinion that such letters are wholly illegal and without jurisdiction. In our opinion such illegalities cannot be regularized. We cannot allow the common interest of the villagers to suffer merely because the unauthorized occupation has subsisted for many years.*
>
> *xxx xxx xxx*
>
> *17.In many states Government orders have been issued by the State Government permitting allotment of Gram Sabha land to private persons and commercial enterprises on payment of some money. In our opinion all such Government orders are illegal, and should be ignored.*

xxx xxx xxx

> *23.Before parting with this case we give directions to all the State Governments in the country that they should prepare schemes for eviction of illegal/unauthorized occupants of Gram Sabha/Gram Panchayat/Poramboke/Shamlat land and these must be restored to the Gram Sabha/Gram Panchayat for the common use of villagers of the village. For this purpose the Chief Secretaries of all State Governments/Union Territories in India are directed to do the needful, taking the help of other senior officers of the Governments. The said scheme should provide for the speedy eviction of such illegal occupant, after giving him a show cause notice and a brief hearing. Long duration of such illegal occupation or huge expenditure in making constructions thereon or political connections must not be treated as a justification for condoning this illegal act or for regularizing the illegal possession. Regularization should only be permitted in exceptional cases e.g. where lease has been granted under some Government notification to landless labourers or members of Scheduled Castes/Scheduled Tribes, or where there is already a school, dispensary or other public utility on the land."*

6. Consequently, all Deputy Commissioners are directed to ensure that none of the water bodies/*johads*/water tanks/lakes/water ponds are encroached or allotted in future to make good the deficiency of land during consolidation proceedings. If any water bodies/water tanks/johads/lakes have been allotted in the past to a villager during consolidation proceedings and no permanent structure has been constructed thereon, the Deputy Commissioners are directed to ensure that possession of the said bodies is taken back after giving them alternative land. Deputy Commissioners are also directed to ensure that water bodies/*johads*/water

tanks/lakes/water ponds are maintained, developed as well as kept clean and if necessary, the same be revived.

7. With the aforesaid directions, the present writ petition and application stand disposed of.

MANMOHAN, J

CHIEF JUSTICE

OCTOBER 31, 2013
pmc

Annexure-P8

GOVERNMENT OF DELHI

DEVELOPMENT DEPARTMENT: 5/9 UNDER HILL ROAD: DELHI 38

NO. F. 16 (111)/UD(W)/2000/5474-5573 Dated: 14-11-2000

ORDER

There are several ponds in the jurisdiction of NCT of Delhi, which are basically meant for local use of water purposes. Of late, it has been noticed that many of such ponds have been reclaimed by different agencies. This system should be stopped forthwith. In future, no pond in the jurisdiction of NCT of Delhi should be filled up/reclaimed by any person/organisation/land owning agency, and, it should be invariably ensured by the owner/bhoomidar of the pond that the pond continues to be used for its earmarked purposes only. The owner/bhoomidar of the pond may avail of the services of Delhi Jal Board to cleanse such ponds, whenever necessary, by using Eco Park Technology.

Sd/-

(P.S. BHATNAGAR)

CHIEF SECRETARY: DELHI

NO. F. 16(111)/UD(W)/2000/5474-5573 Dated: 14/11/2000

Copy forwarded for information and necessary action to:-

1. Lt. Governor, Delhi.
2. All Secretary/Head of Department
3. Commissioner, M.C.D., Town Hall, Delhi.
4. Administrator, NDMC, Sansad Marg, New Delhi.
5. Vice Chairman, DDA, Vikas Sadan, New Delhi.
6. The C.E.O., Delhi Jal Board, Delhi.
7. General Manager, Delhi Vidyut Board, Shakti Sadan, Delhi.
8. Secretary to Dev. Minister, Old Sectt., Delhi.
9. All Deputy Commissioner's.
10. The Development Commissioner, Delhi.
11. Secretary Revenue, Delhi.
12. The Director (Panchayat).
13. All Sub-Divisional Magistrates.
14. All Block Development Officers.
15. All Tehslidars.
16. Director (Information & Technology Publicity)

(S.K. Saxena)

DY. DEVELOPMENT COMMISIONER

T/C

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI
"C" Wing, 6th Level, Delhi Secretariat, I.P. Estate, New Delhi – 110002
Tele-Fax : 011-23392736, Email : ceodpgsenv.delhi@nic.in
Website: http://dpgs.delhigovt.nic.in

No.F.5(10)/WA/DIRECTIONS/2021-22/2004-13. Dated: 28/06/2022

Subject: Directions on protection and restoration of water bodies in Delhi.

To expedite protection and restoration of Water Bodies in Delhi in a time bound manner and to support efficient conservation and management of wetlands in consonance with (Wetland [Conservation & Management] Rules, 2017), following directions are issued for strict compliance:

1. Protection of water bodies under one's jurisdiction through the following actions: -

(1) Ensure that the following activities shall be prohibited within the wetlands, namely,

(i) conversion for non-wetland uses including encroachment of any kind;
(ii) setting up of any industry and expansion of existing industries;
(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
(iv) solid waste dumping;
(v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of Wetland Rules, 2017; and,
(vii) poaching.

(2) Ensure that the above prohibited activities in water bodies are taken cognizance of, swiftly acted upon and removed,if needed through existing mechanisms of STF for encroachment removal constituted by the office of the Divisional Commissioner, Govt. of NCT of Delhi vide order no. F.36(35)Div.Comm/Pt.File/201/1038-1045 dated 26.03.2014, or the grievance committee constituted in Districts vide F.5(01)/WA/2019/519-531 dated 01.07.2021.

(3) Identify all water bodies, ensure listing and preparation of brief documents of all water bodies in the concerned jurisdiction as per the definition of Wetlands in Wetland Rules, 2017 with the master list of the Wetland Authority of Delhi, so that none of the water bodies in Delhi is left unlisted, unmapped and documented under the statutory framework.

(4) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands.

(5) Consider the objections, if any, referred to by Wetland Authority of Delhi from the concerned and affected persons, during the process of notification of wetlands in the district by the Government of NCT of Delhi.

2. Restoration and rejuvenation of water bodies in respective jurisdiction through the following actions:

(1) Take measures to restore and rejuvenate all wetlands in the jurisdiction either departmentally or through work departments such as DJB, I&FC Department, PWD etc. and supervise their implementation in a time bound manner, in line with the management plan prepared on the basis of guidelines set by Wetland Authority of Delhi. The broad guidelines are as follows:

a) Water body should be cleaned through bio-remediation measures, de-silting, aeration, removal of floating and other invasive aquatic plant-species or any other technology suiting local conditions.
b) Shore-line of the water bodies should be properly fenced to protect them from encroachment. Inlet and outlet of the water body should be strengthened.
c) Inflow of domestic/ industrial sewage into the water body should be arrested and only treated effluent adhering to standards prescribed by CPCB may be allowed into the water body.
d) Catchment area treatment via afforestation, storm water drainage management, silt traps, etc. may be undertaken.
e) Water front development around the water body may be taken up, keeping in view the eco-system based approach for the aquatic body, conforming to prevalent environmental legislation and maintaining social and cultural sanctity of the place, in consonance with Wetland Rules 2017.
f) Creation of public spaces may be taken up to ensure public eye and vigilance to protect from encroachment or throwing garbage.
g) Participation of private sector, community based organizations, philanthropic foundations may be encouraged in rejuvenation and maintenance of water bodies.
h) Plantation plays a significant role in absorption of storm and rainwater for maintenance of ground water table, prevention of soil erosion and run-off and encourage growth of natural habitat for flora and fauna.

i) Undertake plantation near water bodies, public spaces, parks and on roadside to improve green cover and water cycle.

j) Monitor quality of water in the selected body on regular basis at least eight times a year, communicate the quality data to Wetland Authority of Delhi and undertake appropriate action to improve wherever necessary.

(2) The land owning agency or department shall prepare a management plan containing restoration actions in line with the catchment area and watershed principles and on the basis of the guidelines set by Wetland Authority of Delhi in consonance with Wetland Rules 2017.

(3) After getting the management plan, duly approved by the Wetland Authority of Delhi, the land owning agency shall ensure that the work plan and estimates be prepared departmentally/internally or through work departments such as PWD, DJB, IFCD etc.

(4) The budget for the implementation of the restoration project shall be provided by the GNCTD through the Wetland Authority of Delhi, or planned through the departmental budget of the land owning department / agency. AMRUT guidelines also allow funding for rejuvenation of water bodies.

(5) Identify mechanisms for convergence of implementation of the management plan with the existing development plans and programmes.

3. The water body owning agency shall submit timelines on the following actions for water bodies in the district:

(i) Identification of unlisted water bodies and communication to Wetland Authority of Delhi.

(ii) Preparation of brief documents and management plan containing restoration actions by land owning agencies of all water bodies in one's jurisdiction.

(iii) Preparation of estimates for restoration projects either departmentally or by work departments (PWD, DJB, IFCD etc.) after approval of management plan containing restoration actions by Wetland Authority of Delhi.

(iv) Restoration of water bodies either departmentally or through work departments.

4. Regular monthly report shall be submitted by the water body owning agencies to the Wetland Authority of Delhi by 7th of every succeeding month clearly showing progress against declared timelines.

This issues with the approval of Chief Secretary, GNCTD/Chairperson, Wetland Authority of Delhi.

(K.S. Jayachandran)
Member Secretary
Wetland Authority of Delhi

To,

1. All Additional Chief Secretaries /Pr. Secretaries /Secretaries /Commissioner (MCD)/ CEO (DJB) / All District Magistrates /Engineer in Chief (PWD) /All Head of Departments, GNCTD with water bodies under their jurisdiction.
2. Vice Chairman, Delhi Development Authority
3. C.E.O, Delhi Wakf Board, Govt. of NCT of Delhi
4. CEO, Delhi Urban Shelter Improvement Board, Govt. of NCT of Delhi
5. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd.
6. Vice Chancellor, Jawahar Lal Nehru University, New Delhi
7. Director & Officiating Chairman, IIT, Hauz Khas, New Delhi
8. Director General, CPWD, A-Wing, Room No.- 111 , Nirman Bhawan, New Delhi
9. Chairman and Managing Director, NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi
10. Director, Archaeological Survey of India, GPO Complex, Block-D, 3rd Floor, Puratatva Bhawan, INA, New Delhi

(K.S. Jayachandran)
Member Secretary
Wetland Authority of Delhi

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI
"C" Wing, 6th Level, Delhi Secretariat, I.P. Estate, New Delhi - 110002
Tele-Fax : 011-23392736, Email : ceodpgsenv.delhi@nic.in
Website: http://dpgs.delhigovt.nic.in

No. F.5(01)/WA/2019-20 501 - 518. Dated: 01/07/2021.

ORDER

In pursuance of Rule 5 (6) (a) of Wetlands (Conservation and Management) Rules, 2017 issued by Government of India, a **"Technical Committee"** under Wetland Authority of Delhi, is hereby constituted to review brief documents, management plans and advise on any technical matter referred by Wetland Authority of Delhi. The Technical Committee will consist of the following members:-

1.	Dr. Madhu Verma, Chief Economist at the World Resources Institute at Delhi	Chairman
2.	Prof. J.K. Garg, Senior Fellow, Teri University	Member
3.	Dr. Suresh Rohilla, Senior Director, Centre for Science and Environment	Member
4.	Dr. Man Singh, Project Director, Water Technology Centre, Indian Agricultural Research Institute (IARI)	Member
5.	Dr. Ritesh Kumar, Director, Wetlands International South Asia (WISA)	Member
6.	Sh. Pranay Lal, Member of Prime Minister's Science, Technology and Innovation Advisory Council (PM-STIAC)	Member
7.	Member Secretary, Wetland Authority of NCT of Delhi	Member Secretary

The terms of reference of the Technical Committee is as follows:-

1. Technical Committee shall review the Brief Documents, Management plans of Wetlands prepared by concerned Departments and advise on any technical mater referred by the Wetland Authority.
2. The Technical Committee shall submit its recommendations keeping Wetlands (Conservation and Management) Rules, 2017 notified by Govt. of India in mind and shall clearly list out activities to be prohibited or to be regulated for wetlands and its zone of influence separately.
3. The Technical Committee shall consider the matters as per the provisions contained in the Wetlands (Conservation and Management) Rules, 2017 as amended from time to time.

The Committee shall meet at least once in every quarter to perform their functions.

This issues with the approval of Hon'ble Minister, Environment and Forest.

(Sanjeev Khirwar)
Principal Secretary
(Environment, Forests & Wildlife)

No. F.5(01)/WA/2019-20 501 - 518. Dated: 01/07/2021.

Copy to:-

1. Dr. Madhu Verma, Chief Economist at the World Resources Institute, LGF AADI 2, Balbir Saxena Marg, Hauz Khas, New Delhi, Delhi 110016
2. Prof. J.K. Garg, Senior Fellow, Teri University, Plot No. 10, Institutional Area, Vasant Kunj, New Delhi-70
3. Dr. Suresh Rohilla, Director, Centre for Science and Environment, 41, Tughlakabad Institutional Area N.D- 62
4. Dr. Man Singh, Professor & Project Director, Water Technology Centre, IARI, Janak vihar, Pusa, N.D - 12
5. Dr. Ritesh Kumar, Director, Wetlands International South Asia (WISA)
6. Sh. Pranay Lal, Member of Prime Minister's Science, Technology and Innovation Advisory Council (PM-STIAC), P291 ATS Village, Sector 93 A, Noida (UP)
7. Additional Chief Secretary (Environment), GNCTD
8. Member Secretary (Wetland Authority of Delhi)
9. The Director, Panchayat, GNTCD
10. The Chief Engineer, Irrigation and Flood Control Department, GNCTD
11. All Heads of Water Body owning agencies
12. Nodal Officers (Water Bodies) of all water body owning agencies
13. The PS to Hon'ble Environment Minister, GNCTD
14. The PS to Chief Secretary, GNCTD
15. The PPS to Additional Chief Secretary, GNCTD
16. The PS to Secretary, Irrigation and Flood Control Department, GNCTD
17. The PS to Secretary-Cum-Commissioner, Development, GNTCD
18. The PS to Principal Secretary, Environment, Forests and Wild Life, GNCTD

(Sanjeev Khirwar)
Principal Secretary
(Environment, Forests & Wildlife)

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI
"C" Wing, 6th Level, Delhi Secretariat, I.P. Estate, New Delhi – 110002
Tele-Fax : 011-23392736, Email : ceodpgsenv.delhi@nic.in
Website: http://dpgs.delhigovt.nic.in

No. F.5(01)/WA/2019-20 519-531. Dated: 01/07/2021.

ORDER

In pursuance of Rule 5 (6) (b) of Wetlands (Conservation and Management) Rules, 2017 issued by Government of India, a **"Grievance Committee"** under Wetland Authority of Delhi is hereby constituted as a mechanism for hearing and forwarding the grievances raised by the public to the Wetland Authority on wetlands falling under their respective jurisdiction, with the following members:-

1.	District Magistrate of respective District	Chairman
2.	Representative from Delhi Jal Board, of the concerned area	Member
3.	Representative from Irrigation and Flood Control Department of concerned area	Member
4.	Representative of concerned Water body owning agency	Convener

The terms of reference of the Grievance Committee, besides the directions/guidelines given by the Wetland Authority of Delhi, from time to time, will be:

1. To redress the grievances at the local level and recommend to the Authority for the finality of decisions.
2. The meeting of this Committee for the cases referred to by the Wetland Authority shall be held at least once every quarter or earlier so as to comply with time limit or other guidelines, and proceedings be presented in meetings of the Wetland Authority.
3. The Committee should consider matters as per the provisions contained in the Wetlands (Conservation and Management) Rules, 2017, as amended from time to time.

The Committee shall meet at least once in every quarter to perform their functions.

This issues with the approval of Hon'ble Minister, Environment and Forest.

(Sanjeev Khirwar)
Principal Secretary
(Environment, Forests & Wildlife)

No. F.5(01)/WA/2019-20 519-531. Dated: 01/07/2021.

Copy to:-

1. The Divisional Commissioner-cum-Secretary (Revenue), Revenue Department, Govt. of NCT of Delhi
2. The CEO, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi- 05
3. All the District Magistrates in Govt. of NCT of Delhi
4. The Director, Panchayat, GNTCD
5. The Chief Engineer, Irrigation and Flood Control Department, GNCTD
6. All the Tehsildars (Revenue) in Govt. of NCT of Delhi
7. All Heads of Water Body owning agencies
8. Nodal Officers (Water Bodies) of all water body owning agencies
9. The PS to Hon'ble Minister, Environment, GNCTD
10. Staff Officer to Chief Secretary, GNCTD
11. The PS to Secretary, Irrigation and Flood Control Department, GNCTD
12. The PS to Secretary-Cum-Commissioner, Development, GNTCD
13. The PS to Principal Secretary, Environment, Forests and Wild Life, GNCTD

(Sanjeev Khirwar)
Principal Secretary
(Environment, Forests & Wildlife)

रजिस्ट्री सं. डी.एल.–33002/99 भारत सरकार REGISTERED No. D.L.-33002/99

GOVERNMENT OF INDIA

दिल्ली राजपत्र

सत्यमेव जयते

Delhi Gazette

असाधारण

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No. 77] DELHI, THURSDAY, APRIL 25, 2019/VAISAKHA 5, 1941 [N.C.T.D. No. 25

भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण विभाग

अधिसूचना

दिल्ली, 23 अप्रैल, 2019

सं.फा.1(07)/डी.पी.जी.एस./सी.केस/2017–18/9397.9429.–पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, जी.एस.आर. 1203(ई) दिनांकित 26 सितंबर, 2017 द्वारा अधिसूचित आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम 2017 के नियम (5) व नियम (7) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, दिल्ली के उपराज्यपाल केंद्र शासित प्रदेश दिल्ली में आर्द्रभूमि (संरक्षण एवं प्रबंधन) के उददेश्य से निम्नलिखित सदस्यों को निहित करते हुए, आर्द्रभूमि प्राधिकरण का गठन करते हैं:–

i.	मुख्य सचिव	अध्यक्ष
ii.	उपाध्यक्ष, दिल्ली विकास प्राधिकरण	सदस्य पदेन
iii.	सचिव, प्रभारी–पर्यावरण विभाग	उपाध्यक्ष
iv.	प्रधान सचिव, प्रभारी–लोक निर्माण विभाग	सदस्य पदेन
v.	सचिव, प्रभारी–शहरी विकास विभाग	सदस्य पदेन
vi.	आयुक्त–सह–सचिव, प्रभारी–विकास विभाग	सदस्य पदेन
vii.	मुख्य कार्यकारी अधिकारी, दिल्ली जल बोर्ड	सदस्य पदेन
viii.	सचिव, प्रभारी–मतस्य पालन विभाग	सदस्य पदेन

ix.	सचिव, प्रभारी–सिचांई एवं बाढ़ नियंत्रण विभाग	सदस्य पदेन
x.	सचिव, प्रभारी–पर्यटन विभाग	सदस्य पदेन
xi.	सचिव, प्रभारी–राजस्व विभाग	सदस्य पदेन
xii.	प्रधान मुख्य वन संरक्षक, वन एवं वन्यजीव विभाग, दिल्ली	सदस्य पदेन
xiii.	प्रबंध निदेशक, भू–स्थानिक तथ्य समिति (जी.एस.डी.एल.)	सदस्य पदेन
xiv.	सदस्य सचिव, दिल्ली प्रदूषण नियंत्रण समिति	सदस्य पदेन
xv.	सदस्य सचिव, जैव विविधता बोर्ड	सदस्य पदेन
xvi.	आयुक्त, दिल्ली नगर निगम (उत्तर, दक्षिण एवं पूर्व)	सदस्य पदेन
xvii.	प्रमुख, दिल्ली ईकाइ, केंद्रीय भू–जल बोर्ड	सदस्य पदेन
xviii.	सचिव, दिल्ली छावनी बोर्ड	सदस्य पदेन
xix.	अतिरिक्त प्रधान मुख्य वन संरक्षक, क्षेत्रिय कार्यालय पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, लखनऊ, उत्तर प्रदेश	सदस्य पदेन
xx.	निदेशक, दिल्ली चिड़ियाघर	सदस्य पदेन
xxi.	अधीक्षक, पुरातत्वविद, भारतीय पुरातत्व सर्वेक्षण	सदस्य पदेन
xxii.	निदेशक, पर्यावरण विभाग	सदस्य पदेन
xxiii.	वन संरक्षक / मुख्य कार्यकारी अधिकारी, डी.पी.जी.एस.	सदस्य पदेन

निम्नलिखित सदस्यों को विशेषज्ञ के रूप में नामित किया जाता हैः–

I. श्री आई. एच. खॉन, प्रधान मुख्य वन संरक्षक, सेवानिवृत
II. श्री मनु भटनागर, इनटेक
III. निदेशक, डी.टी.यू. / प्रतिनिधि, डी.टी.यू.
IV. निदेशक, आई. ए. आर. आई. / प्रतिनिधि, आई. ए. आर. आई.

राष्ट्रीय राजधानी क्षेत्र दिल्ली
के उपराज्यपाल के नाम व आदेश से,

मधुप व्यास, सचिव (पर्यावरण एवं वन)

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

NOTIFICATION

Delhi, 23rd, April, 2019

No. F.1(07)/DPGS/C.Case/2017-18/9397-9429.— In exercise of the powers conferred by Rule (5) and Rule(7) of the Wetlands (Conservation & Management) Rules 2017 notified by MoEF&CC, Govt. of India vide GSR 1203(E) dated 26th September, 2017, the Lt. Governor of Delhi is pleased to constitute Wetlands Authority for the purpose of the conservation and management of wetland for the Union Territory of Delhi consisting of the following members:-

i.	Chief Secretary, Delhi	Chairperson
ii.	Vice Chairman, DDA	Member, Ex-officio
iii.	The Secretary-in-Charge of the Department of Environment	Vice-Chairman
iv.	Pr. Secretary-in-Charge PWD	Member, Ex-officio
v.	The Secretary-in-Charge of the Department of Urban Development	Member, Ex-officio

vi.	The Commissioner-cum-Secretary-in-Charge of the Department of Development	Member, Ex-officio
vii.	CEO, Delhi Jal Board	Member, Ex-officio
viii.	The Secretary-in-Charge of the Department of Fisheries	Member, Ex-officio
ix.	The Secretary-in-Charge of the Department of Irrigation & Flood Control	Member, Ex-officio
x.	The Secretary-in-Charge of the Department of Tourism	Member, Ex-officio
xi.	The Secretary-in-Charge of the Departments of Revenue	Member, Ex-officio
xii.	Principal Chief Conservator of Forest, Delhi	Member, Ex-officio
xiii.	Managing Director, Geo Spatial Data Limited (GSDL)	Member, Ex-officio
xiv.	Member Secretary, Delhi Pollution Control Committee	Member, Ex-officio
xv.	Member Secretary, Biodiversity Board of UT	Member, Ex-officio
xvi.	Commissioner of MCD(North, South and East)	Member, Ex-officio
xvii.	Head of Delhi unit of CGWB	Member, Ex-officio
xviii.	Secretary, Delhi Cantonment Board	Member, Ex-officio
xix.	Addl. PCCF of the regional office of Ministry of Environment, Forest & Climate Change, Lucknow	Member, Ex-officio
xx.	Director, Delhi Zoo	Member, Ex-officio
xxi.	Superintendent, Archaeologist, Archaeological Survey of India	Member, Ex-officio
xxii.	Director, Environment	Member, Ex-officio
xxiii.	Conservator of Forest/CEO(DPGS)	Member Secretary

The following members are nominated as experts :-

(i) Sh. I.H. Khan, PCCF (Retd.)
(ii) Sh. Manu Bhatnagar, INTACH
(iii) Director, DTU/Representative of DTU
(iv) Director, IARI/Representative of IARI

By Order and in the Name of
Lt. Governor of the National Capital Territory of Delhi,

MADHUP VYAS, Secy. (Env. & Forest)

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR Digitally signed by ALOK KUMAR Date: 2019.04.26 19:01:56 +05'30'

ANNEXURE P 10

Regd. No. S/RS/DW(SW)/41/2016

CYCLE

Centre for Youth Culture Law and Environment

Office Address : WZ-112, Village Budhela, Vikaspuri, New Delhi-110018
Tel : (+91) 9811499729, 8527838384

Delhi Sachivalaya 27 AUG 2024 RECEIPT R.S.I Branch Govt. of NCT of Delhi

Date: 27-08-2024

Delhi Parks & Garden Society Environment Diary No. 541 Date 27.08.2024

To

Shri Naresh Kumar
Chief Secretary
Government of NCT of Delhi

Dr Suneesh Buxy
Member Secretary, Env. Dept
Government of NCT of Delhi

Sub: Complaint letter about violation of Wetland Management & Conservation Rules and contempt of Delhi High Court and Supreme Court orders
[Goela Khurd Village Southwest District Delhi, Khasra 9/29]

Mr Kumar and Dr Buxy

1. The undersigned is providing you evidence and proof about the violation of Wetland (Conservation and Management Rules) 2017 that were notified by the Lt Governor of Delhi on **23-04-2019** as mentioned in your own affidavit filed in the **WPC 2819/2024** dated **July 29th, 2024.**
2. The matter pertains to the Goela Khurd village pond Khasra 9/29 where ownership record, satellite image and the Court Commissioner VK Tandon and Arvind Shah status report showed that pond was acquired for some scheme on 26-12-2011 which is a matter of contempt of court as per court order of WPC 3522/2007 dated 31-03-2007 and the Supreme Court order in the matter of MC Mehta vs Union of India a well-known judgement that has clarified that ponds/lakes can't be considered as other lands in the category of acquisition. Attached are some documents for your perusal.
3. The order of Chief Secretary P.K Bhatnagar dated 14-11-2000 gave directions to all concerned offices for not filling up any ponds.
4. Once again, we would like to bring to your notice that as per the court orders of Chief Justice B.D Ahmed of Delhi High Court on 31-03-2003 the directions clearly defined that land use of waterbodies/lakes/ponds, and the likes can't be changed as they are not classified under agriculture land.
5. Subsequently, many court orders have been passed by various High Courts like Delhi and again 2013, Justice Manmohan had referred to the

Regd. No. S/RS/DW(SW)/41/2016

Centre for Youth Culture Law and Environment

Office Address : WZ-112, Village Budhela, Vikaspuri, New Delhi-110018

Tel : (+91) 9811499729, 8527838384

SCI judgement of Jagpal Singh and directed all the Deputy Commissioners in Delhi to cancel all allotments of ponds in Delhi for construction.

6. Yet you are ignoring all these court orders and wasting precious time of the court in these non-essential litigations that are a result of your dereliction of public duty, indifference towards CCS rules and public requests, research based scientific evidence and knowledge sent to you for public welfare and the greater common good.
7. You are requested to take cognizance of the matter
8. Issue show cause notice to the officials in Revenue Department & the Delhi Development Authority who ignored the fact that this land is a village pond and can't be treated and acquired like agriculture land for the construction of UER II Road under the guise of the NHAI project, as nearby agriculture land was an alternative, ignorance indicate some kind of vested interest and complete negligence on the part of officials.
9. Please initiate urgent action on the ground realities of all the waterbodies before they are allotted or filled up due to ignorance of officials in this matter of Wetland Conservation and Management & official maintenance

We hope you will act as per the rules of the DWA and other necessary CCS rules in this matter as the evidence is submitted along with this intimation.

Regards
Paras Tyagi

CYCLE
Centre for Youth Culture Law and Environment
WZ-112, Village Budhela, Vikas Puri,
New Delhi-110018
Mob. 9811499729, 8527838384

सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
National Highways Authority of India
(Ministry of Road Transport & Highways, Govt. of India)
परियोजना कार्यान्वयन इकाई, गाजियाबाद
Project Implementation Unit, Ghaziabad
सी डब्ल्यू जी फ्लाईओवर के नीचे, कि. मी. 2+000 एन एच - 9, (पुराना एन एच-24), अक्षरधाम मंदिर के निकट, दिल्ली-110092
Under CWG Flyover, at Km. 2+000 of NH-9 (Old NH-24), Near Akshardham Temple, Delhi-110092

मो. न. : +91 8130006116
टेलीफोन : +91 9560963936
ई-मेल : gha@nhai.org
E-mail nh24ghaziabad@gmail.com
वेबसाइट : www.nhai.gov.in
Website

NHAI/PIU-GZB/12042/PG/2024/E- 2574 Dated: 18.09.2024

To,

The Project Director
National Highways Authority of India,
Project Implementation Unit,
Dwarka, New Delhi

Sub.: Grievance on UER II at Goyla Khurd Village.

Ref : PG Registration No. MORTH/E/2024/0012802 dated 17.09.2024

Sir,

Please find enclosed herewith the above cited grievance of Shri Paras Tyagi received through PG portal on the above mentioned subject.

2. In this regard, it is to inform you that this subject matter pertains to your jurisdiction and hence forwarded in original to you for necessary action at your end.

Yours faithfully,

Encl.: As above.

18/9/24

(Dhiraj Singh)
Project Director

Copy for information to:

1. RO-Delhi, NHAI HQ, New Delhi
2. Shri Paras Tyagi, WZ 112, Budhela Vikas Puri, West Delhi, Delhi. Email ID : parastyagi@nls.ac.in

Details for registration number : MORTH/E/2024/0012802

Name	Paras Tyagi
Date of receipt	17/09/2024
Address	WZ 112 Budhela Vikas Puri
District name	West Delhi
State name	Delhi
Mobile no	9811499729
Email Id	parastyagi@nls.ac.in

Grievance description

Road Transport and Highways >> Construction & Maintenance of National Highways >> Construction of new National Highways

Ministry/Organisation : National Highways Authority of India (NHAI)
Name of State : DELHI
National highway Number : UER II
Stretch Name of the state and the district : UER II at Goyla Khurd Village
---
Sir/Madam

NHAI has constructed a major portion of the UER II in Goyla Khurd village pond land. The road is passing right in the middle of the pond and rest of the pond is filled up. It is a matter of contempt of court and a blatant ignorance of natural environment and local ecology. The road could have been easily built alternatively near the pond by not harming the waterbody. Requesting the concerned officials to conduct a inquiry in this matter as to who was the competent authority of approval for allowing construction over waterbody at a time when green cover, natural ground water recharge and environment protection is a serious matter

Name of organisation(s) where grievance is pending	1. PIU Ghaziabad CO
Type of receipt	Takenup

Print | Close

ANNEXURE P 12

प्रशासनिक सुधार और लोक शिकायत विभाग
DEPARTMENT OF
ADMINISTRATIVE REFORMS
& PUBLIC GRIEVANCES
सत्यमेव जयते

CPGRAMS

Welcome : Paras Tyagi

Grievance Status for registration number : MORTH/E/2024/0012802

Grievance Concerns To

Name Of Complainant

Paras Tyagi

Date of Receipt

17/09/2024

Received By Ministry/Department

Road Transport and Highways

Grievance Description

Road Transport and Highways >> Construction & Maintenance of National Highways >> Construction of new National Highways

Ministry/Organisation : National Highways Authority of India (NHAI)
Name of State : DELHI
National highway Number : UER II
Stretch Name of the state and the district : UER II at Goyla Khurd Village
---
Sir/Madam

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Grievance Document

Current Status

Case closed

Date of Action

23/09/2024

Remarks

The highway has been constructed after receiving all required statutory permissions.

Officer Concerns To

Officer Name

Sh. S.K Patel (GM HR Admn Coord)

Organisation name
National Highway Authority (NHAI)
Contact Address
NHAI, G-5,6 Sector - 10 Dwarka
Email Address
skpatel@nhai.org
Contact Number
01125074100

Back To Home Page | Print | Feedback

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Best Viewed in 1440 x 900 resolution

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ANNEXURE P 13

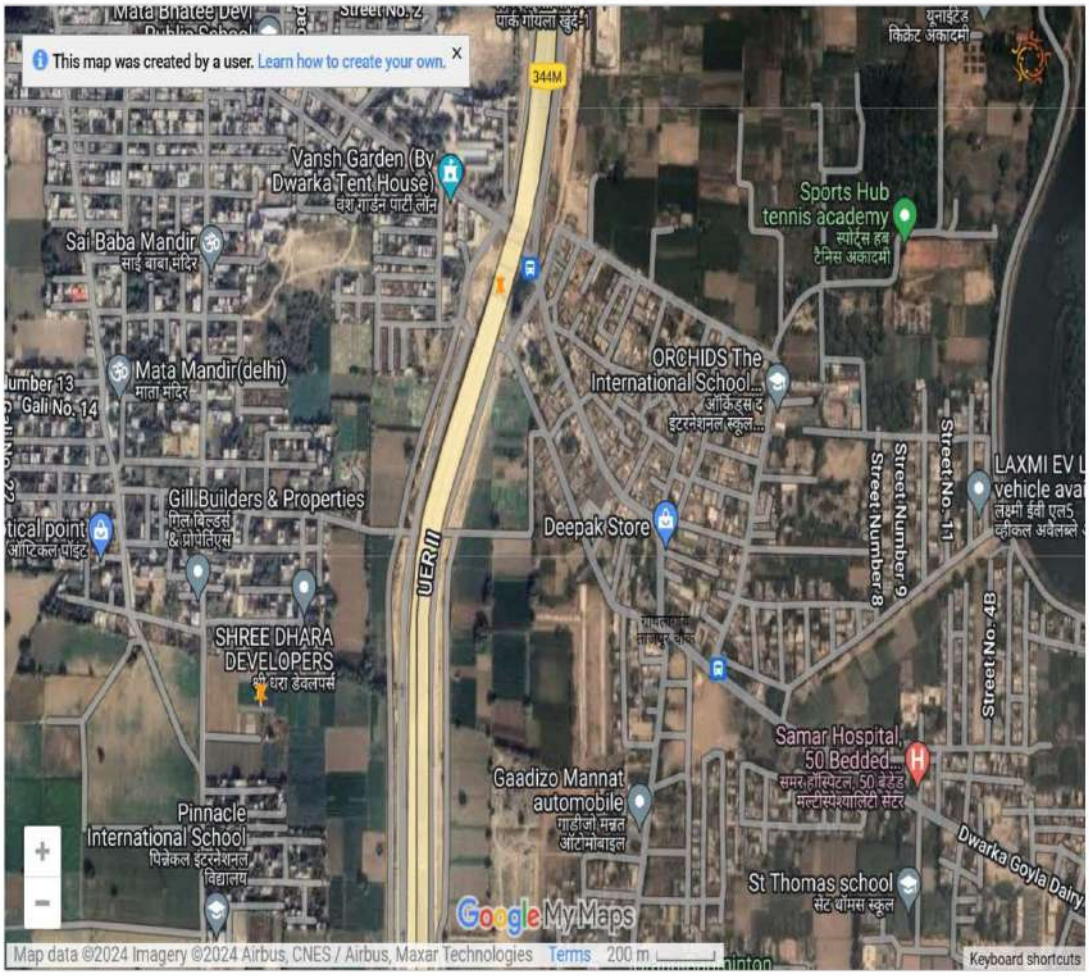
654, BDO, Goyla Khurd

View map legend

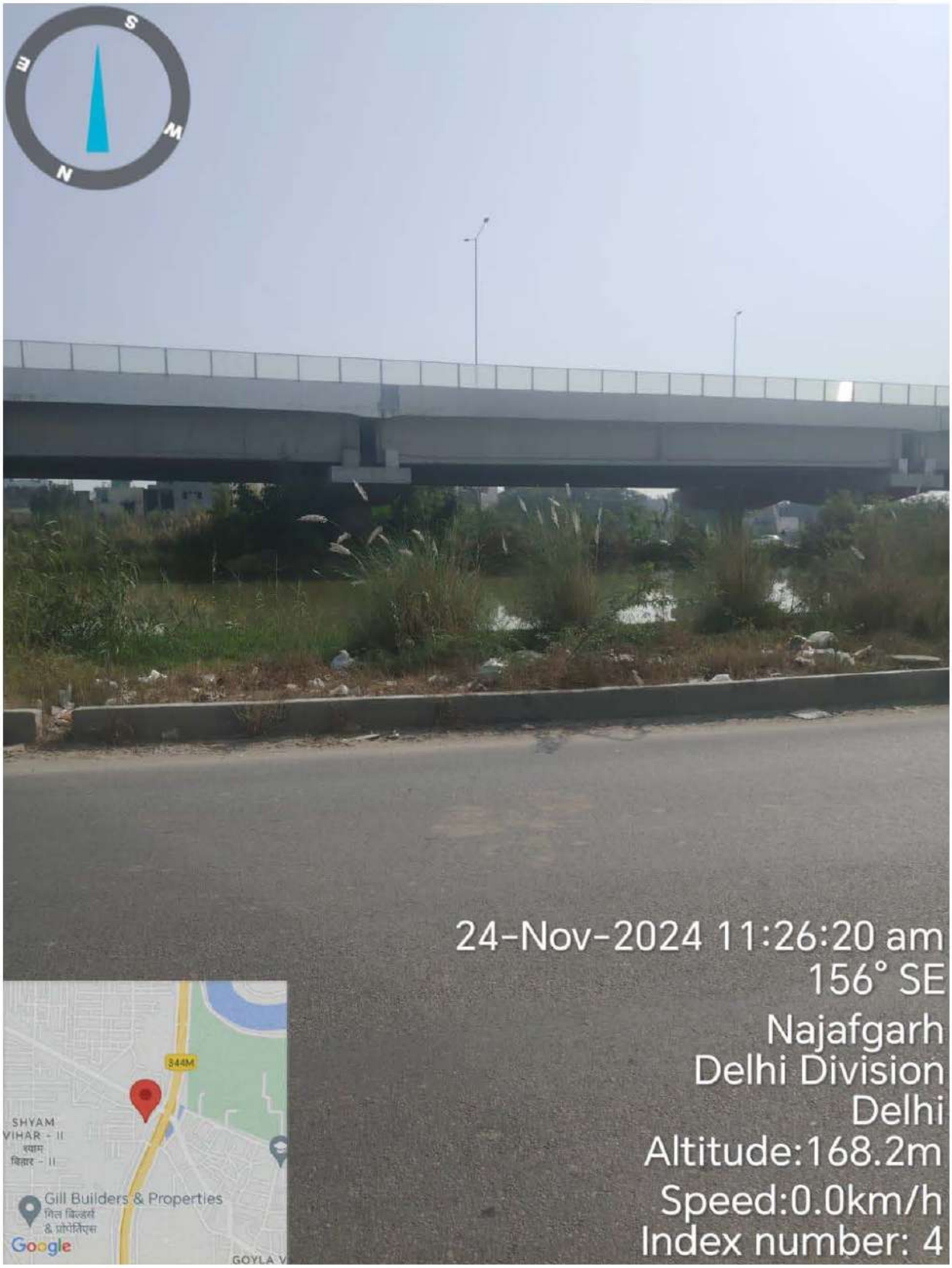
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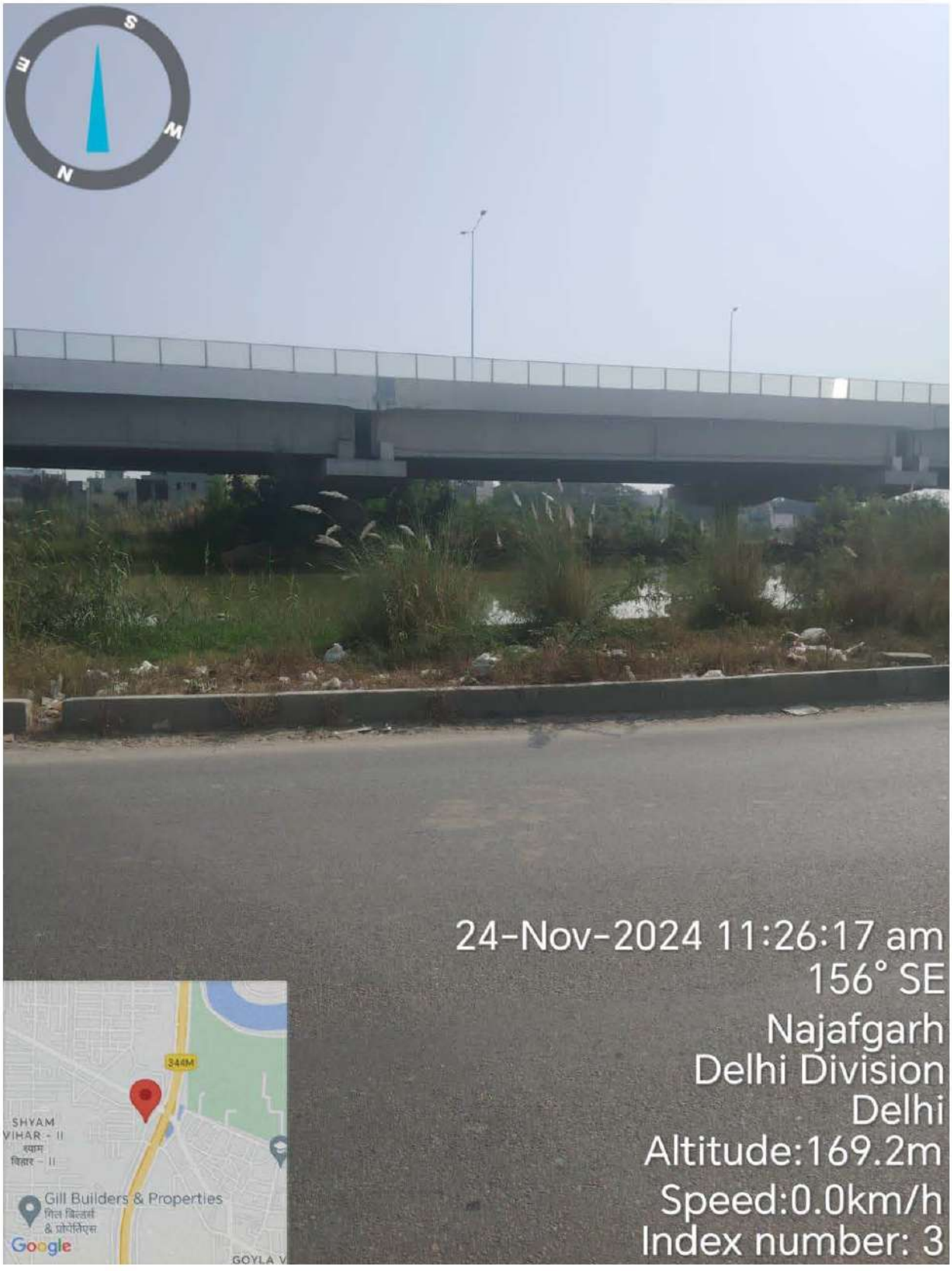
SOUTH WEST

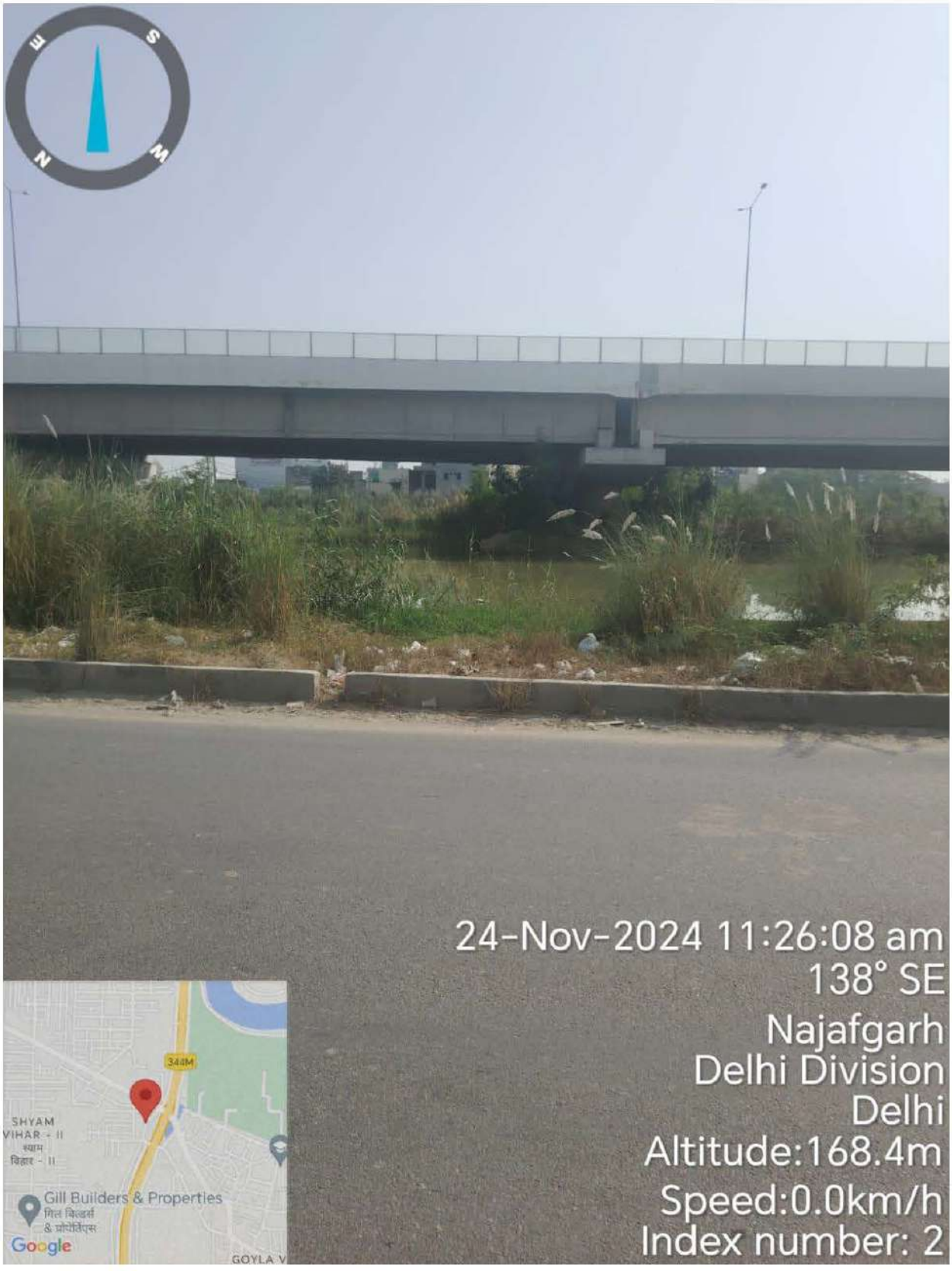
FID 603
Gno 654
District SOUTH WEST
Village Goyla Khurd
Landowners BDO
KhasraNo 9/29(10-9)
Years 26.12.2011
Sitepositi Acquired for 100 meters Road. 9 Point Scheme sent. A/A & E/S awaited. Sewage water is there, no plantation.
Fully Under Developed
Dry
Wet Permanent Wet
Sewage Sewage flow
GeneralEnc
Builtup
NonTreceab
RiverBelt
enc
CatOLD
Actpln Plantation to be done
Remark_GSD Exactly matching.Clear Water Body
Gno_Lo_Vil 654, BDO, Goyla Khurd
Y 28° 35' 14.680" N

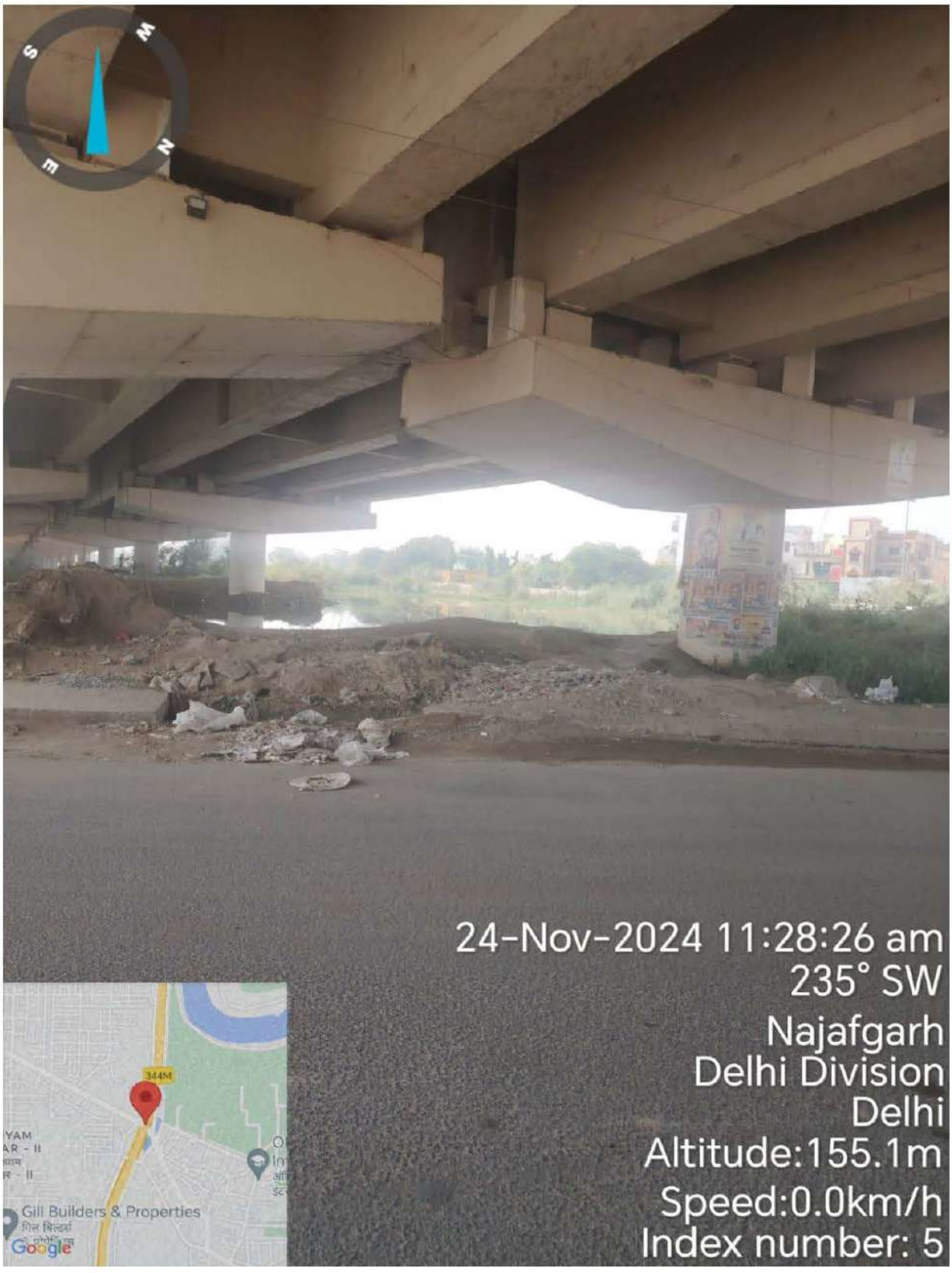



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334° NW
Najafgarh
Delhi Division
Delhi
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Index number: 1
344M
Gill Builders & Properties
Google


S
E
W
N
24-Nov-2024 11:26:20 am
156° SE
Najafgarh
Delhi Division
Delhi
Altitude:168.2m
Speed:0.0km/h
Index number: 4
844M
SHYAM VIHAR - II
श्याम विहार - II
Gill Builders & Properties
गिल बिल्डर्स & प्रोपर्टीएस
Google


S
E
W
N
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Najafgarh
Delhi Division
Delhi
Altitude:169.2m
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Index number: 3
SHYAM VIHAR - II
Gill Builders & Properties
Google


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Najafgarh
Delhi Division
Delhi
Altitude:168.4m
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Index number: 2
344M
SHYAM VIHAR - II
श्याम विहार - II
Gill Builders & Properties
गिल बिल्डर्स & प्रोपर्टीज़
Google
GOYLA V

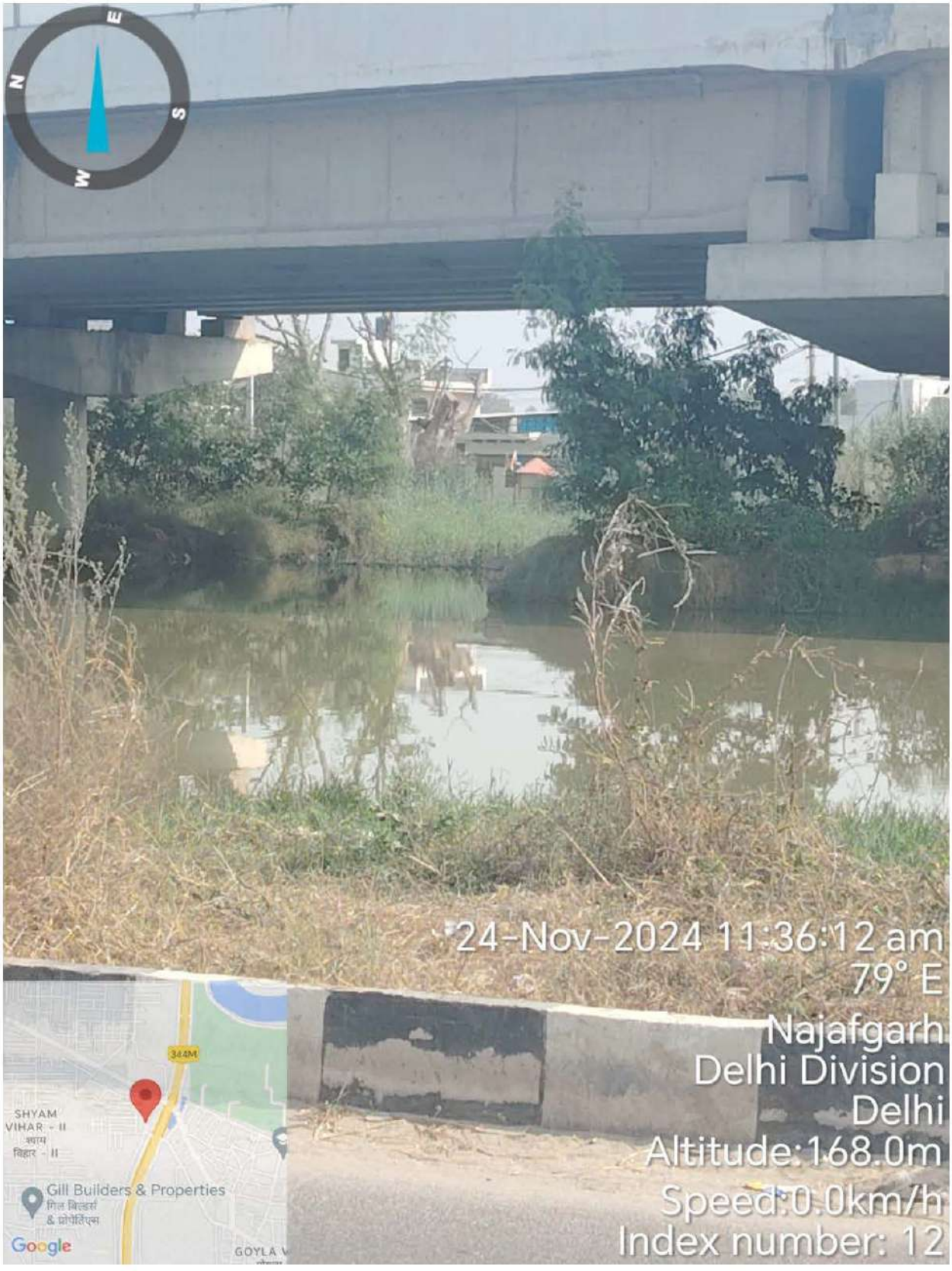

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Delhi
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344M
Gill Builders & Properties
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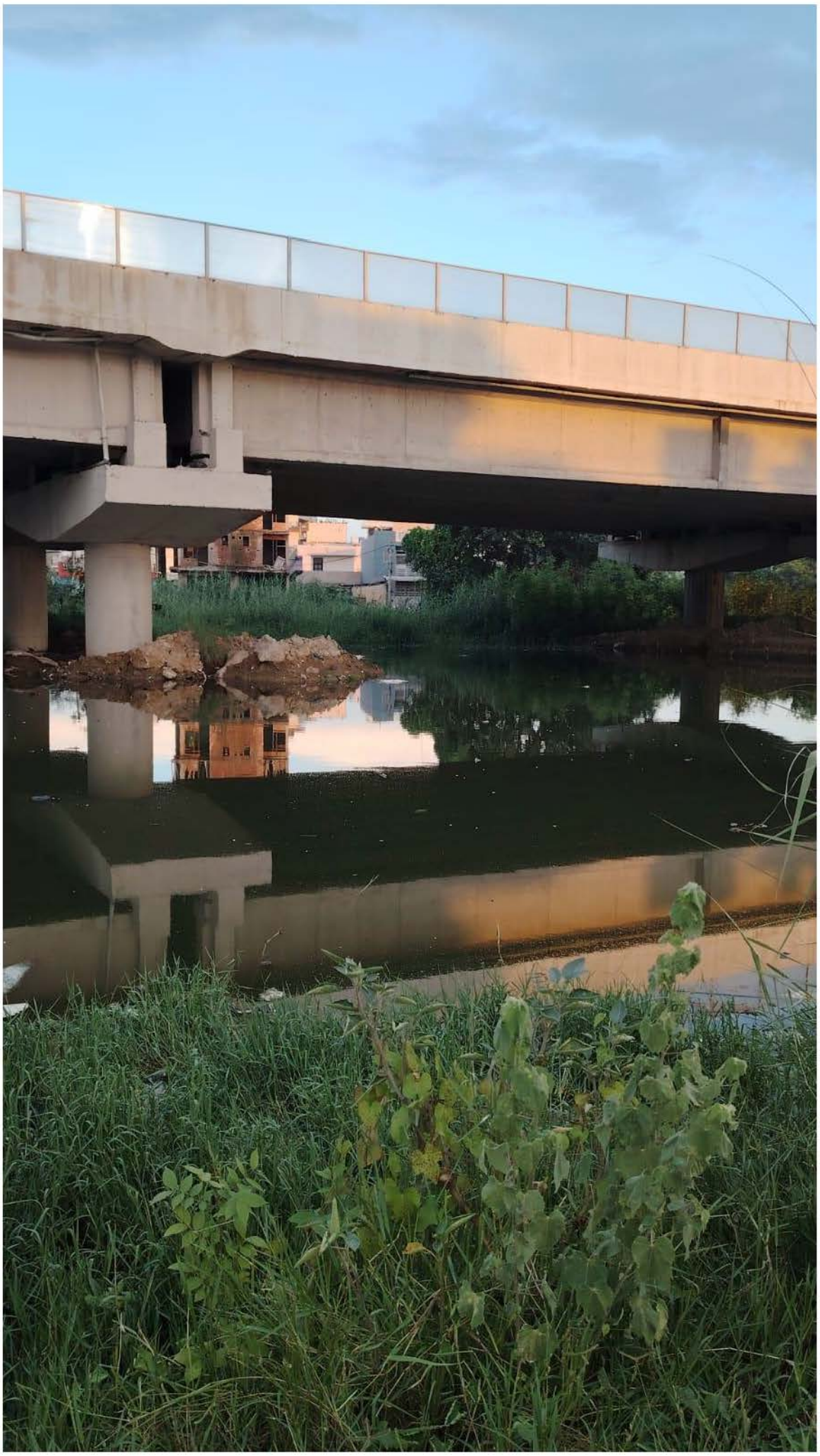

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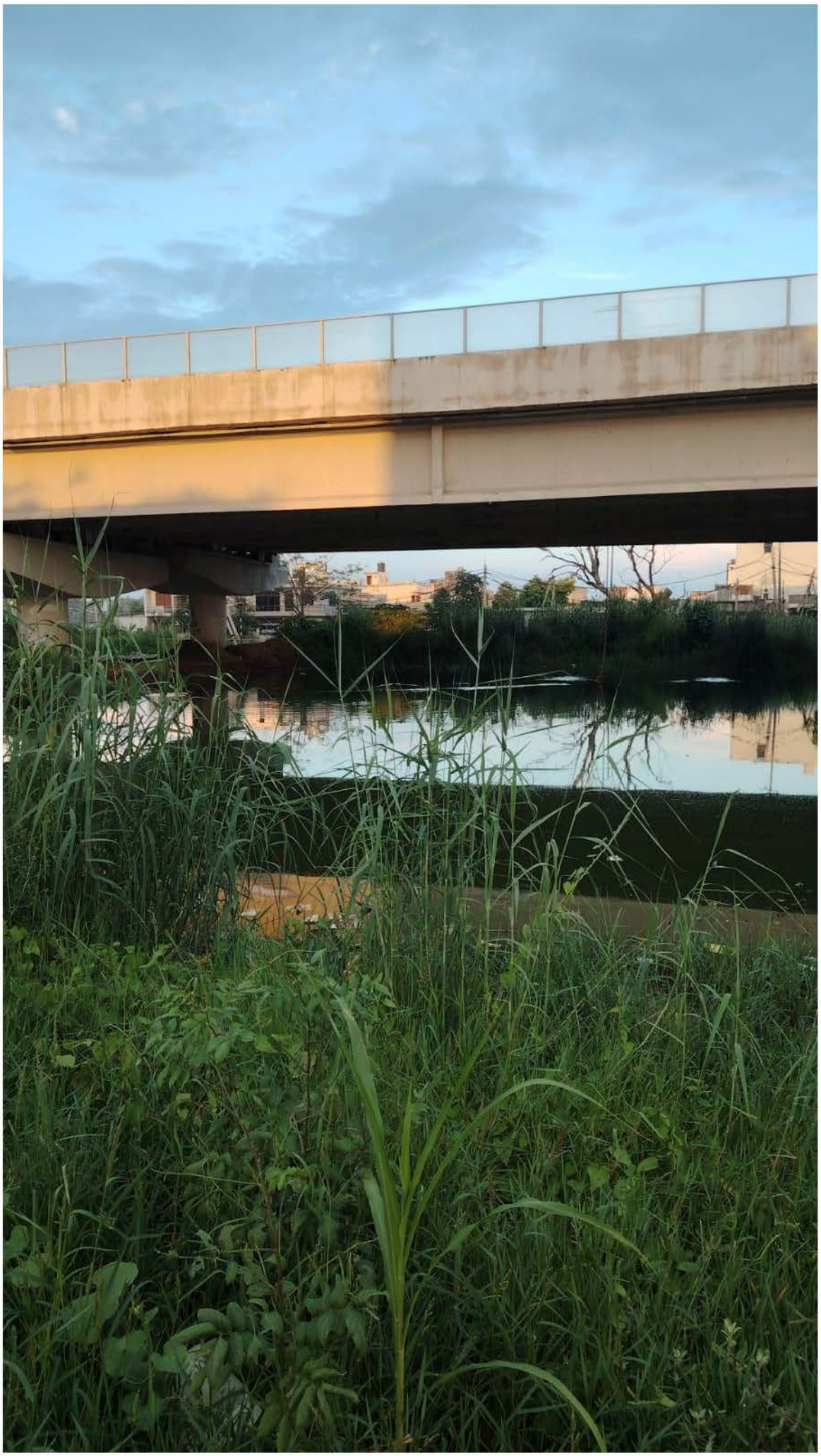

दिल्ली ग्रामोदय अभियान
DILLI GROMODAYA ABHIYAN
तालाब (जोहड़)
गोयला खुर्द गाँव
24-Nov-2024 11:30:37 am
248° W
Najafgarh
Delhi Division
Delhi
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344M
Gill Builders & Properties
Google

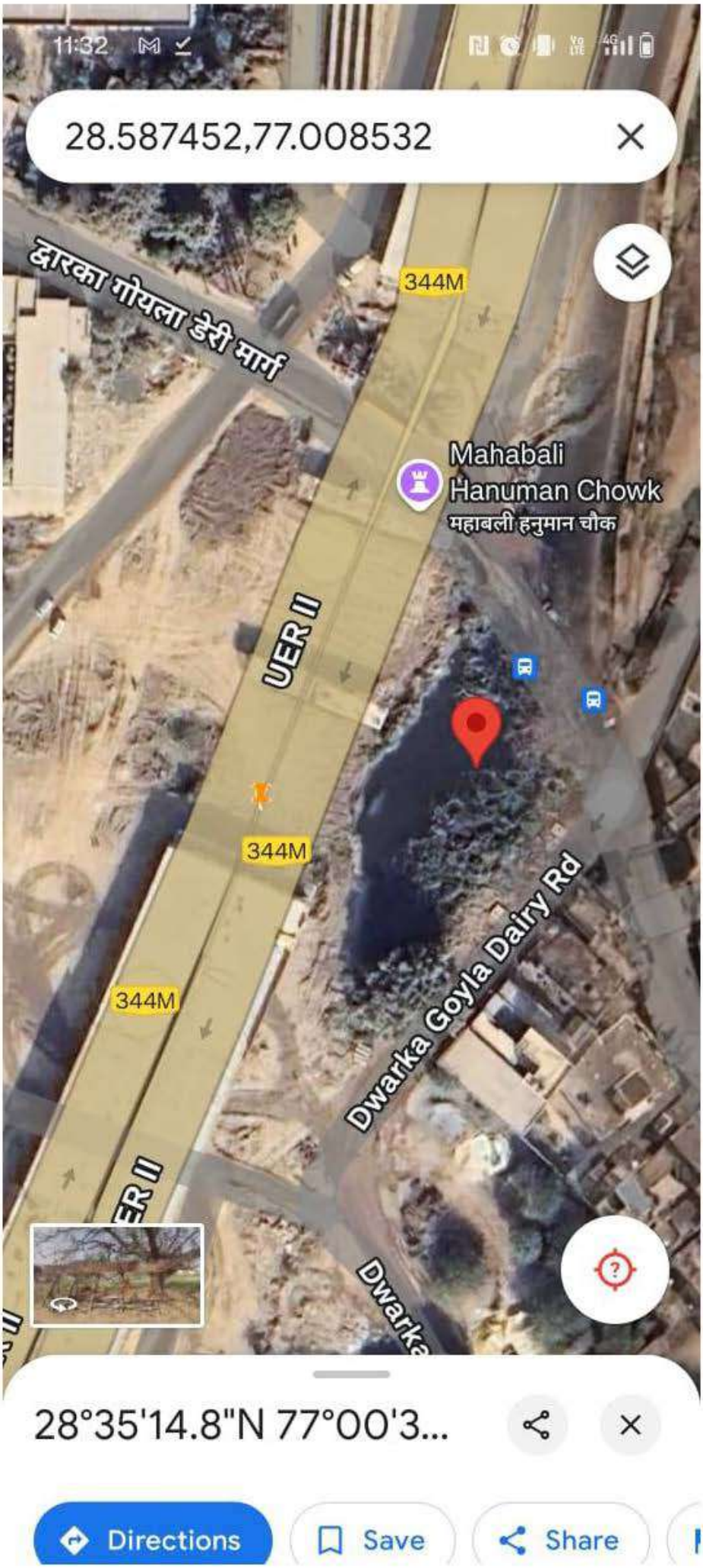

दिल्ली ग्रामोदय अभियान
DILLI GROMODAYA ABHIYAN
तालाब (जोहड़)
गोयला खुर्द गाँव
TBM 09
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Delhi Division
Delhi
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Gill Builders & Properties
Google

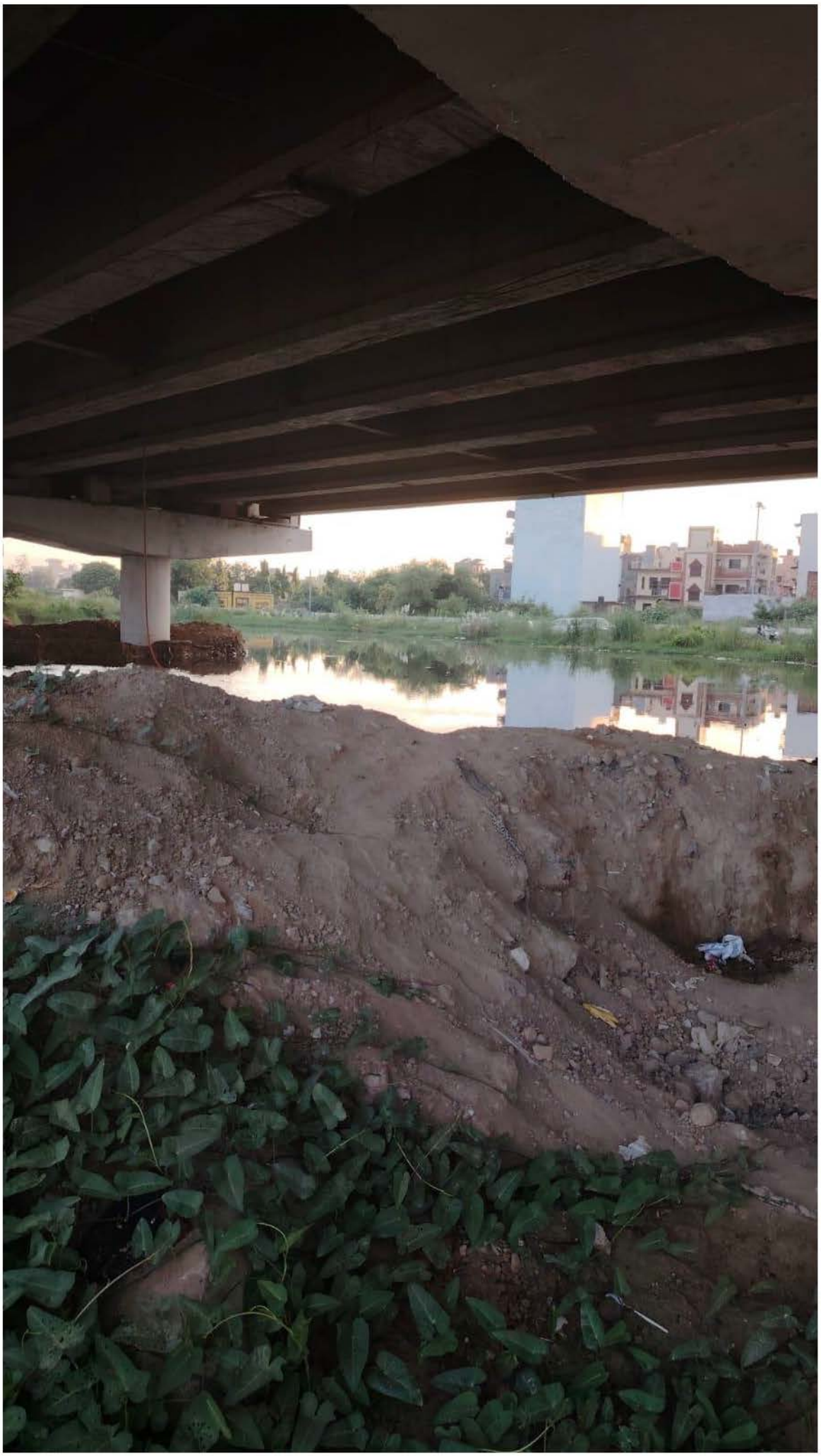

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New Delhi
Delhi Division
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Index number: 10
344M
Gill Builders & Properties
Google


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E
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W
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Najafgarh
Delhi Division
Delhi
Altitude:168.0m
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Index number: 12
344M
SHYAM VIHAR - II
श्याम विहार - II
Gill Builders & Properties
गिल बिल्डर्स & प्रोपर्टीएस
Google
GOYLA






11:32
28.587452,77.008532
द्वारका गोयला डेरी मार्ग
344M
Mahabali
Hanuman Chowk
महाबली हनुमान चौक
UER II
344M
344M
Dwarka Goyla Dairy Rd
ER II
Dwarka
28°35'14.8"N 77°00'3...
Directions
Save
Share







Dwarka Goyla Dairy Rd

2 years ago

524 142 137



Dwarka Goyla Dairy Rd

2 years ago



Dwarka Goyla Dairy Rd

2 years ago


16:57
Google
© 2024 Google
Dwarka Goyla Dairy Rd
2 years ago



Dwarka Goyla Dairy Rd

2 years ago

Regd. No. S/RS/DW(SW)/41/2016

CYCLE

Centre for Youth Culture Law and Environment
Office Address : WZ-112, Village Budhela, Vikaspuri, New Delhi-110018
Tel (+91) 9811499729, 8527838384

Date: 19-11-2024

The Lt. Governor of Delhi
Rajniwas Delhi

The Chief Minister of Delhi
Govt. of NCT of Delhi

The Chief Secretary of Delhi
Govt. of NCT of Delhi

THE PR. SECRETARY (LJ & LA)

The Member Secretary
Delhi Wetland Authority

The DM Southwest
DM, Southwest office

The SDM Kapashera
DM, Southwest office

The Vice chairman
Delhi Development Authority

The Chairman
National Highway Authority of India

Sub: LEGAL NOTICE UNDER SECTION 80 OF THE CODE OF CIVIL PROCEDURE, 1908: Regarding Contempt of Court Due to Construction on Village Pond Land Goela, District Southwest (WPC 7594/2018)

Dear All

This legal notice is being issued to you in your capacity as the concerned officials responsible for overseeing and ensuring the adherence to constitutional provisions and the directives of the Hon'ble Delhi High Court and the Supreme Court of India in Delhi Administration, after abolishment of Panchayats in rural villages of Delhi.

I hereby bring to your urgent attention the ongoing illegal construction on village pond land in [Goela Khurd], despite the clear legal precedents set by the Hon'ble Delhi High Court and the Supreme Court of India, which mandate the protection of such community resources, and no construction is legally permitted.

Details of the Case and Violation of Court Orders

Regd No S/RS/DW(SW)/41/2016

CYCLE

Centre for Youth Culture Law and Environment

Office Address : WZ-112, Village Budhela, Vikaspuri, New Delhi-110018
Tel . (+91) 9811499729, 8527838384

The ongoing construction on the village pond land constitutes a blatant contempt of the judgments of the Supreme Court of India in Hinch Lal Tiwari v. Kamala Devi (2001) and the Delhi High Court, which explicitly prohibit any encroachment or alteration of common land, including ponds.

Disregard of Legal Representation

A prior legal representation was sent to your office requesting an immediate halt to the construction and restoration of the pond land to its original state. This representation was ignored, and the construction work continues unabated, signaling a flagrant disregard for the rule of law and judicial directives.

Blatant Disregard for Rule of Law

The continuation of construction on this protected land undermines the very fabric of accountability, transparency, and respect for the judiciary, which are fundamental to a democratic society.

Legal Implications

1. Contempt of Court: The deliberate disregard of the directives of the Hon'ble Supreme Court & Delhi High Court amounts to contempt of court under Article 129 of the Constitution and the Contempt of Courts Act, 1971.
2. Violation of Fundamental Rights: The destruction of community resources impacts the villagers' fundamental right to a clean and healthy environment as guaranteed under Article 21 of the Constitution.
3. Administrative Negligence: Your failure to act on the earlier representation demonstrates administrative negligence & complicity in the illegal activity.

Demand for Immediate Action: In view of the above, I demand the following:

1. Immediate halt to the construction on the village pond land.
2. Pond restroration to its original state in compliance with judicial directives.
3. Accountability measures to identify and penalize the officials responsible for ignoring the legal representation and facilitating the illegal construction.
4. Submission of a compliance report to this office and the Hon'ble High Court detailing actions taken to rectify the situation within 7 days of receipt of this notice.

Regd No. S/RS/DW(SW)/41/2016

CYCLE

Centre for Youth Culture Law and Environment

Office Address : WZ-112, Village Budhela, Vikaspuri, New Delhi-110018

Tel : (+91) 9811499729, 8527838384

Fallure to Comply: Failure to act on this notice will leave me with no choice but to Initiate proceedings for contempt of court against you & other officials involved and seek judicial intervention to halt the illegalities and ensure accountability.

This notice serves as a final opportunity to rectify the violations and uphold the rule of law. I trust you will treat this matter with the seriousness it deserves and take immediate corrective action to prevent further erosion of public trust and judicial integrity.

Yours Truly
Paras Tyagi

CYCLE
Centre for Youth Culture Law and Environment
WZ-112, Village Budhela, Vikas Puri,
New Delhi-110018
Mob. 9811499729, 8527838384

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT, GOVT. OF N.C.T. OF DELHI
"C" Wing, 6th Level, Delhi Secretariat, I.P. Estate, New Delhi – 110002
Tele-Fax : 011-23392736, Email : secdpcsecy.delhi@nic.in
Website: http://dpcc.delhigovt.nic.in

No. F3.(01)/WAN/B/2019-20 /716-63. Dated: 13/11/2024

To,

1. Distt. Magistrate (East), Room No.-06, L.M. Bundh, Shastri Nagar, Delhi – 110031
2. Distt. Magistrate (North East), Nand Nagri, Opposite Gagan Cinema, Delhi –93
3. Distt. Magistrate (Shahdara), Nand Nagri, Opposite Gagan Cinema, Delhi –93
4. Distt. Magistrate (South), M.B. Road, Saket, New Delhi – 110068
5. Distt. Magistrate (South East), Old Gargi Building, Lajpat Nagar, IV, N. Delhi –24
6. Distt. Magistrate (South West), Old Terminal Tax Building, Kapashera, N.D.- 37
7. Distt. Magistrate (North), Room No-1, DM Office Complex, Alipur, Delhi-110036
8. Distt. Magistrate (North West), DC North West Complex, Kanjhawala, Delhi- 81
9. Distt. Magistrate (West), Old Middle School Bldg.,LawrenceRd.,Rampura, Delhi-35
10. Distt. Magistrate (New Delhi), 12/1, Jam Nagar House, Sahajahan Road, N.D.- 11
11. Distt. Magistrate (Central), Old Employment Exchange, 14, Darya Ganj, N.D.- 02
12. Director Panchayat, 1, Kripa Narain Marg, Delhi – 110054
13. Superintending Engineer (CC-5)/Nodal Officer Water Bodies, DDA, Yamuna Sports Complex, Gate No. 1, Surajmal Vihar, Delhi – 110092
14. Sh. Sushil Kumar, SE (LAB), Nodal Officer, Water Bodies, EDMC, Office of EE - LAB, EDMC, Technical Laboratory, Alipur Marg, Delhi-54
15. Sh. Ramesh Goel, AE (Lab), Nodal Officer, Water Bodies, SDMC, Office of SE(Lab), Alipur Road, New Delhi- 54
16. Sh. Shanker Dutt Thapliyal, SO (Hort.)-III/HQ, Hort. Deptt., Nodal Officer, Water Bodies, North DMC, 16th Floor, E-1 Block, Dr. S.P.M. Civic Center, New Delhi- 02
17. Sh. Rakesh Sahni, Chief Engineer (WB), Nodal Officer , Water Bodies, Delhi Jal Board, A' Building, Varunalaya, Karol Bagh, New Delhi – 110005
18. Sh. Sharvan Kumar, SE/Nodal Officer, Water Bodies, PWD, South Maintenance Circle-(M44), Sukhdev Vihar, New Delhi -110025
19. Sh. Ram Nath Ram, SE, Nodal Officer, Water Bodies, CPWD, Vigyan Bhawan Circle, New Delhi - 11
20. DCF, South Forest Division, Near Karni Singh Shooting Range, Tuglaqabad, Delhi- 66
21. DCF, North Forest Division, Kamla Nehru Ridge, Delhi- 07
22. DCF, West Forest Division, Mandir Marg, Delhi- 60
23. Sh. Deepak Bhardwaj, Surveyor Officer / Nodal Officer-Water Bodies, ASI Delhi Circle, Office of Superintending Archaeologist, Archaeological Survey of India, Delhi Circle, GPO Complex, 3rd Floor, Block - D, Puratatava Bhawan, INA, New Delhi-110023
24. Sh. Vikas Maloo, HOO, Deptt. of Archaeology, GNCTD, Department of Archaeology, Vikas Bhawan - II, 'B' Wing, IInd Floor, Civil Line, Delhi – 110054
25. C.E.O, Delhi Wakf Board, GNCTD, Vikas Bhawan-II, A-Wing, 7th Floor, Upper Bela Road, Delhi- 54
26. Sh. Navin Jain, Executive Engineer Civil/Nodal Officer, Water Bodies, Delhi Urban Shelter Improvement Board (DUSIB), Office of the Executive Engineer, C-11, DUSIB, First Floor, Circle Office Building, Rana Pratap Bagh, Delhi-110007
27. Sh. Pawan Aggarwal , Executive Engineer (CD-12)/Nodal Officer-Water Bodies, DSIIDC, DSIIDC Site office, Auchandi road, Bawana, Delhi-110039
28. Sh. Rajendra Singh Meena, Executive Engineer-civil/Noda Officer- Water Bodies, Jawahar Lal University (JNU), New Delhi – 110067
29. Sh. Anuj Gaur, Executive Engineer (CD-II), Nodal Officer, Water Bodies, Indian Institute of Technology (IIT), Hauz Khas, New Delhi - 110016

Validity unknownValidity unknown
Signed By:KANIKA GUSAIN
Signing Date:06.11.2024 10:50

Sub: Protection of all the 1009 water bodies in Delhi from encroachment and their rejuvenation to increase ground water recharge at local level across the city of Delhi.

Sir,

Please find enclosed herewith letter dated 7.01.2021 from Dy. Secretary (Water), Deptt. of Urban Development, GNCTD, forwarding letter from Centre for Youth Culture Law and Environment, WZ-112, Village Budhela, Vikaspuri, New Delhi-110018, addressed to the Hon'ble Dy. Chief Minister, Delhi, Hon'ble Minister (Water), Hon'ble Minister (Revenue), and Chairman, Delhi Jal Board.

It is requested that an action taken report on the points raised by the applicant, individual water body wise, be forwarded directly to the applicant, with a copy to the undersigned for appraisal of Hon'ble Dy. Chief Minister/ Hon'ble Minister (Environment), Delhi.

Encls: As above

Member Secretary
Wetland Authority of Delhi

No. F3.(01)/WA/WB/2019-20 /716-/763. Dated: 13/1/2021

Copy to:-

1. Divisional Commissioner-cum-Secretary (Revenue), Revenue Deptt., GNCTD, 5, Sham Nath Marg, Delhi -54
2. Dy. Secretary (Water), GNCTD, Deptt. of Urban Development, 10th Level, C-Wing, Delhi Secretariat, New Delhi – 110002
3. Sh. Paras Tyagi, Co-Founder, Centre for Youth Culture Law and Environment, WZ-112, Village Budhela, Vikas Puri, New Delhi- 110018
4. Vice Chairman, DDA, 1st floor, 'B' Block, VikasSadan, INA, New Delhi – 110023
5. Commissioner, EDMC, Plot No. 419, UdyogSadan, FIE, Patparganj, Delhi –92
6. Commissioner, SDMC, 9th Floor, D r. SPM Civic Centre, Minto Road, Delhi- 02
7. Commissioner, North MCD, 4th Floor, Dr. SPM Civic Centre, Minto Road, Delhi-02
8. Add. (Landscape)/Nodal Officer-Water Bodies, DDA, 11th Floor, DDA, Vikas Minar, I.P. Estt., N.D-02
9. Vice Chancellor, Jawaharlal Nehru University, New Delhi – 110067
10. Registrar, Jawaharlal Nehru University, New Delhi – 110067
11. Director & Officiating Chairman, IIT, HauzKhas, New Delhi – 110016
12. Registrar, Indian Institute of Technology (IIT), HauzKhas, New Delhi – 110016
13. CEO, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Karol Bagh, N.Delhi-05
14. Director General, CPWD, A-Wing, Room No.- 111 , NirmanBhawan, New Delhi-11
15. Engineer in Chief, PWD, 12th Floor, MSO Building, I.P. Marg, New Delhi – 110002
16. MD, DSIIDC, N-Block, Bombay Life Building, Connaught Circus, New Delhi-01
17. CEO, DUSIB, PunarwasBhawan, I.P. Estate, New Delhi-110002
18. Superintending Archaeologist, Archaeological Survey of India, GPO Complex, Block-D, IIIrd Floor, PuratatvaBhawan, INA, New Delhi – 110023
19. PS to Secretary, E&F

Member Secretary
Wetland Authority of Delhi

Validity unknownValidity unknown
Signed By:KANIKA GUSAIN
Signing Date:06.11.2024 10:50

Government of NCT of Delhi
Department of Urban Development
10th Level C-Wing, Delhi Sachivalaya
I.P. Estate, New Delhi
Ph-011-23392343

F.No. 16 (837)/UD/W/2022/996-1000 Dated: 19/09/2022

To

1. The Divisional Commissioner, Department of Revenue, 5-Sham Nath Marg, Delhi.	2. The Commissioner, Development Department, 5/9 Underhill Road, Delhi-110054.
3. The Chief Executive Officer, Delhi Jal Board, Varunlaya, Karol Bagh, Jhandewalan, New Delhi.	4. The Member Secretary, Wetland Authority of Delhi, Department of Environment, GNCTD 6th Level, C- wing, Delhi Secretariat, New Delhi-110002.

Sub:- Complaint about the inaction on the research on the water bodies in Delhi since January 2021.

Sir,

Please find enclosed herewith a copy of letter dated 08/09/2022 received from Sh. Paras Tyagi, Centre for Youth Culture Law and Environment, WZ-112, Village Budhela,Vikaspuri, New Delhi-110018 alongwith its enclosures, received through Office of the Chief Secretary, GNCTD on the subject cite above.

I am directed to request you to kindly look into the matter & take appropriate action in the matter and inform the applicant directly, under intimation to this office.

Yours faithfully,

Encl: As above

(Rajesh Kumar)
Dy. Secretary (Water)

F.No. 16 (837)/UD/W/2012/996-1000 Dated: 19/09/2020

Copy for information to:-

Sh. Paras Tyagi, Centre for Youth Culture Law and Environment, WZ-112, Village Budhela, Vikaspuri, New Delhi-110018 for information please.

Validity unknownValidity unknown
Signed By:KANIKA GUSAIN
Signing Date:06.11.2024 10:50

KM 3/5/90

रजिस्ट्री सं. डी. (डी.एन.)-187
REGISTERED NO. D. (D.N.)-187

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली प्रशासन
DELHI ADMN.

दिल्ली राजपत्र
Delhi Gazette

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

असाधारण
EXTRAORDINARY

सं. 14] दिल्ली, बृहस्पतिवार, जनवरी 25, 1990/माघ 5, 1911
No. 14] DELHI, THURSDAY, JANUARY 25, 1990/MAGHA 5, 1911

भाग IV
PART IV

दिल्ली प्रशासन, दिल्ली
DELHI ADMINISTRATION, DELHI

विकास विभाग

अधिसूचनाएं

दिल्ली, 25 जनवरी, 1990

संख्या एफ. 29 (1) पं./चुनाव/86/89(4) :—दिल्ली पंचायत राज अधिनियम, 1954 की धारा 89 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुये संघ राज्य क्षेत्र दिल्ली के प्रशासक यह निर्देश देते हैं कि उपरोक्त अधिनियम की धारा 88 की उप-धारा (2) के अनुच्छेद (ख) के अन्तर्गत जिन कर्तव्यों, अधिकारों और कार्यों का निष्पादन, क्रियान्वयन व सम्पन्न किया जाना है, वे उनके नियन्त्रण में अग्रिम आदेश तक उपायुक्त, दिल्ली के द्वारा निष्पादित, क्रियान्वित एवं सम्पन्न होंगे ।

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 25th January, 1990

No. F. 29(1)|P|Election|86|89(iv).—In exercise of the powers conferred under section 89 of the Delhi Panchayat Raj Act, 1954, the Administrator of the Union Territory of Delhi hereby directs that the duties, powers and functions to be discharged, exercised and performed by him under clause (b) of sub-section (2) of section 88 of the said Act, shall, subject to his control and until further orders, be discharged, exercised and performed by the Deputy Commissioner Delhi.

संख्या एफ 29 (1)/पं./चुनाव/86/89 (3) :—जबकि संघ राज्य क्षेत्र दिल्ली में दिल्ली पंचायत राज अधिनियम, 1954 के अन्तर्गत गठित सर्किल पंचायतों के पंचों, सरपंचों एवं नायब सरपंचों को बढ़ा हुआ कार्यकाल जोकि इस प्रशासन की अधिसूचना संख्या एफ-29(1)/पं./चुनाव/86/5911 दिनांक 22 दिसम्बर, 1988 द्वारा बढ़ाया गया था, समाप्त हो चुका है,

और जैसा कि दिल्ली संघ राज्य क्षेत्र के प्रशासक का विचार है कि ऐसा किया जाना आवश्यक है ;

अतः, अब दिल्ली पंचायत राज अधिनियम, 1954 की धारा 88 और इस संदर्भ में अन्य सभी प्रदत्त अधिकारों का प्रयोग करते हुए दिल्ली संघ राज्य क्षेत्र के प्रशासक उपरोक्त सभी सर्किल पंचायतों को निरस्त करते हुए निर्देश देते है कि उपरोक्त संगठनों के कर्तव्यों, अधिकारों एवं कार्यों को अग्रिम आदेश तक, उपायुक्त, दिल्ली के द्वारा निष्पादित, क्रियान्वित, तथा सम्पन्न किया जायेगा ।

प्रशासक आगे घोषणा करते तथा निर्देश देते है कि :—

(क) उपरोक्त सभी सर्किल पंचायतों के पंचों, सरपंचों एवं नायब सरपंचों का पद उनके कार्यकाल की समाप्ति के शीघ्र बाद रिक्त हो जाएगा,

(ख) उपरोक्त सर्किल पंचायतों में निहित धनराशि एवं अन्य सम्पत्ति यदि कोई है प्रशासक के निर्देश अनुरूप का निपटारा किया जायेगा और

(ग) सीनियर सब-जज मजिस्ट्रेट एवं कलैक्टर जैसा भी मामला हो सभी सिविल क्रिमनल एवं रेवेन्यू के मुकदमों को जो कि सर्किल पंचायतों के सामने लम्बित है कानून अनुसार निपटारा करेंगे।

No. F. 29(1)|P|Election|86|89(iii).—Whereas the term of office of Panches, Sarpanches and Niab Sarpanches of Circle Panchayats constituted under the Delhi Panchayat Raj Act, 1954, in the Union territory of Delhi, as extended vide this Administration's Notification No. F. 29(1)|P|Election|86|5911 dated 22nd December, 1988 has expired;

And whereas the Administrator of the Union Territory of Delhi is of opinion that it is necessary so to do.

Now, therefore, in exercise of the powers conferred by section 88 of the Delhi Panchayat Raj Act, 1954, and all other powers enabling him in this behalf, the Administrator of the Union territory of Delhi hereby supersedes all Circles, Panchayats as aforesaid and directs that the duties, powers and functions of the said bodies shall be discharged, exercised and performed by the Deputy Commissioner, Delhi until further orders.

The Administrator further declares and directs that :—

(a) the seats of Panches, Sarpanches and Niab Sarpanches of all said Circle Panchayats stand vacated immediately after the expiry of the term of their office:

(b) the funds and other property, if any, vested in the said Circle Panchayats, shall be disposed of in such manner as the Administrator may direct; and

(c) the Senior Sub-Judge, the Magistrate or the Collector, as the case may be, shall withdraw all civil, criminal and revenue cases pending before such Circle Panchayats and dispose of them in accordance with law.

संख्या एफ-29(1)/पं./चुनाव/86/89 (1) :—जबकि संघ राज्य क्षेत्र दिल्ली में दिल्ली भूमि सुधार अधिनियम, 1954 के अंतर्गत गठित प्रधान उप-प्रधान पंच या गांव पंचायत के सदस्यों का बढ़ा हुआ कार्यकाल, जोकि इस प्रशासन की अधिसूचना संख्या एफ-29(1)पं/चुनाव/86/5911 दिनांक 22 दिसम्बर, 1988 द्वारा बढ़ाया गया था समाप्त हो चुका है ,

और जबकि संघ राज्य क्षेत्र दिल्ली के प्रशासक सन्तुष्ट है कि ऐसा किया जाना उचित व आवश्यक है,

अतः, अब दिल्ली भूमि सुधार अधिनियम, 1954 की धारा 161 की उप-धारा (1) के अनुच्छेद (ग) के अन्तर्गत और इस संदर्भ में अन्य सभी प्रदत्त अधिकारों का प्रयोग करते हुये दिल्ली संघ राज्य क्षेत्र के प्रशासक सहर्ष घोषणा करते तथा निर्देश देते हैं कि उपरोक्त अधिनियम में वर्णित गांव पंचायतों के कर्तव्यों, अधिकारों एवं कार्यों को अग्रिम आदेश तक उपायुक्त दिल्ली के द्वारा निष्पादित क्रियान्वित तथा सम्पन्न किया जायेगा ।

प्रशासक, धारा 161 की उपधारा 2 के अन्तर्गत यह भी निर्देश देते है कि उनके नियंत्रण के अन्तर्गत गांव पंचायतों के उपरोक्त कर्तव्यों, अधिकारों एवं कार्यों को उपायुक्त, दिल्ली अपने प्रशासनिक नियन्त्रण के अधीन कर्मचारियों तथा खण्ड विकास अधिकारियों की सहायता से जैसा वह उचित समझें निष्पादित, क्रियान्वित एवं सम्पन्न करेंगे ।

No. F. 29(1)|P|Election|6|89(i).—Whereas the term of office of the Pradhans, Up-Pradhans and Panches or members of Gaon Panchayats constituted under the Delhi Land Reforms Act, 1954 in the Union Territory of Delhi, as extended vide this Administration's Notification No. F. 29(1)|P|Election|865911 dated 22nd December, 1988, has expired;

And whereas the Administrator of the Union Territory of Delhi is satisfied that it is expedient and necessary so to do.

Now, therefore, in exercise of the powers conferred by clause (c) of sub-section (1) of section 161 of the Delhi Land Reforms Act, 1954 and all other powers enabling him in this behalf, the Administrator of the Union Territory of Delhi is pleased to declare and direct that the duties, powers and functions of the Gaon Panchayats as aforesaid under the said Act shall be discharged, exercised and performed by the Deputy Commissioner, Delhi until further orders.

The Administrator is further pleased to direct under sub-section (2) of the said section 161 that subject to his control, the said duties, powers and functions of Gaon Panchayats may be discharged, exercised and performed by the Deputy Commissioner, Delhi with the assistance of the officials working under his administrative control and also with the assistance of the Block Development Officers, Delhi as he may deem proper.

संख्या एफ-7 (60)/पं./69-75/अप/78/84(i):—जबकि संघ राज्य क्षेत्र दिल्ली में आदेश संख्या एफ 7 (60)/पं./69-75/अप/78/84/1751-2050 दिनांक 26 मार्च 1984 के अन्तर्गत गठित ब्लाक पंचायत समितियों एवं उनके अध्यक्षों का बढ़ा हुआ कार्यकाल जोकि इस प्रशासन की अधिसूचना संख्या एफ7(65)/पं./69-75/अप/78/84/5912 दिनांक 22 दिसम्बर 1988 द्वारा बढ़ाया गया था समाप्त हो चुका है,

और उक्त सभी पंचायतों व उनके प्रधानों का कार्यकाल 24 दिसम्बर 1989 के बाद न बढ़ाये जाने के कारण वह विद्यमान नहीं है,

अतः अब संघ राज्य क्षेत्र दिल्ली के प्रशासक सभी पांचों ब्लाक पंचायत समितियों को निरस्त करते हुये निर्देश देते है कि उनके नियन्त्रण के विषयगत ब्लाक पंचायत समितियों के सभी कार्य अग्रिम आदेश तक उपायुक्त दिल्ली सम्पन्न करेंगे ।

संघ राज्य क्षेत्र दिल्ली के
प्रशासक,
के आदेश से तथा उनके नाम पर,
एस. आर. शर्मा सचिव (विकास)

No. F. 7(60)|P|69-75|PF|78|84(i).—Whereas the term of office of the Block Panchayat Samitis and their Chairmen constituted under the Order No. F. 7(60)|P|69-75|PF|78|84|1751-2050 dated the 26th March, 1984 in the Union Territory of Delhi as extended vide this Administration's Notification No. F. 7 (60)|P|69-75|PF|78|84|5912 dated the 22nd December, 1988, has expired;

And whereas, no Gaon Panchayat and their Pradhans exist after 24th December, 1989 because no further extension has been granted;

Now, therefore, the Administrator of the Union Territory of Delhi hereby supersedes all five Block Panchayat Samitis namely Alipur, Kanjhawla, Mehrauli, Najafgarh and Shahdara and directs that subject to his control all functions of the Block Panchayat Samitis shall be performed by the Deputy Commissioner, Delhi until further orders.

By order and in the name of
the Administrator of the
Union Territory of Delhi,
S. R. SHARMA, Secy. (Development)

परिवहन निदेशालय

अधिसूचना

दिल्ली, 25 जनवरी, 1990

संख्या एस.ई.बी.ई./3/89-परिवहन/171 :– दिल्ली मोटर वाहन कर निर्धारण अधिनियम 1962 (1962 का 57) की धारा 23 के अन्तर्गत प्राप्त अधिकार के आधार पर दिल्ली के उपराज्यपाल पूर्व प्रकाशन के पश्चात दिल्ली मोटर वाहन कर निर्धारण नियमावली 1963 में और संशोधन करने के लिए निम्नलिखित नियम सहर्ष बनाते है ।

नियम

1. संक्षिप्त शीर्षक :– इन नियमों को दिल्ली मोटर वाहन कर-निर्धारण (संशोधन) नियमावली 1989 कहा जाए ।

2. नियम 3 का संशोधन :– दिल्ली मोटर कर-निर्धारण नियमावली 1963 (यहां) बाद में मूल नियमावली के रूप में उल्लिखित के नियम 3 में "करके वार्षिक दर" शब्दों के पश्चात् तथा भुगतान योग्य राशियों से पूर्व या" एक बार कर की राशि जैसी भी स्थिति हो) शब्द सन्निविष्ट किए जाएंगे ।

3. नियम 4 का संशोधन :– मूल नियमावली के नियम 4 में उपनियम (2) के पश्चात निम्नलिखित उप-नियम (3) सन्निविष्ट किया जाएगा अर्थात् :–

3(क) जब एक बार कर तथा किसी अर्थदण्ड की राशि दिल्ली में पहले से पंजीकृत मोटर वाहन से सम्बन्धित अधिनियम की धारा 4 तथा अधिनियम की अनुसूची 1 के खंड (ख) के कालम (1) में उल्लिखित के अनुसार भुगतान की जानी है वह 31 मार्च 1992 तक भुगतान की जाएगी । ऐसा न होने पर अधिनियम की धारा 11 के अधीन निर्धारित अर्थदण्ड लगाया जाएगा ।

4. नियम 5 का संशोधन :—मूल नियमावली के नियम 5 के उपनियम (2) में :–

(1) अंत में आने वाले शब्द (अनादेश) के पश्चात बैंक ड्राफ्ट या केवल आप्त कर्ता के खाते में चिह्नित 'अदायगी आदेश द्वारा" शब्द सन्निविष्ट किए जाएंगे,

(2) प्रथम परन्तुक के लिए निम्नलिखित को सन्निविष्ट किया जाएगा अर्थात् :–

"उपबन्ध है कि जहां अर्थदण्ड (यदि कोई हो) सहित भुगतान की जाने वाली कर की राशि किसी विशेष स्थिति में एक हजार से अधिक हो तथा यदि कर निर्धारण प्राधिकारी द्वारा इसे नगद भुगतान का प्रस्ताव किया जाता है तो इसे दिल्ली में सरकारी खजाने या स्टेट बैंक आफ इण्डिया की किसी भी शाखा में जो कि कर-निर्धारण द्वारा निर्धारित हो भुगतान किया जाएगा तथा खजाना चालान या जैसी भी स्थिति हो, भुगतान के रूप में प्राप्त बैंक-चालान कर निर्धारण प्राधिकारी को भेजे जाएंगे ।

5. नियम 6 का संशोधन :– मूल नियमावली के नियम 6 में "पंजीकृत प्रमाणपत्र" शब्दों के स्थान पर कर निर्धारण प्राधिकारी द्वारा समय-समय पर यथा निर्धारित कर-निर्धारण प्रमाण-पत्र" शब्द प्रतिस्थापित किए जाएंगे ।

6. नियम 7 का संशोधन :– मूल्य नियमावली में नियम 7 में "पंजीकरण प्रमाणपत्र" शब्दों के स्थान पर "कर निर्धारण प्रमाणपत्र," प्रतिस्थापित किए जाएंगे ।

7. नियम 8 का संशोधन :– मुख्य नियमावली के नियम 8 के उपनियम (4) तथा उपनियम (8) में "1 – रुपये "अक्षरों" चिन्हों तथा अंकों के स्थान पर "बीस रुपये" शब्द प्रतिस्थापित किए जाएंगे

8. नियम 12 का संशोधन :– मुख्य नियमावली के नियम 12 में :—

(1) उपनियम (2) में "पांच रुपये" शब्दों के स्थान पर बीस रुपये शब्द प्रतिस्थापित किए जाएंगे, तथा

(2) उपनियम (4) में "दस्तावेज की प्रतिलिपी के 2–रु. "शब्दों के स्थान पर" दस्तावेजों की प्रतिलिपी के प्रति पृष्ठ के पांच रुपये" शब्द प्रतिस्थापित किए जाएंगे ।

9. नियम 13 का संशोधन :– मुख्य नियमावली में नियम 15 में परिवहन निदेशक दिल्ली 'शब्दों के बाद तथा "परिवहन सहायक निदेशक" शब्दों से पहले "परिवहन संयुक्त निदेशक, परिवहन उप-निदेशक" जोड़े जाएंगे ।

TRANSPORT DIRECTORATE

NOTIFICATION

Delhi, the 25th January, 1990

No. SECE. (3)|89-TPT|171.—In exercise of the powers conferred by section 23 of the Delhi Motor Vehicles Taxation Act, 1962 (57 of 1962), the Lt. Governor of Delhi is pleased to make, after previous publication the following rules further to amend the Delhi Motor Vehicles Taxation Rules, 1963, namely :—

RULES

1. Short title.—These rules may be called the Delhi Motor Vehicles Taxation (Amendment) Rules, 1989.

2. Amendment of Rule 3.—In the Delhi Motor Vehicles Taxation Rules, 1963 (hereinafter referred to as "the Principal Rules", in Rule 3 after the words "annual rate of tax" and before the work "payable" the words "or the amount of one time tax as the case may be", shall be inserted.

3. Amendment of Rule 4.—In the principal Rules, in Rules 4 after sub-rule (2) the following sub-rule (3) shall be inserted namely :—

3(a) When the amount of one time tax and the penalty if any, is to be paid in accordance with section 4 of the Act in respect of a Motor Vehicle already registered in Delhi and as described in column (1) of part B of Schedule I to the Act, the same shall be paid by 31st day of March 1992 at the latest. In case of default a further penalty as laid down under section 11 of the Act shall be payable.

(b) In respect of vehicles described in column 1 of part B of Schedule I of the Act, for further registration of such vehicles in Delhi, the one time tax shall be paid at the time of registration.

4. Amendment Rule 5.—In the principal Rules in Rule 5, in sub-rule (2), (i) after the words "money order" occurring at the end, the words "or bank draft" or by pay order marked "payees A|c only" shall be inserted;

(ii) for the first proviso, the following shall be inserted, namely :—

"provided that where the amount of tax with penalty, if any, to be paid exceeds one thousand rupees in any particular case and if it is proposed by the Transport Authority to pay the same in cash, it shall be paid into a Government Treasury in Delhi or in a branch of the State Bank of India as prescribed by the Taxation Authority and the treasury challan or as the case may be, the bank challan, received in token of the payment shall be sent to the Taxation Authority".

5. Amendment of Rule 6.—In the principal Rules in Rule 6, for the words "certificate of registration" the words "taxation certificate as prescribed by the Taxation Authority from time to time" shall be substituted.

6. Amendment of Rule 7.—In the principal Rules, in Rule 7 for the words "certificate of registration" the words "taxation certificate" shall be substituted.

7. Amendment of Rule 8.—In the principal Rules, in Rule 8, in sub-rule (4) and sub-rule (8) for letters, signs and figures "Re. 1|-" occurring therein the words as "twenty rupees" shall be substituted.

8. Amendment of Rule 12.—In the principal Rules, in Rule 12 :—

(i) In sub-rule (2) for the words "rupees five" the words "rupees twenty" shall be substituted; and

(ii) In sub-rule (4) for the words "Rs. 2|- for each copy of a document" the words "five rupees per page per copy of the document" shall be substituted.

9. Amendment of Rule 13.—In the principal Rules, in Rule 15 after the words "Director of Transport, Delhi" and before the words "Assistant Director of Transport", the words "Joint Director of Transport, and Deputy Director of Transport", shall be inserted.

सं० एस.ई.सी.ई. 3(10)/89/टी.पी.टी. :—दिल्ली मोटर वाहन कर निर्धारण (संशोधन) अधिनियम, 1989 (25 का 89) की धारा । (2) के अंतर्गत प्राप्त अधिकार के आधार पर दिल्ली के उपराज्यपाल संघर्ष सूचित करते हैं कि उक्त अधिनियम 1 फरवरी 1990 से लागू होगा ।

संघ राज्य क्षेत्र दिल्ली के प्रशासक
के आदेश से तथा उनके नाम पर,

एस. रघुनाथन, सचिव (परिवहन)

No. SECE (3)|10 Tpt|89.—In exercise of the powers conferred by Section 1(2) of the Delhi Motor Vehicles Taxation (Amendment) Act, 1989 (25 of 89), the Lt. Governor of Delhi is pleased to notify that the said Act shall come into force with effect from 1st February, 1990.

By Order and the Name of
the Administrator of the
Union Territory of Delhi.

S. RAGHUNATHAN, Secy. (Transport).

Printed by the Manager, Govt. of India Press, Ring Road, New Delhi-110064
and published by the Controller of Publications, Delhi-110054, 1990.

(TO THE PUBLISHED IN THE EXTRA ORDINARY DELHI GAZETTE PART –IV)

DELHI ADMINISTRATION : DELHI
(DEVELOPMENT DEPARTMENT)

DATED :- the 25 Jan. 1990

NOTIFICATION

NO. F.29(1)/P/Election/86/89(1) – WHEREAS the term of office of the pradhan, Up-Pradhan and Panches or members of Gaon Panchayats constituted under the Delhi Land Reforms Act, 1954 in the Union Territory of Delhi as extended vide this Administration's Notification No. F.29(1)/P/Election/865911 dated 22nd December, 1988, has expired.

AND WHEREAS the Administrator or the Union Territory of Delhi is satisfied that it is expedient and necessary so to do.

NOW, THEREFORE, in exercise of the powers conferred by clause (c) of sub-section(1) of Section 161 of the Delhi Land Reforms Act, 1954 and all other powers enabling him in the behalf, the Administrator of Union of Territory of Delhi is pleased to declare and direct that the duties, powers and functions of the Gaon Panchayats as aforesaid under the said Act shall be discharged, exercised and performed by the Deputy Commissioner, Delhi until further orders.

The Administrator is further pleased to direct under sub-section(2) of the said section 161 that subject to his control, the said duties, powers and functions of Gaon Panchayats may be discharged, exercised and performed by the Deputy Commissioner, Delhi with the assistance of the officials working under his administrative control and also with the

assistance of the Block Development Officers, Delhi as he may deep proper.

By order and in the name
Of the Administrator of
the Union territory of
Delhi.

Sd/-
(S.R. SHARMA)
SECRETARY (DEVELOPMENT)
DELHI ADMINISTRATION, DELHI.

F.29(1)/P/Election/86/89(1)/250-65 Dated : the25.1.1990

Copy forwarded to the:-

1. Secretary to the Government of India, Ministry of Home Affairs, New Delhi.
2. Secretary (Co-ordination), Delhi Administration, Delhi.
3. Secretary (Law & Judicial), Delhi Administration, Delhi.
4. Public Relation Department, Delhi Administration, Delhi (in-duplicate) for favour of publication in Delhi Gazette Ordinary Part-IV) and supply 10 spare copies for the record.
5. All Secretaries, Delhi Administration, Delhi.
6. All Heads of Departments, Delhi Administration, Delhi.
7. Secretary to the Lt. Governor, Delhi.
8. Secretary to the Executive Councilor (Dev.) Delhi.
9. Secretary to Chief Executive Councilor, Delhi.
10. Secretary to Executive Councilor (H), Delhi.
11. Pvt. Secretary to Chairman, Metropolitan Council Delhi.
12. Commissioner, Municipal Corporation of Delhi, Delhi.
13. Development Commissioner, Delhi
14. Deputy Commissioner, Delhi
15. All the Chairman, Block Panchayat Samitis, Delhi.
16. All Addl. Distt. Magistrates, Delhi
17. Joint Director, Administration Reforms, Delhi Admn., Delhi
18. All SDMs/DD(Preliminary submissions), Delhi/New Delhi.
19. All B.D.Os. Delhi
20. All the Pradhans/Sarpanches of Gaon/Circle Panchayats, Delhi through concerned BDOs.

DEVELOPMENT DEPARTMENT

(PANCHAYAT SECTION)

NOTIFICATION

Delhi, the 25th June, 1997

No. F. 21 (1)/ADM (P)/95/2745—2844:— In partial modification of the Government's notification No. F. 29(1)/P/Election/86/89 (i) dated the 25th January, 1990 and in exercise of the powers conferred by clause (C) of sub-section (1) of section 161 of the Delhi Land Reforms Act, 1954 and under section 5 & 6 of the Punjab Land Revenue Act, 1887 and all other powers enabling in this behalf, the Lt. Governor of the National Capital Territory of Delhi is pleased to declare and direct that the duties, powers and functions of the Gaon Panchayats as referred to in the said notification under the said Act shall be discharged, exercised and performed by the Dy. Commissioners mentioned in column (2) of the schedule given below in respect of the area comprising the sub-division mentioned in columns (3) & (4) respectively of the said schedule, in the National Capital Territory of Delhi, until further orders :—

SCHEDULE

S.No.	Deputy Commissioner	Area	Sub-Divisions comprised in the Area
(1)	(2)	(3)	(4)
1.	Deputy Commissioner (South)	South	(i) Hauz Khas (ii) Kalkaji
2.	Deputy Commissioner (North)	North	(i) Civil lines
3.	Deputy Commissioner (North-West)	North-West	(i) Narela (ii) Saraswati Vihar (iii) Model Town
4.	Deputy Commissioner (North-East)	North-East	(i) Seelampur (ii) Shahdara (iii) Seemapuri
5.	Deputy Commissioner (West)	West	(i) Punjabi Bagh (ii) Rajouri Garden (iii) Patel Nagar
6.	Deputy Commissioner (South-West)	South-West	(i) Najafgarh (ii) Delhi Cantt. (iii) Vasant Vihar
7.	Deputy Commissioner (East)	East	(i) Vivek Vihar (iii) Preet Vihar (iii) Gandhi Nagar

The Lt. Governor is further pleased to direct under sub-section (2) of the said section 161 that subject to his control, the said duties, power and functions of Gaon Panchayats may be discharged, exercised and performed by the Deputy Commissioner concerned of the National Capital Territory of Delhi as mentioned in the Schedule above referred to, with the assistance of the officials working under their administrative control and also with the assistance of the Block Development Officers of their respective areas as they may deem proper.

By Order and in the name of the
Lt. Governor of the National
Capital Territory of Delhi.

D.S. NEGI, Secy. (Development/Revenue)

Printed by the Manager, Govt. of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054 — 1997

ANNEXURE P 17

Zone - N

Zone - M

Zone - H

Zone - K - I

Zone - G

Zone - L

Zone - K - II

KIRARI SULEMAN NAGAR

MUNDKA

NANGLOI JAT

BAKKARWALA

NILOTHI

BAPROLA

DICHAON KALAN

BUDHELA

HASTSAL

NANGLI SAKRAWAT

NAJAFGARH

DINDAR PUR

QUTUB KHURD

AMBERHAI

CHANDLA

DHOOLSIRAS

Legend

- Grid
- DDA Zone Boundary
- Village Boundary
- Rectangle
- Khasra
- Laldora

KEY PLAN

HARYANA

UTTAR PRADESH

TO AMBALA

TO ROHTAK

TO GHAZIABAD

TO REWARI

TO KARNAL

SEAMLESS REVENUE MAP OF PLANNING ZONE-K I (DRAFT)
(AFTER CORRECTION BY REVENUE DEPARTMENT, GNCTD)

(For internal use only)

The utilization of this map is limited.

1) This is a computer drafted drawing prepared by DDA in house based on the Massavi/ Sajra obtained from Revenue Deptt. of GNCTD.

2) This map is only for preliminary reference to identify the land pooled by the land owners through expression of willingness.

3) Actual verification of land will be done by the Revenue Deptt. GNCTD when forwarded through single window portal.

4) The only information available with Revenue officials, DDA have been incorporated in this map.

5) This map is for specific use for implementation of Land Pooling Policy and not for any other purpose what so ever. This map cannot be use for legal purposes.

Delhi Development Authority (DDA)

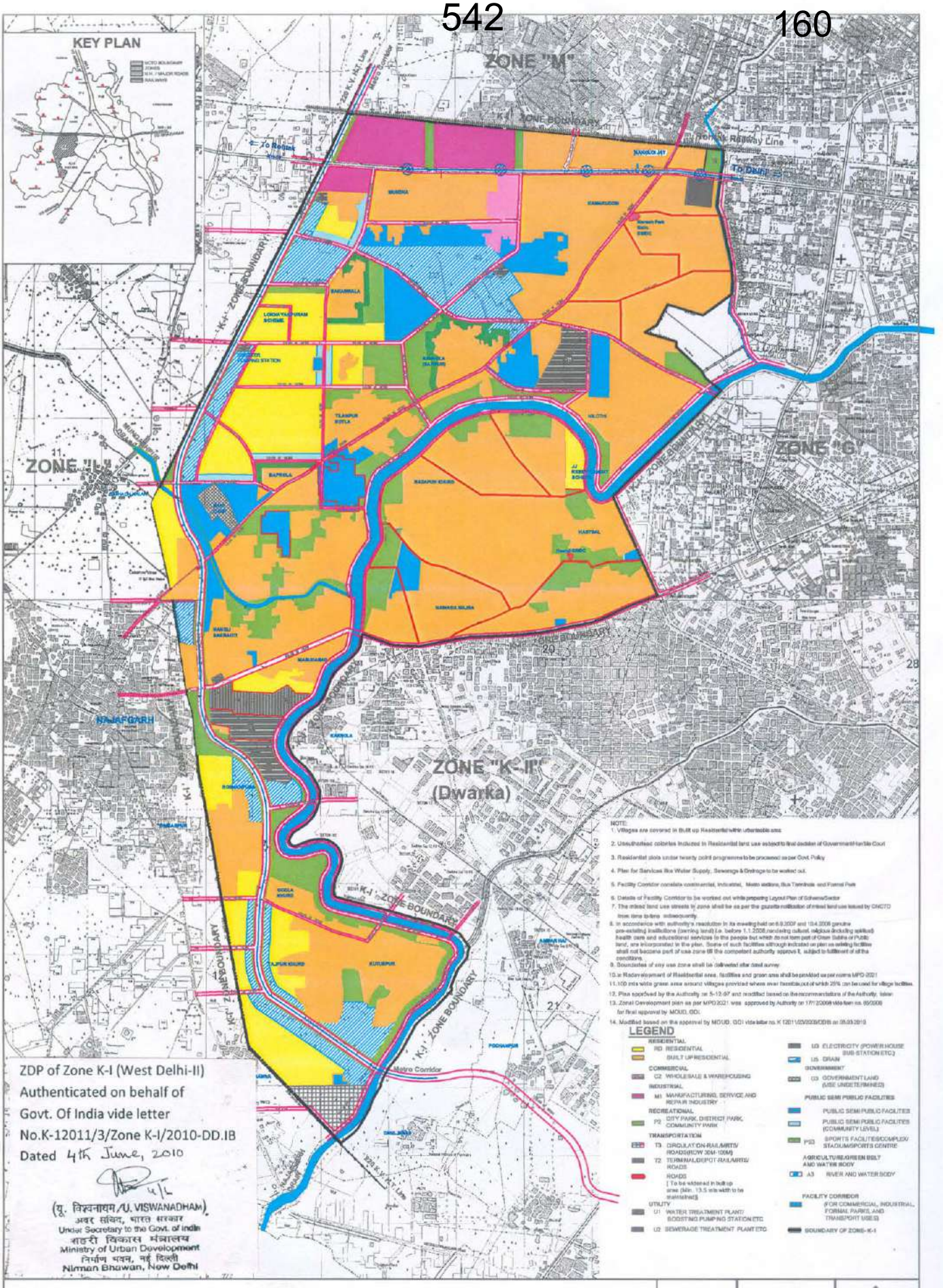
N W E S

1:11,000

0 0.475 0.95 1.9 2.85

Kilometers

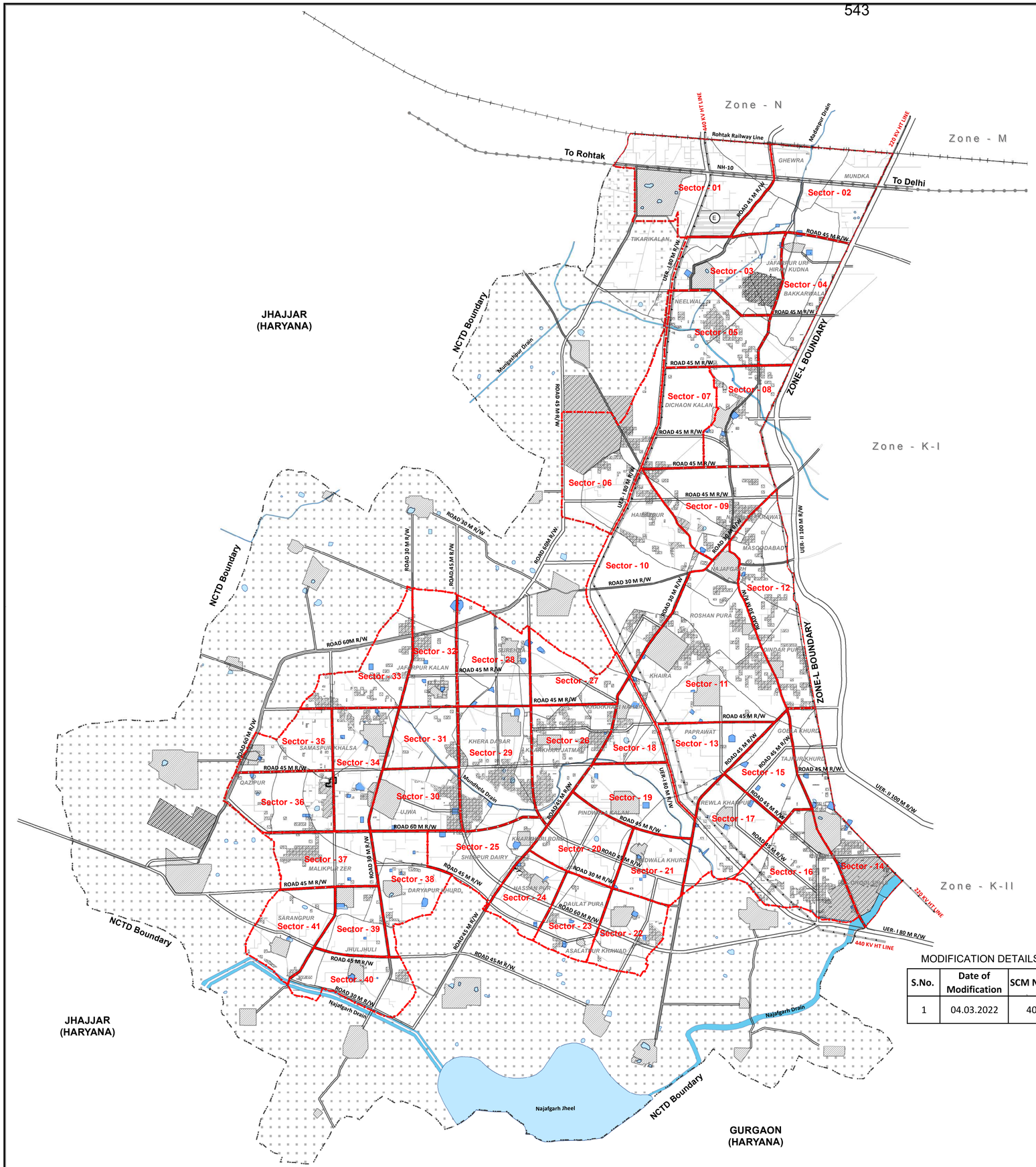
DELHI DEVELOPMENT AUTHORITY
दिल्ली विकास प्राधिकरण



LANDUSE: ZONAL PLAN - K-I

(as per MPD - 2021)

DWARKA PROJECT
DELHI DEVELOPMENT AUTHORITY





KEY PLAN

Sector	Total Area Ha. (approx)	Vacant Area Ha. (approx)
1	529	135
2	440	228
* 3	~~302~~	~~210~~
4	274	226
5	282	222
6	444	228
7	239	217
8	274	201
9	318	189
10	540	222
11	723	273
12	402	34
13	244	227
14	316	135
15	205	201
16	332	227
17	276	240
18	148	123
19	266	232
20	241	239
21	184	167
22	204	163
23	182	166
24	170	147
25	243	223
26	291	188
27	201	195
28	292	257
29	382	268
30	235	162
31	179	163
32	238	180
33	251	167
34	268	203
35	187	161
36	258	224
37	239	210
38	239	214
39	166	142
40	238	202
41	238	209

* Modified

Sector	Total Area Ha. (approx)	Vacant Area Ha. (approx)
03	302	185

DELHI DEVELOPMENT AUTHORITY
Approved in 403rd Screening Committee Meeting dated 04.03.2022 vide Item No. 18/2022

-sd-
Director (Plg.) Land Pooling

MODIFICATION DETAILS:-

S.No.	Date of Modification	SCM No. /Item No.	Remarks
1	04.03.2022	403 / 18:2022	Modification in the vacant area of Sector-03 due to presence of Green Belt

DELHI DEVELOPMENT AUTHORITY

Legend

- Laldora/Extended Laldora
- Green Belt

Road Network
- Proposed Road
- Existing Road

Existing Physical Features
- Jhor
- Drain
- Water Body
- Forest Land
- Railway Line
- DMRC Metro Line

Existing Utilities/Schemes
- Government Land(DDA, Other Govt & Gramsabha)
- Utility
- Existing Housing Scheme/ Other allotment
- HT Lines with buffer

Boundaries
- Zone
- Sector
- Village

Notes

I. This drawing is specifically prepared only for the purpose of delineation of sector boundaries
II. Presently NHAI is working on the feasibility of alignment of UER-II and changes based on the finalized alignment will be incorporated in the ZDP as per due procedure
III. The sector boundaries may require readjustment depending upon ground realities.
IV. The vacant land is approximate and is based on satellite imagery of 2015 available in ESRI Arc GIS Platform (open source).It is not indicative of the developable area under land pooling and may vary based on actual ground truthing.
V. Vacant land on either side of existing road/natural features has been considered contiguous for sector delineation.
VI. ROW of roads are as per Notified ZDP.
VII. The vacant area mentioned in Sector Delineation Plan is tentative and will be finalised based on exclusions mentioned in notified Land Pooling Regulations, 2018.
VIII. Sector Delineation Plan of Zone-L was approved in the 366th Screening Committee held on 25.01.2019 vide Item No. 12:2019.

SECTOR DELINEATION PLAN- ZONE L

0 0.5 1 2 3 4 Kms

-sd- Plg. Asstt. Zone - L	-sd- Asstt. Dir(Plg.) Zone - L	-sd- Asstt. Dir(Plg.) Land Policy	DWG.NO.	—
			Date	—
-sd- Dy. Dir(Plg.) Zone - L	-sd- Director (Plg.) Land Policy/Zone - L	-sd- Commissioner(Plg.)	N	

DICHAON BAPROLA KALAN

DICHAON KALAN

UER-II

Zone K - I

NANGLI SAKRAWAT

NAWADA MAZARA HASTAL

NAJAFGARH

ROSHAN PURA

Zone L

DINDAR PUR

Zone K - II

KAKROLA

Sector 11

GOELA KHURD

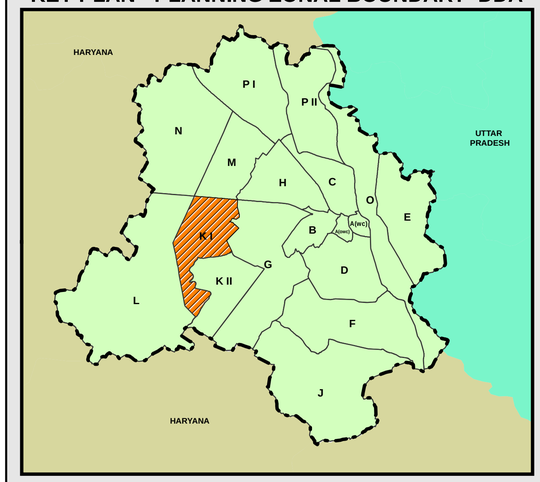
TAJPUR KHURD

QUTUBPUR

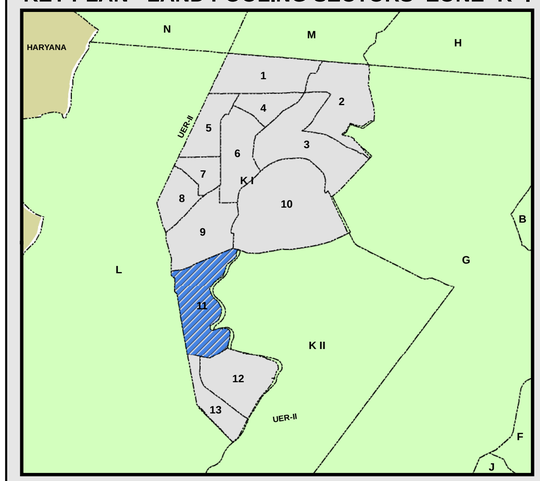
AMBERHAI

DELHI DEVELOPMENT AUTHORITY

KEY PLAN - PLANNING ZONAL BOUNDARY- DDA



KEY PLAN- LAND POOLING SECTORS- ZONE- K- I



Legend

Pooled Land
- Full Khasra Pooled
- Part Khasra Pooled

Boundaries
- 16 Khasra
- 5 Rectangle
- Sector Boundary
- Village Boundary
- Zone Boundary
- UER -I,II & III
- ZDP Roads
- Existing Road

Existing Utilities/Schemes
- Utility
- HT Lines
- Existing Housing Scheme/ Allotment
- LDRA
- Green Belt

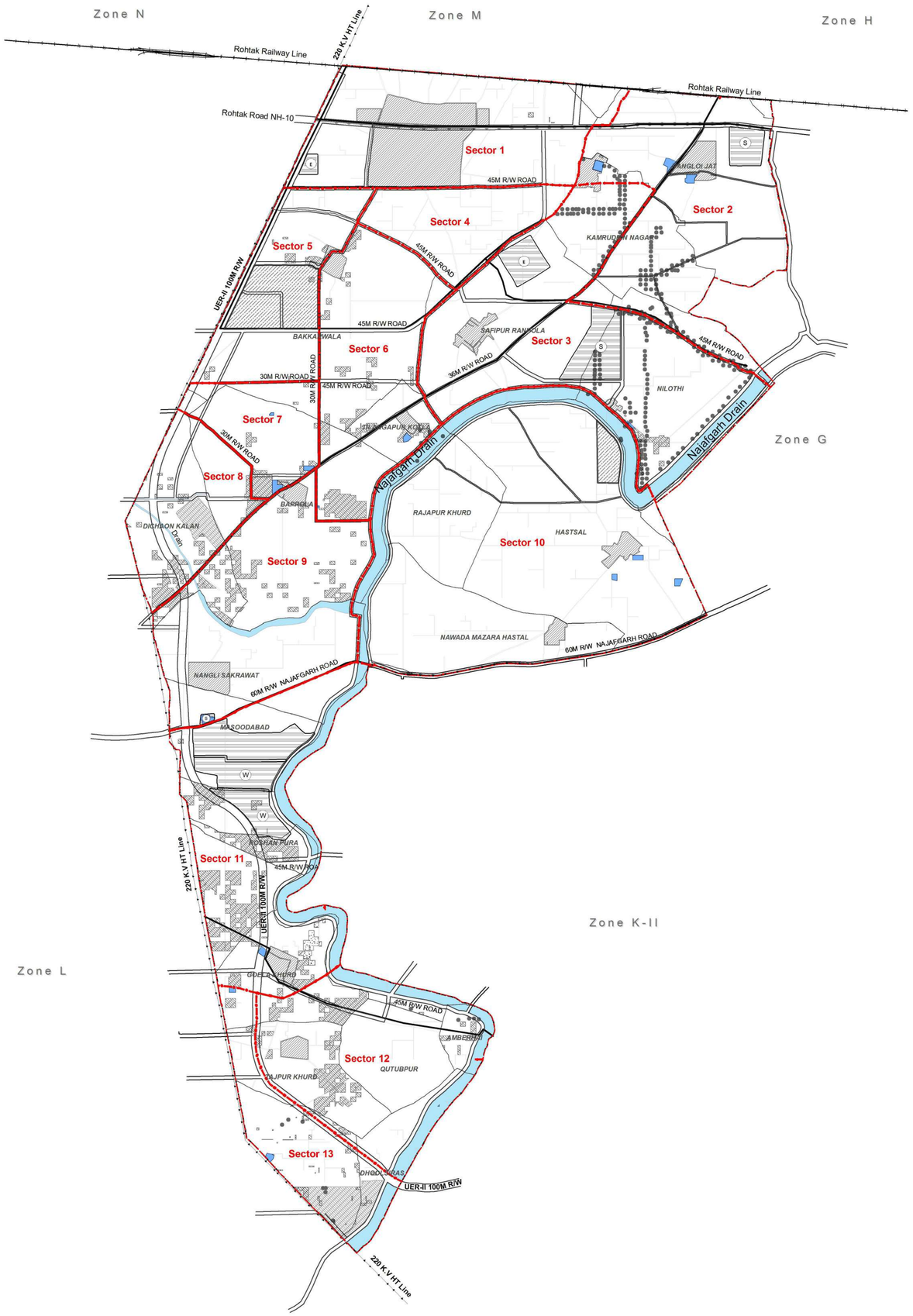
Gramsabha Layers
- Laldora/Extended Laldora
- Drain
- Revenue Roads
- Forest Land Revenue
- Johad
- School
- Religious Place
- Pasture Land/Charagah
- Chopal
- Government & Gramsabha Land
- Health Care Centre/Veterinary Hospital
- Local/ Manure Landfill
- Tannery

Note:-
1.This is a tentative map based on the applications received through Land Pooling web portal till 18.11.2023 and is for reference purpose only.The same is to be verified by Revenue Department GNCTD.
2.Mapping of undivided/jointly owned khasra is done tentatively and will be as per record.
3.This map is for reference only and is not for any legal matter/ownership purpose.
4.The mapping of pooled land received in subsequent windows is under progress and maps will be updated accordingly.

MAP SHOWING POOLED LAND AS PER EXPRESSION OF WILLINGNESS RECEIVED FROM LAND OWNERS

Sector 11	ZONE K- I

0 100 200 400 600 800 1,000 Meters





KEY PLAN

Sector	Total Area in Ha.(approx)	Vacant Area in Ha.(approx)
1	532	57
2	621	29
3	776	118
4	203	140
5	308	195
6	450	274
7	177	153
8	254	186
9	561	95
10	1222	192
11	613	221
12	521	242
13	253	186

DELHI DEVELOPMENT AUTHORITY

Legend

- Laldora/Extended Laldora

Road Network

- Proposed Road
- Existing Road

Existing Physical Features

- Jhor
- Drain
- Water body
- Forest Land
- Railway Line
- DMRC Metro Line

Existing Utilities/Schemes

- Government Land(DDA, Other Govt & Gramsabha)
- Utility
- Existing Housing Scheme/ Other allotment
- HT Line

Boundaries

- Zone
- Sector
- Village

Notes

I. This drawing is specifically prepared only for the purpose of delineation of sector boundaries

II. Presently NHAI is working on the feasibility of alignment of UER-II and changes based on the finalized alignment will be incorporated in the ZDP as per due procedure

III. The sector boundaries may require readjustment depending upon ground realities.

IV. The vacant land is approximate and is based on satellite imagery of 2015 available in ESRI Arc GIS Platform (open source).It is not indicative of the developable area under land pooling and may vary based on actual ground truthing.

V. Vacant land on either side of existing road/natural features has been considered contiguous for sector delineation.

VI. ROW of roads are as per Notified ZDP.

SECTOR DELINEATION PLAN- ZONE K-I

0 0.5 1 2 3 4 Kms

Plng. Asstt. Zone - K-I	Asstt. Dir(Plg.) Zone - K-I	Asstt. Dir(Plg.) Land Policy	DWG.NO. / Date
Dy. Dir(Plg.) Zone - K-I	Director (Plg.) Land Policy/Zone - K-I	Commissioner(Plg.)	N

ANNEXURE P 18

Regd. No. S/RS/DW(SW)/41/2016

CYCLE

Centre for Youth Culture Law and Environment

Office Address : WZ-112, Village Budhela, Vikaspuri, New Delhi-110018

Tel : (+91) 9811499729, 8527838384

Resolution

Date 26-11-2024

"RESOLVED THAT Mr. Paras Tyagi, President CYCLE is Authorized Signatory and is hereby severally authorized:

(a) To prefer the Application before the Hon'ble Delhi High Court to bring the true facts about **Goyla Village Pond** land right through which the respondents have constructed the **UER II of Delhi**.

(b) Inform the judiciary about the GIS based study of **1009 waterbodies** in Delhi with use of technology to visually show the transformation of waterbody area from full of water to its concretization of more than 80 % area, present true facts and appear as Petitioner-in-person in all kinds of legal proceedings in this matter that is "for the greater common good of humanity & environment"

(c) To accept service of any writ of summons or other legal processes and to appear & to represent the organization in the court and before all judges, in the name of CYCLE as may be necessary to advocate for this cause of access to appropriate quality of life for the residents of Budhela village of Delhi, at a time when the past efforts of the RWA of the Village have been ignored by the Delhi Government and the DDA.

Vaibhav Kumar

Vaibhav Kumar	Paras Tyagi	Pranvendra Champawat
8527838384	9811499729	9664273507

Annexure R-3/2
(Colly)

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 16669/2024

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT AND ORS .....Petitioners

Through: Mr.Paras Tyagi, petitioner in person.

versus

NATIONAL HIGHWAY AUTHORITY OF INDIA & ORS. .....Respondents

Through: Ms.Ishita Pandey with Mr.Yash Upadhyay and Mr.Anuj Aggarwal, Advocates for R-2, 3 & 4.
Ms.Shobhana Takiar, standing counsel for DDA with Mr.Kuljeet Singh, Advocate got T-5/DDA.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

O R D E R

% 03.12.2024

C.M.No.70474/2024

1. Exemption allowed, subject to all just exceptions.

2. Accordingly, the application stands disposed of.

W.P.(C) 16669/2024 & C.M.No.70475/2024

3. Present public interest petition has been filed seeking issuance of directions to Respondent no.1 to not raise any new permanent structure as part of construction for Urban Extension Road II/part of National Highway on the remaining pond land in question. The Petitioner further seeks issuance of directions to Respondents to provide satellite imagery from 31st

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October, 2013 till date of all village ponds as per their respective khasra numbers.

4. The Petitioner-in-person alleges that Urban Extension Road II has been unlawfully constructed through a village pond land in Goyla Khurd in Southwest District during 2018-2024. He states that vide order dated 31st October, 2013 passed in W.P.(C) 4437/2013, this Court had directed that allotment of water bodies/ponds must be cancelled and alternative lands must be provided.

5. He submits that GNCTD and DDA are legally bound to protect water bodies in Delhi as per the rules for wetland protection, but no action has been taken.

6. Issue notice.

7. Ms.Ishita Pandey, Advocate accepts notice on behalf of respondent nos.2, 3 & 4 and Ms.Shobhana Takiar, Advocate accepts notice on behalf of respondent no.5. They pray for and are permitted to file their counter affidavits within four weeks. Rejoinder affidavits, if any, be filed before the next date of hearing.

8. List on 04th March, 2025.

MANMOHAN, CJ

TUSHAR RAO GEDELA, J

DECEMBER 3, 2024
KA

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 16669/2024 & CM APPL. 70475/2024

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT AND ORS .....Petitioners

Through: Petitioner in person.

versus

NATIONAL HIGHWAY AUTHORITY OF INDIA & ORS.

.....Respondents

Through: Ms. Madhu Sweta and Ms. Aastha, Advocates. for R-1.
Mr. Dhruv Rohatgi, Mr. Chandrika Sachdev and Mr. Dhruv Kumar, Advocates for R-2, 3 & 4.
Ms.Shobhana Takiar, Standing Counsel for DDA with Mr. Kuljeet Singh, Advocate got T-5/DDA.
Ms. Prabhsahay Kaur, Standing Counsel, DDA.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

O R D E R

% 04.03.2025

List on 14.05.2025.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

MARCH 4, 2025
yrj

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 16669/2024 & CM APPL. 70475/2024

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT AND ORS ....Petitioner

Through: Mr.Paras Tyagi with Ms. Ishita Misra Advs.

versus

NATIONAL HIGHWAY AUTHORITY OF INDIA & ORS. .....Respondent

Through: Ms.Pinky Anand, Sr.Adv with Ms.Madhu Sweta, Mr.Yash Kapoor and Ms.Astha Dhawan, Advs for R-1/NHAI.
Ms.Prabhsahay Kaur, S.C. for DDA.
Mr.Raghvendra Upadhya with Ms.Purnima Jain, Mr.Vaibhav Tripathi, Advs for R-GNCTD.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

O R D E R

% 14.05.2025

List on 13.08.2025.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

MAY 14, 2025
S.Rawat

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 16669/2024, CM APPL. 70475/2024 & CM APPL. 29079/2025

CENTRE FOR YOUTH CULTURE LAW AND ENVIRONMENT AND ORS .....Petitioners

Through: Mr. Paras Tyagi, petitioner in person.

versus

NATIONAL HIGHWAY AUTHORITY OF INDIA & ORS.

.....Respondents

Through: Dr. Pinky Anand, Sr. Advocate with Ms. Madhu Sweta, Mr. Raushal Kumar, Mr. Samrat Pasriccha and Ms. Chanya Jaitly, Advocates for R-1/NHAI.

Mr. Dhruv Rohatgi, Panel Counsel (Civil), Ms. Chandrika Sachdev and Mr. Dhruv Kumar, Advocates for GNCTD.

Ms. Prabhsahay Kaur, Standing Counsel with Mr. Bir Inder Singh Gurm, Ms. Kavya Shukla and Ms. Antara Mishra, Advocates for DDA.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

O R D E R

% 13.08.2025

List on 17.12.2025.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

AUGUST 13, 2025/Aj

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The Order is downloaded from the DHC Server on 19/11/2025 at 11:25:50

Rajesh Kumar

From: Rajesh Kumar
Sent: Thursday, January 8, 2026 7:47 PM
To: mscb.cpcb@nic.in; desw@nic.in; ceopgsenv.delhi@nic.in; msdpcc@nic.in; secy-moef@nic.in
Cc: Yash Kapoor
Subject: RE: Advance Service of Affidavit on behalf of Respondent No.3/NHAI in compliance with the order dated 18.11.2025 - In OA-1235/2024 before NGT, New Delhi

Dear Sir,

Please find attached herewith the Affidavit on behalf of Respondent No.3/NHAI in compliance with the order dated 18.11.2025, in the subject matter for your reference.

https://www.dropbox.com/scl/fi/xo8beajrvkdsnhaxldjhv/Affidavit-dt-08.01.2026.pdf?rlkey=73ccngemn6p5dbze9vflviong&dl=0

Kindly accept the same as advance service.

Best Regards,

Rajesh | Executive Assistant

SINGHANIA & PARTNERS LLP
SOLICITORS AND ADVOCATES

T: +91 (11) 4747 1414 | D: +91 (11) 4747 1426
P – 24 Green Park Ext., New Delhi 110 016 INDIA
New Delhi | Bengaluru | Hyderabad
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RECOMMENDED BY

From: Rajesh Kumar
Sent: Friday, May 16, 2025 7:43 PM
To: mscb.cpcb@nic.in; desw@nic.in; ceopgsenv.delhi@nic.in; msdpcc@nic.in; secy-moef@nic.in
Cc: Astha Dhawan <astha@singhania.in>
Subject: RE: Advance Service of Reply and Application in OA-1235/2024 pending before NGT, New Delhi-reg.